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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
O.A. No 306/2016**

**D.K. Joshi**

**...Applicant(s)**

**Versus**

**Chief Secretary of U.P. & Ors.**

**...Respondent(s)**

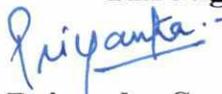
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New Delhi

Dated:- 23.10.19

Through  
  
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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No 306/2016**

**(M.A. No. 562/2016 & M.A. No. 1237/2018)**

**WITH**

**M.A. No. 380/2017**

**(I.A. No. 8/2017)**

**IN**

**W.P. (C) No. 426/1992**

**Social Action for Forest and Environment(SAFE) ...Applicant(s)**

**Versus**

**Union Of India & Ors.(Earlier titled as D.K. Joshi  
Vs. Union of India & Ors.) ...Respondent(s)**

**WITH**

**D.K. Joshi ...Applicant(s)**

**Versus**

**Chief Secretary of U.P. & Ors. ...Respondent(s)**

**Status Report on behalf of State of U.P in compliance of order dated  
29.07.2019**

**Most Respectfully Showeth:-**

1. That vide order dated 29.07.2019, the Hon'ble Tribunal accepted the report filed by CPCB on 13.12.2018 and directed taking of immediate steps and also required the State of Uttar Pradesh to furnish performance guarantee in the sum of Rs. 25 Crores to the satisfaction of the CPCB to comply with the timelines in the action plan.
2. It is pertinent to mention here that the Hon'ble Supreme Court vide order dated 16.08.2019 has stayed the performance guarantee of Rs.25 Crores in favour of the answering respondent. The copy of

order of the Hon'ble Supreme Court dated 16.08.2019 is annexed herewith as **Annexure-A**.

3. It is most respectfully submitted that the matter pertains to Urban Development Department of State of U.P. Therefore the department has already submitted an action taken report dated 23.04.2019 in compliance of Hon'ble Tribunal's order dated 29.01.2019.
4. It is respectfully submitted that in compliance of the order dated 29.07.2019 of the Hon'ble Tribunal the Urban Development Department, U.P. is filing the present status/ progress report in cumulative tabular as follows. The copy of order dated 29.07.2019 of the Hon'ble Tribunal is annexed herewith as **Annexure-B**.

In the order passed in OA No. 306/2016 Social Action for Forest & Environment (SAFE) Vs. Union of India & Ors, with regard to drinking water supply, sewerage, drainage system & solid waste disposal in the city of Agra as well as the areas coming under the Cantonment Board, Agra and eco-sensitive zone of Taj Trapezium Zone, the Hon'ble Tribunal has accepted the report of Expert Committee constituted by the Tribunal vide order 13.12.2018. The Expert committee comprises of Chairman of CPCB, nominee of NEERI and the District Magistrate Agra. Hon'ble Tribunal, after accepting the report of the Expert Committee, has passed various directions. Hon'ble NGT in its order dated 26.04.2019 has directed the State of Uttar Pradesh to immediately take steps in terms of the recommendations in the report. The status of compliance of order dated 26.04.2019 passed by this Hon'ble Tribunal has been reviewed and point wise compliance status is detailed as below:-



S. N.	Direction/Order	Compliance/ Action Taken	Time Bound Action Plan for compliance Present Status as on 09.08.2019
<b>Issues related to compliance of SWM Rules, 2016</b>			
1.	Discharge of MSW into river Yamuna through drains be stopped immediately by way of installation of bar-screens at appropriate places and removal of arresting through mechanical means.	This work of putting screen on drains has been taken up in past as well. The issue is with its maintenance. The screens need to be regularly cleaned of solid wastes trapped. So, it will be in order to put up the screen with arrangements of maintenance. There are 90 drains identified in Agra, 29 of them are tapped in STP. In remaining 61 drains, 10 drains have already screens installed. At present 51 drains are without screens.	The bar screens on 51 drains are installed and arrangement are made for regular cleaning of all the drains taken place. <b>(ANNEXURE-C)</b>
2..	Revise the bye-laws in accordance with SWM Rules, 2016 as presently, there are no provisions for collection of user fee, tipping fee., spot fine for violations of rules and notification regarding prohibition or littering/ waste burning.	The bye-laws on user charges, spot fines etc. has been published by the AMC on 22.04.2018. A total of approximately Rs. 1.25 crore has been collected as user fees and 15.6 Lakh as spot fines for violation of various waste management rules.	Complied. The enforcement of these bye-laws are made more effective as under: 1- User Charge - 1,85,8000.00 2- Spot Fine - 220.00 3- Litter Fine - 1,32,050.00 4- Polythene Fine - 1,68,300.00 5- Burning waste fine - 1,32,600.00 <b>(Annexure-D)</b>
3.	The exercise/ practices adopted made by local bodies / authorities for management of solid waste at Indore can be studied and replicated at Agra.	The Municipal Commissioner, Agra and his team of officers have visited Indore twice in last two years. They have studied the system and are in the process of implementing it. The Nagar Nigam has Door to Door Collection of 91.66% Households. A brief detail about various practises followed in Nagar Nigam is attached herewith as	At Present DTDC Collection of 91.66%. The 100% DTDC are achieved upto 31 December 2019. <b>(Annexure-E)</b>
4.	Establishment of treatment facilities like Waste to Energy Plant and similar facilities	M/s. SPAAK Brason Pvt. Ltd. Has been selected in 2016 for establishing Waste to Energy	Work will be commenced



	associated with release of air emissions may be considered in down-wind directions of the city based on wind-rose diagrams.	plant. The proposed capacity of the plant is 500 TPD extendable up to 750MTD. The construction of plant is held up due to moratorium in TTZ area imposed by the MoEFCC& CC. The WTE plant is categorised in Red category by CPCB, and MoEFCC has imposed moratorium on red industries in TTZ. WTE being environmental infrastructure should be taken out of red category.	after clearance is obtained from Hon'ble Supreme Court for the project.
5.	Information, Education and Communication (IEC) is the key for solid waste management.	Various IEC activities have been undertaken by AMC on sustained basis. Details are annexed herewith as	Complied. IEC is a continuous exercise and the same is being done regularly as under Source Segregation. <b>(Annexure-F).</b>
6.	NGOs or team of volunteers are required for creating mass awareness about segregation of wet and dry waste at source by Individual/ bulk generator/industrial units.	The AMC has engaged NGOs for awareness generation on the subject of solid waste management. The NGOs engaged are: Green Hands, We Self Depend Area Level Samiti, ARVA, India Rising, Eco Hands Welfare Societies, and Unfold Foundation. Green Hand (Mrs.RekhaHassija).	Complied. _____ <u>March 2019</u> - ward 51, 94, 81, 44, 78, 75, 69, 67, 21, 40, 55, 64 <u>April 2019</u> - ward 93, 61, 15, 88, 37, 46, 12, 22, 50, 54, 8 <u>May 2019</u> - ward 26, 92, 96, 97, 4, 73, 89, 27, 30, 59, 17, 65 <u>June 2019</u> - ward 38, 52, 5, 62, 45, 6, 35, 41, 58, 76, 13 <u>July 2019</u> - 56, 11, 2, 98, 80, 3, 48, 60, 79, 100, 66 <u>August 2019</u> - 43, 90, 19, 33, 18, 86, 63, 77, 14, 83, 39 <b>(Annexure-G)</b>

7.	Door to Door collection of segregated solid waste and scheduling for collection shall be carried out.	DTDC is already being practiced in all 100 wards of Agra city. The city average of coverage has reached 91.66%. At present, source segregation is practised in 40% wards and AMC is making sustained	AMC has prepared a detailed ward wise time bound Action Plan based on micro planning for ensuring hundred percent
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		<p>effort to ensure it becomes 100%. The Schedule of collection is made and a fleet of 203 small vehicles (consisting of Tata Ace, JSA, Auto Tippers) is being used for primary Door to Door collection.</p>	<p>compliance in 31<sup>st</sup> December 2019. The Vehicles required for DTDC are purchased as already mentioned i.e. 262 Nos.</p>
8.	<p>Infrastructure of adequate capacity need to be developed for collection of segregated waste.</p>	<p>There are 93 vehicles in fleet with a manpower of 4240 are on the roll of AMC.</p> <p>In 93 vehicles, 60 are for primary collection with double compartment. 33 vehicles are for secondary transportation.</p> <p>Besides the above there are 5 companies engaged for Door to Door collection work. They have their own vehicles and manpower. The 5 private companies have 200 vehicles for primary collection. So, 260 vehicles are engaged in primary collection. So for 3.15 lac households and other establishment there are 260 vehicles engaged in primary collection. So, for 1203 households there is one vehicle.</p>	<p>We are planning under 14<sup>th</sup> FC to purchase. The required Vehicles for bins and Dhalla Ghar free city as per details attach.</p> <p>The Purchase of the required vehicles are to be completed before 30 Nov 2019. <b>(Annexure H)</b></p>
9.	<p>Transfer stations are to be optimized for effective conveyance system.</p>	<p>There are three existing transfer stations in use. The AMC will construct 6 more transfer stations in next six months.</p>	<p>Six Months. - 03 Nos. Transfer Stations are Functional and 03 Nos. are under progress likely to be complete up to 30 September 2019.</p> <p>2 Nos. are proposed under Smart City mission for ABD area. These are also likely to be complete within 30<sup>th</sup> November 2019.</p>



10	<p>Optimization of waste bin size as per frequency of waste collection be undertaken. Frequency of collection should be high in commercial areas and to be well intimated to the public. Evening cleaning and waste collection from commercial areas shall be initiated</p>	<p>The optimization of bin size will be done through study. Sweeping both in morning and night is being done in 22 important commercial areas in Agra.</p>	<p>As per the plan, we defined the waste quantum for each bins and also regulate the collection efficiency.</p>
11	<p>Integrated Waste management in the city is required so that Wet, Dry and C&amp;D waste can be processed separately.</p>	<p>It is submitted that AMC has been following the recommendation of managing Wet, Dry and C&amp;D waste separately.</p>	<p>The processing plants will be set up in 1 year after permission from the TTZ / MoEF&amp; CC / Hon'ble Supreme Court.</p>
12	<p>Participation of existing manpower like rag pickers, recyclers, kabadis shall be ensured in waste management in an organised manner. Dry waste can be sorted by existing rag pickers to send to recyclers.</p>	<p>An initiative has been taken by AMC and so far more than 400 rag pickers have been integrated in the waste management stream with help of community based organisations (AdarshSewaSamiti). The rag pickers have been issued ID cards. They have been provided Personal Protection Equipment (PPE) for their safety. To increase their capacity, they have also been given basic training on waste management and segregation of waste. AMC will continue the process on sustained basis.</p>	<p>DTDC dry waste is being collected in special bags for Dry waste only by Nagar Nigam appointed collection Agencies. The waste is being collected ward wise by these Agencies and is brought to the six specific collection points on daily basis where in its is weighed then by M/S Nationwide Management Services (NWMS). This waste is transferred to Material Recovery facility (MRF) facility through the vehicles modified to handle Dry waste only. At Material Recovery Facility (MRF) waste is segregated manually and mechanically (through belt conveyor) by 60 to 70 workers. The</p>

			<p>Segregated waste is further categorized into 15 to 17 categories. This categorized waste is then bailed and sent to recycling facility at Gajrola and Kashipur, Uttar Pradesh. The Non-recyclables are sent to Waste to Energy Plant at Ghazipur site. As it is mandatory for Bulk Waste Generator in the city to process their Dry Waste. Hence to process their waste as per norms and to meet the compliance, facilities are provided by Agra Nagar Nigam to them on the basis pay &amp; usage (Processing fee rupee 6.00 per Kg. and collection fee Rupee 1.00 per Kg. per Km.) M/S Nationwide Management Services (NWMS) have setup Four Dry Waste Processing facility of total capacity 210 TPD for processing of dry waste generated by the Bulk Waste Generator. Also 120 TPD Material Recovery Facility (MRF) has been setup at Tedi Bagiya site (NH- 93). These processing facilities have been set up in November 2018 and are in operation. It is to bring to your kind attention that the expenditure for 120 TPD Material Recovery Facility (MRF) and 6 Dry Waste Collection</p>
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			Points at various location in the city is borne by M/S Nationwide Management Services which is approx. 3.97 cr. and no expense has been done by Agra Nagar Nigam.
13	Bio-mining should be done for disposal or legacy solid waste in a scientific manner.	For the existing landfill site, a proposal for its closure/capping and bio-mining of legacy waste has been formulated and a sum of Rs.2735 lacs has been estimated for the same. As of now, Model Code of Conduct (MCC) is in operation and further progress shall be made after the MCC.	L.O.A. issued and M.O.U. has been signed said Work are likely to be start within one month.
14	Mechanized sweeping shall be promoted on main paved road and manual sweeping at wards.	All major roads in Agra are cleaned daily using 4 Mechanized water spraying and Mechanized cleaning equipment. Soil strips alongside the paved roads are also sprayed with water every day to prevent dust.	Complied Already Mechanised Cleaning are done in Agra city. The Details are as under : 1. Roots Hako City Master 1250 2. Truck Mounted Mechanical Large Road Sweeping Machine - VT 650 3. RHINO Power Sweeper RD160 (Roots) <b>(Annexure I)</b>
15	Other allied activities related to Swachhta such as nala cleaning, footpath, rotaries and left turns, green belts shall also be promoted.	This being a continuous, sustained exercise, AMC is complying with the direction.	The Supporting Photographs are attached here for the reference. <b>(Annexure J)</b>
16	Biometric attendance system, RFID based system for door to door collection of solid waste and GPS based tracking and monitoring of vehicles need to be provided.	AMC has adopted/initiated ICT based solutions for effective management of solid waste. All Vehicles that are involved in Solid Waste Management are GPS enabled for Vehicle Tracking System(VTS), GPS & Biometric based handheld device with attendance management system application has also been adopted. A smart city control room is under construction which shall facilitate all monitoring related tasks all around the city.	All the Sanitary workers are monitored with WCMS app and their attendance are marked biometric and also RFID based DTDC collection mechanism for planned to installed QR code in all 3,50,000 households in the city out of which it 'has already been installed and 1,500 houses and rest is in

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			<p>progress . GPS have been installed in 98 vehicles transporting solid waste and 1,044 dustbins have already been equipped with RFID tags to complete it in all respect the target data is 30<sup>th</sup> November 2019. The command and control centers for monitoring the feed is in the final stages and phase -1 go live is planned by August 15, 2019.</p>
17	<p>Shifting of stray animals to stray shelter be attempted. It is pertinent to mention that segregation of waste at source help to reduce load on centralised treatment facility (Waste to Energy Plant or landfill site). These practices also reduce CAPEX and OPEX cost of waste treatment facility. Nagar Nigam shall frame their action plan for segregation of waste to 100% and disposing of solid waste at landfill not more than 5 %.”</p>	<p>An area of 15 acres has been identified by AMC for KanhaGaushala. The State has approved a project of 9 crore against which an amount of Rs. 4 crore has been released. The construction is in progress. It will be completed in 6 months. The AMC is using a Gaushala at Baipur in which as on date more than 1000 stray cattle's are kept. The State has given Rs. 2 cr for fodder. AMC has also framed a detailed Action Plan for 100% segregation of waste.</p>	<p>One Year for 100% segregation. The AMC will ensure processing and try to bring down the waste going to landfill by 5%, in 3 years' time after clearances from TTZ and MoEF&amp; CC / Hon'ble Supreme Court for processing plants. For hearing 31th July 2019 date has been fixed by the Hon'ble Supreme Court in the mean time Municipal Corporation also planned for 300 TPD wet waste to compost plant. RFP has been invited on date 19.07.2019 and also approved the same L.O.A. has been issued. The Plant likely to be functional within 6 months.</p>
A. On the Subject of Drainage, Sewerage & STP			
18	<p>Gap: Adequate serage and tsewerage treatment facilities are not available in the city. As a result around 60% of the city is un sewered and 61% of untreated sewage is being discharged into river</p>	<p>It is more important to have proper O&amp;M of sewerage system (sewer line, sewage pumping station and STP) than its construction. There is no assured fund availability for O&amp;M, so AMC or Jal Nigam deploy inexperienced and cheaper contractor.</p>	<p>The State has awarded work as “one city one operator” for maintain sewer lines, SPS and STPs, to M/S VA Tech Wabag Ltd. Chennai. The Process of signing of agreement is under</p>

	<p>Yamuna.</p> <p>Untapped drains shall be tapped within time frame line and accordingly, adequate treatment capacity for treatment of sewage from drains shall be developed.</p>	<p>Agra has population of 19lacs as on date. The generation of sewage as per the norms of CPHEEO is 80% of the per capita water consumption. The per capita water consumption norm is 150 lpcd. So, for 19 lac population the requirement of treatment capacity is 228 MLD. The installed capacity of 9 STPs is 220.75 MLD.</p> <p>The project designed earlier are based on Interception and Diversion of drains to STP for treatment. Whereas, the sewerage system is a closed network system. The discharge in a drain depends on rainfall intensity and catchment. So, this volume can never be treated at STP. The projects based on I&amp;D are also almost closed for four rainy months in a year.</p> <p>The State has laid emphasis on making the sewerage system a close system, so projects have been sanctioned under AMRUT for house sewerage connections and sewer network.</p> <p>Projects of Rs. 425.56 crore has been sanctioned for laying new sewer line and house connections.</p> <p>A project has been sanctioned under NamamiGange for new STPs. Untapped drains will be tapped and a capacity of 176 MLD is being created in new projects.</p> <p>Under NamamiGange Programme a DPR of Rs. 1174.45crore has been approved by NMCG. This work has been proposed to be completed by the year 2021.</p>	<p>progress. The state is also creating a State Level Fund for O&amp;M of STPs. This will ensure proper functioning of the system in an integrated manner.</p> <p>Even the capital city of Delhi is not seweraged in 45% area. It is difficult to attain the 100% sewerage in cities covering all households with sewer network in near future. But keeping Agra in view the State has sanctioned projects for sewerage network and sewer house connections. Septage management project has been approved for Agra under AMRUT.</p> <p>The work shall be monitored to be completed as per timeline proposed in DPR (By the year 2021).</p>
<p>19</p>	<p>Water quality of some of the drains may vary largely which needs to be assessed properly before designing sewage treatment facility.</p>	<p>Water quality of the drains has been assessed and while executing the project, it will be ascertained again and accordingly the suitable technology shall be adopted to meet the effluent standards.</p>	<p>AMC is trying constructed wet land technology on Taj East Drain under Smart City project.</p>
<p>20</p>	<p>Drains having low organic and hydraulic load may be explored so that natural treatment system like in-situ</p>	<p>The AMC has planned a treatment through constructed wetland on Taj East Drain under Smart City. More such avenues will be explored.</p>	<p>Different technologies will be tried as per site suitability.</p>

	treatment/ constructed wetlands/ bio-remediation/oxidation pond may be adopted for such drains.		
21	The quality of treated sewage can be further improved (if required) using bioremediation/ phyto-remediation /constructed wetlands technologies which are cost prohibitive and does not require power or any major infrastructure.	These technologies are not cost prohibitive but they are less cost intensive and require less expense on O&M. The use of these technologies will be further explored.	These methods will be adopted.
22	The performance of the STPs is interlinked with the influent quality and operating parameters of the treatment process. A synergy between the two is essential for optimum performance of the STPs which was found lacking in most of the STPs as the operators do not possess the required experience and knowledge to operate such plants. An IT based system synergising the operating parameters with the influent quality will help in improved and steady performance of STPs. In nearly all the plant. the sewage is generally pumped from intermediate pumping stations which are managed manually. For better management of flow into the STPs. incorporation or IT Technology needs to be probed.	The quality of influent cannot be controlled in case of Interception and Diversion projects on drains. As the STP is designed for a BOD of 250, the same is hardly ever attained in I&D projects. This lead to poor quality sludge and suboptimal utilization of STPs. The poor O&M is also because of small in experienced contractors engaged for the O&M works. The State has floated tenders for selecting vendors on pattern of "One City One Operator". In this it is proposed that the selected bidder will maintain the sewer line, sewage pumping stations and the STPs in entire city. The payment will be performance based with provision for third party monitoring. The L-1 bidder has been shortlisted and is under approval. The State is also planning to create a State Level Fund for O&M of STPs by deducting funds from the State Finance Commission devolutions. The Department has also submitted a proposal of installing SCADA on all the STPs. The project will ensure realtime online monitoring of STPs on important parameters besides allowing automations at required levels.	The State has selected vendor on pattern of "One City One Operator". In this it is proposed that the selected bidder will maintain the sewer line, sewage pumping stations and the STPs in entire city. The payment will be performance based with provision for third party monitoring. The L-1 bidder has already been awarded the work. The State is also planning to create a State Level fund for O&M of STPs by deducting funds from the State Finance Commission devolutions. The Department has also submitted a proposal of installing SCADA on all the STPs. The project will ensure real time online monitoring of STPs on important parameters besides allowing automations at required levels.
23	New STPs shall be developed considering new standards for treated effluent or sewage.	The new standards in Agra have not changed, the BOD of effluent is still 30.	
24	Adequate funds may be	A total of Rs.425 crore has been	There is sufficient fund

	<p>sanctioned by appropriate authorities so that the projects related to establishment or SW management. Sewerage STPs and Water supply may be executed without further delay. Realistic timelines for their execution be fixed considering the gravity of problem.</p>	<p>sanctioned under AMRUT and Rs.1174 crore has been sanctioned under Namami Gange.</p>	<p>available for the required works. The speedy and quality execution is important, which in turn depends on permissions.</p>
<p><b>B. On the Subject of Water Supply</b></p>			
<p>25</p>	<p>Gap: There is deficit of 156 MLD in demand and supply of fresh water. The city of Agra doesn't have adequate basic civic amenities in respect of water supply, sewerage, sewage treatment and solid waste management. The gaps have been clearly mentioned in the respective sections. As a result, all the components or the environment viz. air, surface water land and inhabitants of the city are exposed to varying degree or pollution and threat.</p>	<p>The population of Agra in 2019 is 19 lacs. Taking the CPHEEO norms the per capita water supply in metros should be 150 lpcd. Based on above calculations the demand will be 285 MLD. The bulk and industrial demand is 76.97 MLD and 38.84 MLD respectively (total 115 MLD). But billing by JalSansthan is only for 39 MLD against 115 MLD of bulk and industrial demands. Taking floating population demand of 3 MLD, the total demand is 403 MLD.</p> <p>The State has executed the Ganga Jal project, which has brought 342 MLD water to Agra. The MBBR plant at Sikandara has installed capacity of 144 MLD. The installed capacity of treatment in Agra is 513 MLD. The WTPs at JeevaniMandi are under renovation and the Ganga jal water will reach JeevaniMandi WTP once NHAI permission is granted. So, the total available water in Agra will be 513 MLD against demand of 403 MLD. So, there is sufficient water available. The issue is of taking that water to zonal pumping stations / CWR / OHTs meaning thereby the transmission lines / feeder mains need to be strengthened.</p> <p>The Department is considering projects of Rs.199.54 under AMRUT for approval for coverage of new areas and house connections.</p> <p>Smart city has also provided for Rs.</p>	<p>Details are annexed herewith as</p> <p><b>Annexure-k</b></p>

		142.50crore project for water supply and 102 crore for sewerage in Tajganj Area.	
26	The respective departments require additional manpower, capacity building and funds to overcome the problem of environmental degradation and restore normal conditions.	The State Government is committed to provide support/capacity building for respective departments.	Details are annexed herewith as <b>Annexure- L</b>
27	The time-lines estimated/quoted by respective departments for execution of the projects are required to be firm.	The timeline as presented by the departments shall be honoured.	Details are annexed herewith as <b>Annexure- M</b>
28	The departments are also facing difficulties in getting necessary environmental clearances due to temporary moratorium in TTZ area which restricts Establishment/ expansion or even treatment facilities such as CETP, STP, BMWTF and Waste to Energy Plants (WTE) etc. In view of the above, subject-wise recommendations & suggestions have already been made in the respective sections for compliance at the level concerned stakeholders.	At present, temporary moratorium is in force in TTZ area. Due to this, establishment of STPs and Solid Waste Processing plants comes under restricted category; hence in interest of projects related to environmental infrastructure, clearances should be granted expeditiously.	Details are annexed herewith as <b>Annexure N</b>
<b>C. Other Specific Directions</b>			
29	Deployment of trained manpower and capacity building or existing Staff may be undertaken so that all projects can be executed at the earliest.	Jal Nigam has sufficient trained staff for the works.	Details are annexed herewith as <b>Annexure O</b>
30	Issue of Environmental Clearances for establishment or treatment facilities which help in abatement of pollution may be resolved quickly. Thereafter these treatment plants like Waste to Energy Plant and similar facilities associated with release or air emissions may be considered in down-wind	The expeditious clearances in long pending cases of Solid waste Processing plants / STPs will be of immense help. The matter need to be taken up with the Hon'ble Supreme Court and the MoEFCC.	Details are annexed herewith as <b>Annexure P</b>



	directions of the city based on wind-rose diagrams.		
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**CONCLUSION**

Further, it is most respectfully prayed that the Hon'ble Tribunal must consider the efforts taken by the answering respondent in complying with the said directions and bringing to the satisfaction of this Hon'ble Tribunal.

Therefore, sum more time is prayed to complete the remaining issues at the earliest.

  
DEPONENT

NEW DELHI

Dated- 23.10.19

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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
 PRINCIPAL BENCH, NEW DELHI  
 O.A. No 306/2016  
 (M.A. No. 562/2016 & M.A. No. 1237/2018)  
 WITH  
 M.A. No. 380/2017  
 (I.A. No. 8/2017)  
 IN  
 W.P. (C) No. 426/1992  
 Social Action for Forest and Environment ...Applicant(s)  
 Versus  
 Union of India & Ors ...Respondent(s)  
 WITH  
 D.K. Joshi ...Applicant(s)  
 Versus  
 Chief Secretary of U.P. & Ors. ...Respondent(s)**

**AFFIDAVIT**

I, Arun Prakash, S/o Sh. P.N. Chaurasia , aged about 52 yrs, presently posted as Nagar Ayukt, Nagar Nigam, Agra, Uttar Pradesh do hereby solemnly affirm and state as under:

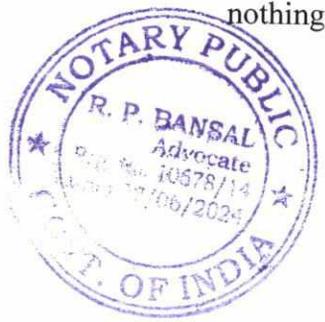
1. That I, the above named deponent, am well conversant with the facts of the present case based on official records and I am duly authorized to swear the present affidavit.
2. That the accompanying action taken report has been drafted under my instructions and the contents thereof are true and correct to my knowledge based on official records. The annexure are true copies of their respective originals.
3. That the contents of the accompanying action taken report are true and correct to the best of my knowledge and belief and no part of it is false and nothing has been there from.

**IDENTIFIED BY**

*[Signature]*  
 DEPONENT

**VERIFICATION**

Verified and signed at New Delhi on this day of 23/10/19, That the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false, and nothing material has been concealed.



**ATTESTED**  
 Notary Public, Delhi  
 (As Presented)

*[Signature]*  
 DEPONENT

23/10/19

ANNEXURE - 'A'  
782

ITEM NO.20+57

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 25275/2019

(Arising out of impugned final judgment and order dated 29-01-2019 in OA No. 306/2016 02-05-2019 in RA No. 32/2019 passed by the National Green Tribunal)

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

DK JOSHI & ORS.

Respondent(s)

( IA No.117529/2019-CONDONATION OF DELAY IN FILING )

WITH

DIARY NO.25388/2019

FOR ADMISSION AND IA NO.121811/2019 - EXEMPTION FROM FILING O.T.  
AND IA NO.121810/2019 - CONDONATION OF DELAY IN FILING APPEAL)

Date : 16-08-2019 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Tushar Mehta, S.G.  
Ms. Madhavi Divan, ASG  
Ms. Aishwarya Bhati, AAG  
Mr. Ravindra Raizada, Sr. Adv.  
Mr. Mukesh Kumar Singh, Adv.  
Mr. Merusagar Samantary, Adv.  
Mr. Nachiketa Joshi, Adv.  
Smita Choudhury, Adv.  
Mr. K. Lvikang Michael, adv.  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Ghanshyam Singh, Adv.  
Mr. Ashiwan Mishra, Adv.  
Mr. G.S. Makar, AOR  
Mr. Kamlendra Mishra, AOR

Signature Not Verified

Respondent(s)  
Digital Signature by  
SARIT KUMAR JHIL  
Date: 2019.08.17  
13:00:12IST  
Reason: [ ]

UPON hearing the counsel the Court made the following

783

O R D E R

CIVIL APPEAL Diary No(s). 25275/2019

Delay condoned.

Admit.

There shall be stay of the direction to furnish performance guarantee of Rs.25 crores to the satisfaction of the Central Pollution Control Board, in the meanwhile.

DIARY NO.25388/2019

Delay condoned.

Admit.

There shall be an interim stay of operation of the para 15 of the impugned order, in the meanwhile.

(GEETA AHUJA)  
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)  
BRANCH OFFICER

ANNEXURE 'B'

784

Item No. 02 & 03

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 306/2016  
(M.A. No. 562/2016 & M.A. No. 1237/2018)

WITH

M.A. No. 380/2017  
(I.A. No. 8/2007)

IN

W.P. (C) No. 426/1992

Social Action for Forest and Environment (SAFE) Applicant(s)

Versus

Union of India & Ors. (Earlier titled as D.K. Joshi  
Vs. Union of India & Ors.) Respondent(s)

WITH

D. K. Joshi Applicant(s)

Versus

Chief Secretary of U.P. & Ors. Respondent(s)

(Compliance Report filed by Dept. of Urban Development with M.A.  
No. 562/2016 for interim relief, M.A. No. 1237/2018 for filing  
additional document, M.A. No. 380/2017:- Reply by applicant to the  
status report of the State of U.P)

Date of hearing: 29.07.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Ms. Meeral Gopal, Mr. Rahul Choudhary,  
Advocates

For Respondent (s): Mr. Sharad Chauhan, Advocate for R-12-23  
Mr. Pradeep Misra, Mr. Daleep Dhyani,  
Advocates for UPPCB  
Mr. Raj Kumar, Advocate for CPCB  
Ms. Deep Sikha Bharati, Advocate for State of  
U.P  
Ms. Sakshi Popli, Ms, Ekta Khanawat, Advocate  
for MoEF&CC

Ms. Priyanka Swami with Pramod Swarup, Sr.  
Advocate for Agra Municipal Corporation  
Ms. Shoba Ramamoorthy, Mr. Sri Ram J.  
Thalapathy, Advocates for R-10

**ORDER**

1. The issue for consideration is compliance of Solid Waste Management Rules, 2016, Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and Bio-medical Waste Management Rules, 2016 in the city of Agra as well as the areas coming under the Cantonment Board, Agra and eco-sensitive zone of Taj Trapezium Zone.
2. Matter was last reviewed vide order dated 29.01.2019 in the light of report of the committee constituted by this Tribunal of which CPCB was the nodal agency. The report of the CPCB dated 13.12.2018 showed that on field visit, huge gap was found with regard to treatment capacity of the solid waste and the generation of solid waste. 690 TPD solid waste was being disposed of in the landfill site without any treatment. The gap deficit with regard to water supply was 156 MLD. On the subject of drainage, sewerage and STP, the gap was 60%. 216 MLD i.e 61% of untreated sewage was being discharged into the River Yamuna. The Tribunal accepted the said report and directed taking of immediate steps and also required the State of Uttar Pradesh to furnish performance guarantee in the sum of Rs. 25 Crores to the satisfaction of the CPCB to comply with the timelines in the action plan.
3. Though an action taken report has been filed by the Principal Secretary, Urban Development on 23.04.2019, with regard to the

sewage treatment, it is stated that L-1 firm was shortlisted but final decision is to be taken. It was difficult to attain 100% sewerage treatment in near future. Screens are to be installed to prevent dumping of solid waste into the River Yamuna. Vehicles will be procured for collection of waste. The gap in treatment of waste will be solved once the clearance for processing plant is obtained. The plant will be set up in one year after permission.

4. Further report dated 27.07.2019 has been filed by the Urban Development Department, during the course of hearing to the fact that screens have been installed on 51 drains and arrangements are being made for regular collection of waste. Waste processing will commence after clearance is obtained. There is a plan to purchase vehicles for collection of waste. Dry waste was being collected and brought to six collection points and then transferred to material recovery facility. Manual and mechanical segregation is being done and segregated waste was being sent to recycling facility, non-recyclables are sent to the waste management plant.
5. The above reports show very little progress. The gaps noticed in the order dated 29.01.2019 have not been fully addressed. There is nothing to show that the gap with regard to treatment capacity of solid waste to the tune of 690 TPD as noted in para 10 of the order has been met, nor the gap of 156 MLD in water supply as noted in para 10 or treating 61% of untreated sewage which was being discharged into River Yamuna as noted in para 14, have been addressed. The performance guarantee to be furnished in terms of para 24 within one month of the order has not been furnished. Only

plea is that the matter is pending before the Hon'ble Supreme Court. It is not the case that any stay has been granted. In absence of stay, time bound direction in the order of this Tribunal is required to be complied with. Mere pendency of matter in the Hon'ble Supreme Court cannot by itself be a ground not to comply with the order of this Tribunal. Let the necessary steps be expeditiously executed and performance guarantee furnished in terms of para No. 24 of the order dated 29.01.2019 within two weeks, failing which the coercive measures will have to be taken. An affidavit of compliance may be filed in this regard.

6. A further compliance report may also be furnished on progress made in cumulative tabular form, indicating progress against each head month wise by 31.10.2019 by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The timeline must be prompt having regard to the serious implications on environment and public health on account of long time continued failure of State.
7. The applicant is at liberty to file response to the report.

List for further consideration on 29.11.2019.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

July 29, 2019  
Original Application No. 306/2016  
AK

## आगरा नगर निगम सीमान्तर्गत नालों को टैप किये जाने की प्रगति 188

माननीय एन.जी.टी. एवं मुख्य सचिव महोदय नगर विकास अनुभाग-5 उ0प्र0 लखनऊ के शासनादेश सं0-1402/नो-5-19 दिनांक 19.04.19 के अनुपालन में नगर निगम क्षेत्रान्तर्गत अवस्थित नालों/ड्रेनेज में किसी भी प्रकार का कोई ठोस अपशिष्ट का प्रवाह न हों के सम्बन्ध में, दिनांक 31.05.19 तक कार्यवाही अवश्य पूर्ण करने हेतु निर्देशित किया गया है।

उक्त निर्देशों के अनुपालन में क्रमांक सं- 1 से 29 तक के पूर्व में नालों पर जाली/स्क्रीन लगाई जा चुकी हैं, जिसको एस.टी.पी. से जोड़ा गया है, जिसकी सूची निम्नवत् है:-

क्र.सं.	नालों का नाम	क्र.सं.	नालों का नाम
1	ताज पूर्वी गेट	16	कछपुरा
2	खोजा नाला	17	अमर विहार
3	कृष्णा कॉलोनी	18	फाउण्ड्री नगर
4	इन्डस्ट्रीयल स्टेट	19	इस्पात उद्योग (फाउण्ड्री नगर)
5	रजवाड़ा	20	पीलाखार
6	बल्केश्वर मन्दिर	21	बालूगंज
7	वाटर वर्क्स	22	अमर बिहार 2
8	नगला बूढ़ी एस.टी.पी.	23	अनुराग नगर
9	मनोहरपुर	24	पालीवाल पार्क (नियर वेदान्त मन्दिर)
10	ककरैठा 1	25	ताज पश्चिमी गेट
11	भैरो नाला	26	मण्टोला
12	पीपल मण्डी	27	नरायच
13	देवरी रोड	28	मोती महल माल गोदाम
14	रामबाग नाला 1	29	एत्माउदौला
15	रामबाग नाला 2		

क्रमांक संख्या 1 से 10 तक के नाले जो कि टैप किये जा चुके हैं, जिसका विवरण निम्नवत् है:-

क्र.सं.	कार्य का नाम
1	ताजगंज जोन-2 अन्तर्गत पश्चिम पार्किंग नाला (निकट जलाल बुखारी दरगाह)।
2	ताजगंज जोन-2 नाला कोल्हाई से निकलने वाले नाले (पूर्वी गेट ताज खेमा नाला) पर पुरानी चमड़ा फैक्ट्री के निकट नाले के मुहाने पर।
3	छत्ता जोन के अन्तर्गत छत्ता वार्ड यमुना नदी में गिरने वाले कटरा वजीर खाँ नाले पर।
4	छत्ता जोन के अन्तर्गत छत्ता वार्ड यमुना नदी में गिरने वाले सकसेरिया नाले पर।
5	छत्ता जोन के अन्तर्गत छत्ता वार्ड यमुना नदी में गिरने वाले थाना छत्ता गली नाले पर।
6	छत्ता जोन के अन्तर्गत छत्ता वार्ड यमुना नदी में गिरने वाले यमुना भैरों नाले पर।
7	छत्ता जोन के अन्तर्गत छत्ता वार्ड यमुना नदी में गिरने वाले कृष्णा कालोनी नाले पर।
8	छत्ता जोन के अन्तर्गत वार्ड में नाला भैरों यमुना नदी में गिरने वाले नाले पर।
9	छत्ता जोन के अन्तर्गत छत्ता वार्ड में नाला डिस्पेंसरी यमुना नदी में गिरने वाले नाले पर।
10	छत्ता जोन के अन्तर्गत छत्ता वार्ड में नाला मोतिया की बगीची यमुना नदी में गिरने वाले नाले पर।

अधिसाक्षी अभियन्ता  
नगर निगम, आगरा

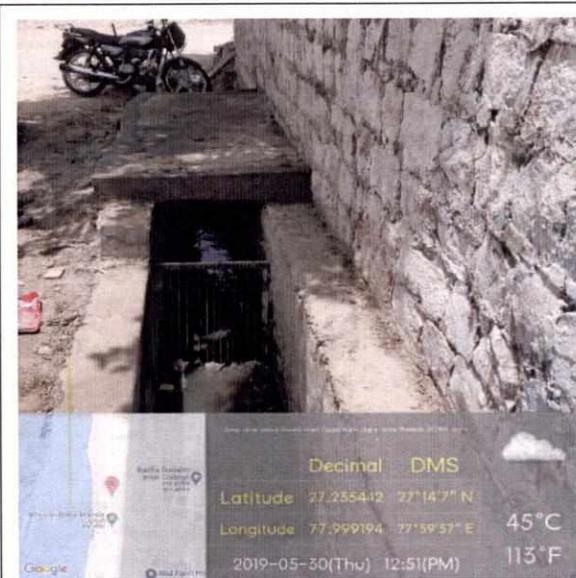
नगर आयुक्त  
नगर निगम, आगरा

01 से 74 तक के कुछ नालों पर जाली दोबारा लगाई जा रही हैं तथा कुछ नालों पर जाली नहीं लगी है, उन नालों पर नई जाली/स्क्रीन लगाये जाने का कार्य दिनांक 31.05.2019 तक पूर्ण कराया जा चुका है-

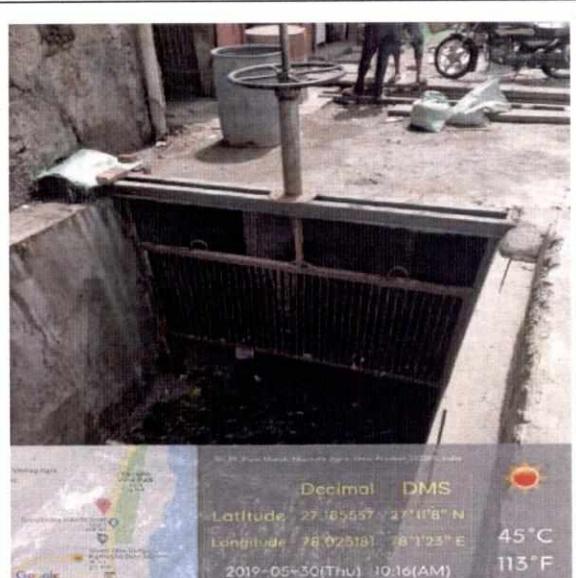
क्र.सं.	नालों का नाम	प्रगति	क्र.सं.	नालों का नाम	प्रगति
01	खेराती टोला	100%	38	अन्तराम की बगीची 2	100%
02	ट्रांसपोर्ट नगर	100%	39	रामबाग नाला 3	100%
03	इस्लाम नगर टेड़ी बगीया	100%	40	अरतौनी	100%
04	मऊ नाला 1	100%	41	पोईया घाट 2	100%
05	मऊ नाला 2	100%	42	लोहिया नगर बांके बिहारी बगीची	100%
06	बॉईपुर	100%	43	जालमा	100%
07	गैलाना	100%	44	राधा नगर	100%
08	कैलाश मन्दिर 1 (एक्वा कूल वाटर ट्रीटमेन्ट)	100%	45	न्यू राधा नगर	100%
09	कैलाश मन्दिर 2	100%	46	अलमीरा फैक्टरी	100%
10	के.के. नगर	100%	47	बेलनगंज पुलिस चौकी	100%
11	कामायनी हॉस्पिटल	100%	48	धारवाले बाबा 1	100%
12	मनोहरपुर कच्चा नाला	100%	49	न्यू राधा नगर	100%
13	बहादुर पुर	100%	50	गणेश नगर	100%
14	पोईया घाट 1	100%	51	चीनी का रोजा 1	100%
15	लोहिया नगर	100%	52	गली सुबेदार नगर	100%
16	लोहिया नगर राठौर वाली गली	100%	53	नरसरी मन्दिर 1	100%
17	जसवन्त सिंह की छतरी 1	100%	54	दयानन्द आश्रम	100%
18	जसवन्त सिंह की छतरी 2	100%	55	पीली पोखर	100%
19	जसवन्त सिंह की छतरी 3	100%	56	मोती महल नाला 4	100%
20	खेम चन्द टॉफी फैक्टरी	100%	57	मोती महल नाला 5	100%
21	बेलनगंज काली मन्दिर	100%	58	मोती महल नाला 6	100%
22	अम्बेडकर पार्क	100%	59	मोती महल नाला 8	100%
23	धारवाले बाबा 2	100%	60	चीनी का रोजा 2	100%
24	गोकुल नगर	100%	61	श्याम लाल विद्यामन्दिर	100%
25	शम्भू नाथ जूनियर हाईस्कूल	100%	62	नरसरी मन्दिर 2	100%
26	मोती महल नाला 3	100%	63	इन्दिरा मैमोरियल ब्रिज	100%
27	मोती महल नाला 7	100%	64	मोती महल नाला 1	100%
28	अन्तराम की बगीची 1	100%	65	मोती महल नाला 2	100%
29	खोजा नाला (छत्ता थाना) (2 <sup>nd</sup> )	100%	66	कटरा बजीर खां 2 (2 <sup>nd</sup> )	100%
30	वाटर वर्क्स (2 <sup>nd</sup> )	100%	67	अनुराग नगर (2 <sup>nd</sup> )	100%
31	ताज पश्चिमी गेट (2 <sup>nd</sup> )	100%	68	विद्यापुरम नरायच (2 <sup>nd</sup> )	100%
32	ताज पूर्वी गेट (2 <sup>nd</sup> )	100%	69	भल्ला जी वाली गली (2 <sup>nd</sup> )	100%
33	ककरैठा 1 (2 <sup>nd</sup> )	100%	70	इस्पात उद्योग (फाउण्ड्री नगर) (2 <sup>nd</sup> )	100%
34	रजवाड़ा (2 <sup>nd</sup> )	100%	71	पीलाखार (2 <sup>nd</sup> )	100%
35	कृष्णा कालोनी (2 <sup>nd</sup> )	100%	72	बेलनगंज ब्रिज (2 <sup>nd</sup> )	100%
36	मण्टोला (2 <sup>nd</sup> )	100%	73	कटरा बजीर खां 1 (2 <sup>nd</sup> )	100%
37	सक्सेरिया नाला (2 <sup>nd</sup> )	100%	74	फाउण्ड्री नगर (2 <sup>nd</sup> )	100%

अधिसाक्षी अभियन्ता  
नगर निगम, आगरा

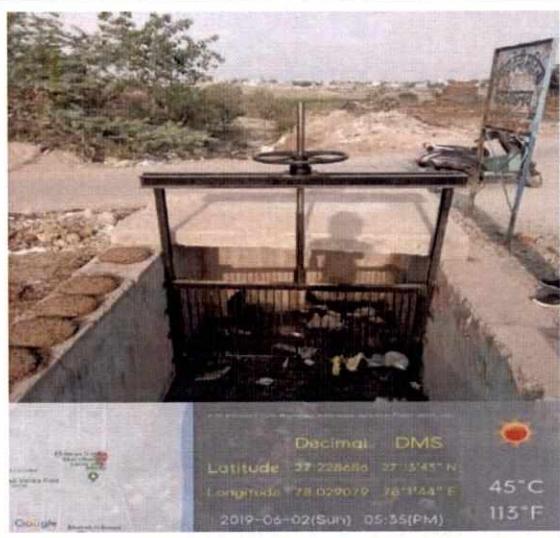
नगर आयुक्त  
नगर निगम, आगरा



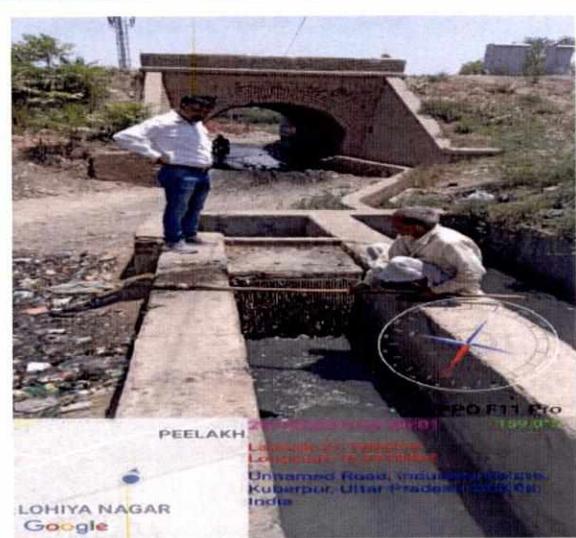
Amar Vihar Drain



Pippal Mandi Drain



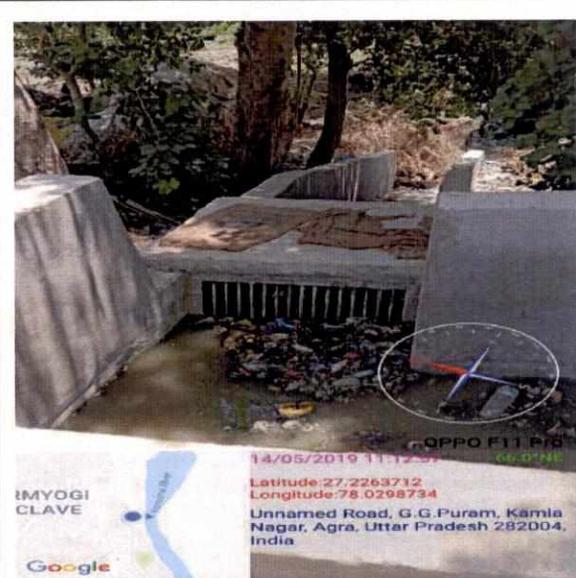
Manoharpur Drain



Industrial Estate Drain



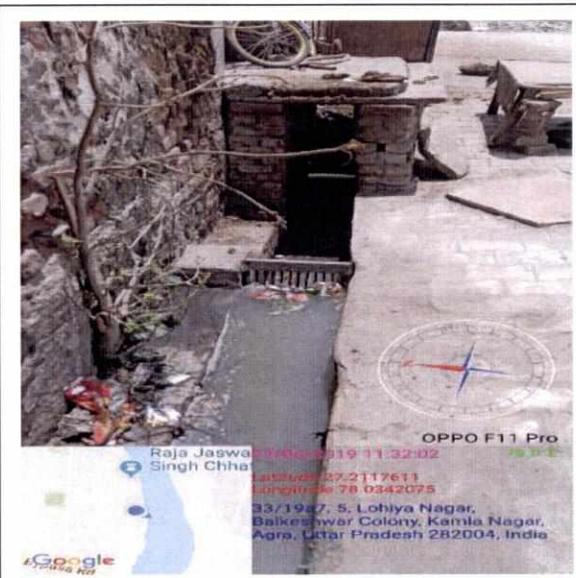
Krishna Colony Drain



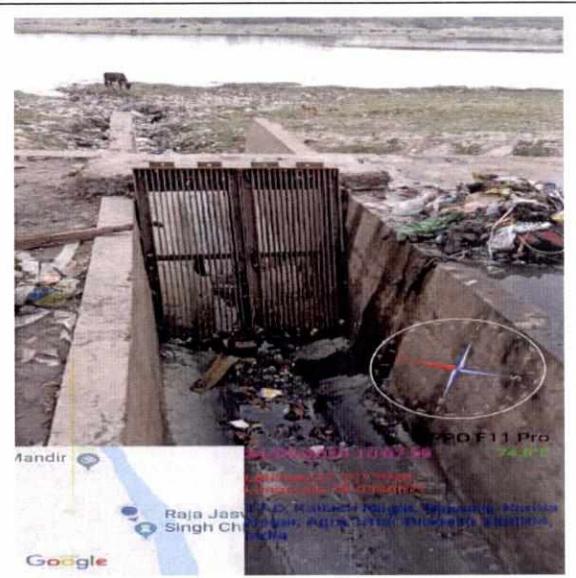
G.G.Puram, Kamla Nagar

अधिशायी अभियन्ता  
नगर निगम, आगरा

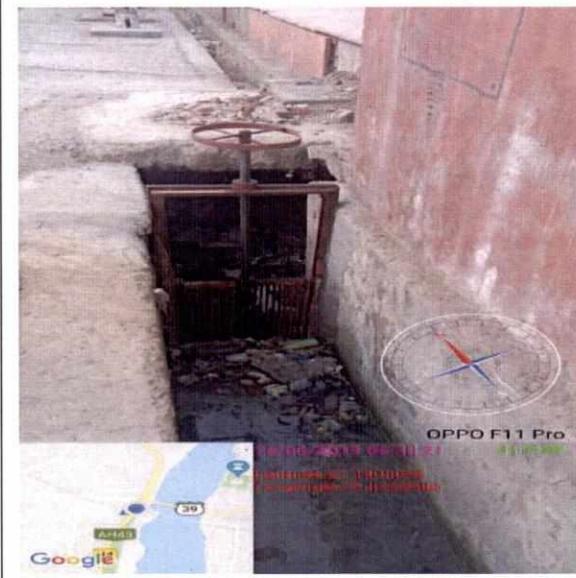
नगर आयुक्त  
नगर निगम, आगरा



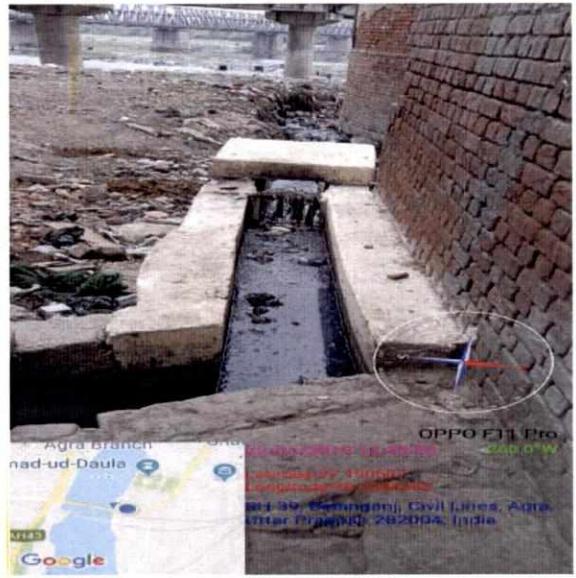
Lohiya Nagar



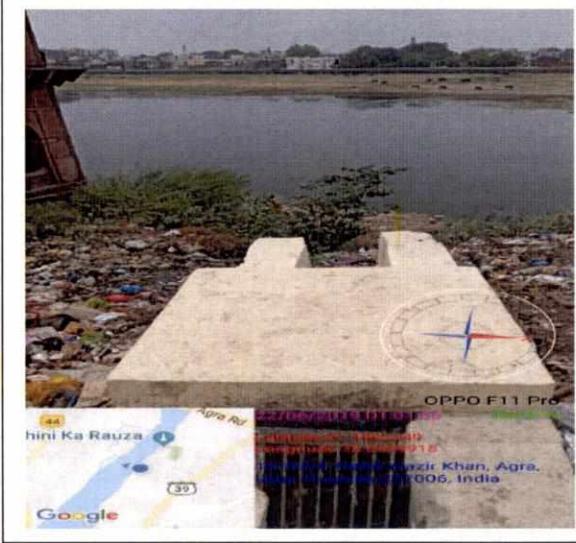
Rajbada



Belanganj Kali Mata mandir



Yamuna Brij Nala 2



Chini ka roja



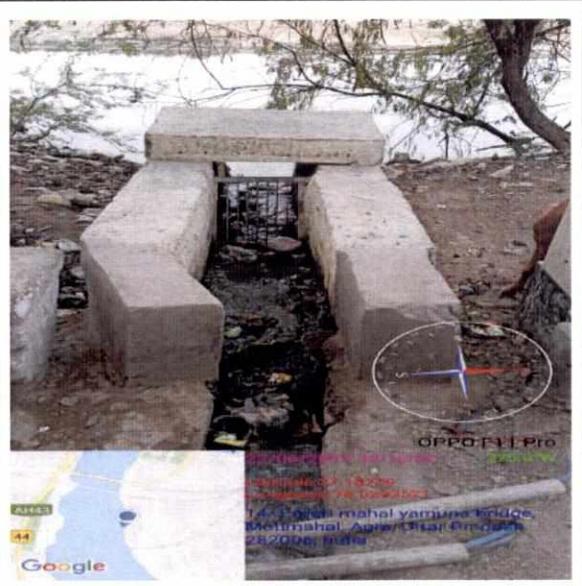
Chhatta Thana

अधिशोधि अभियन्ता  
नगर निगम, आगरा

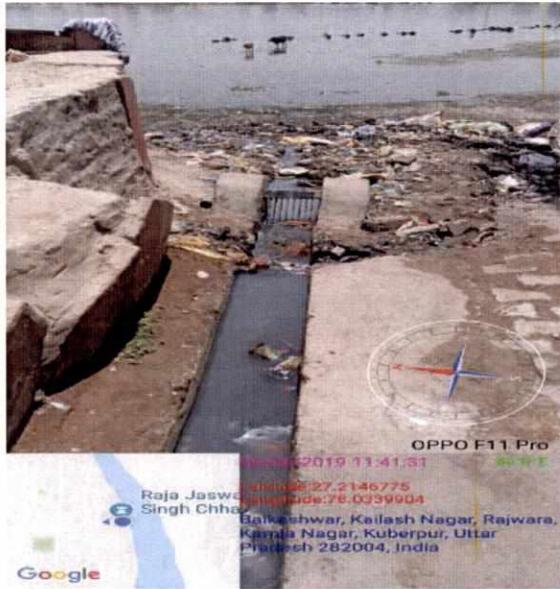
नगर आयुक्त  
नगर निगम, आगरा



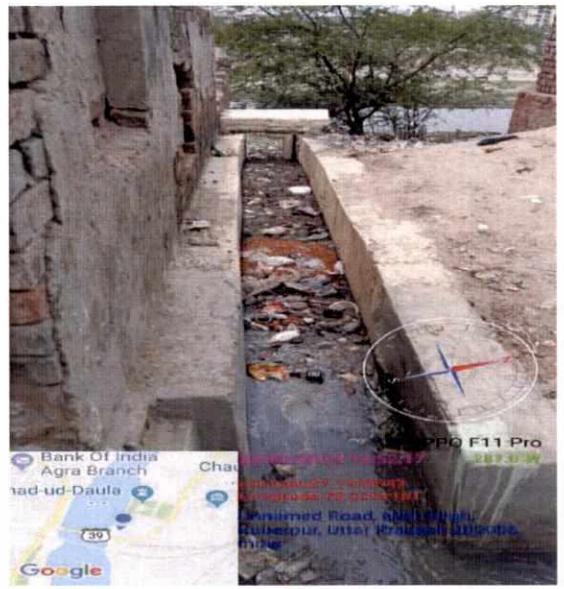
ITI Radha Nagar



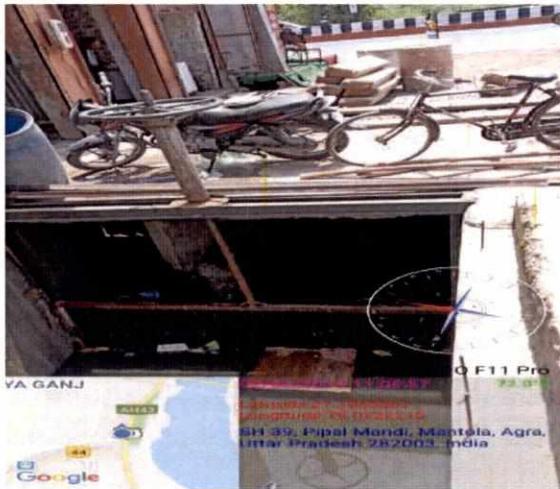
Moti mahal



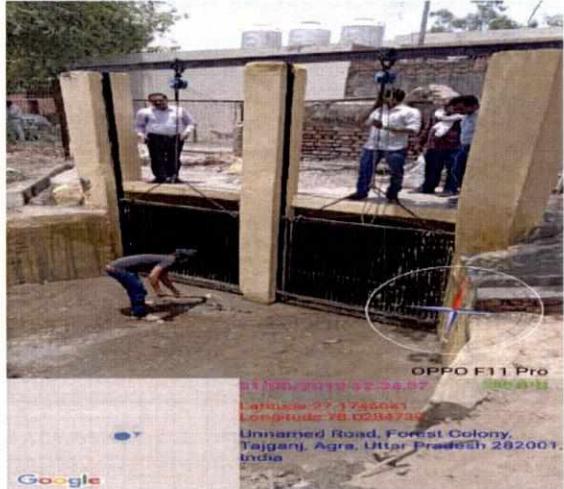
Jaswant ki Chhatri



Yamuna Bridge



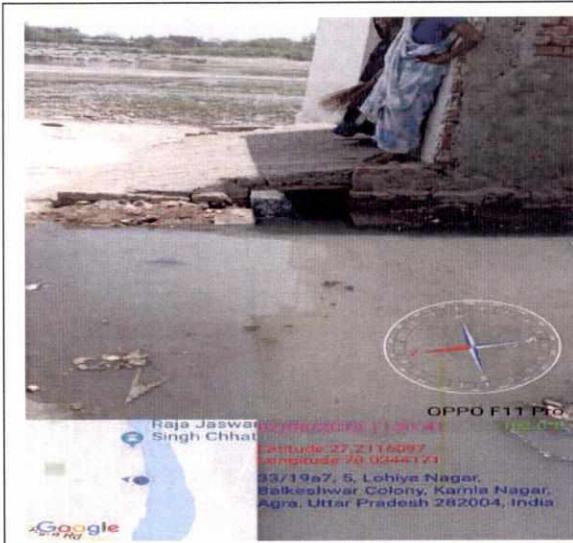
Hathi Ghat



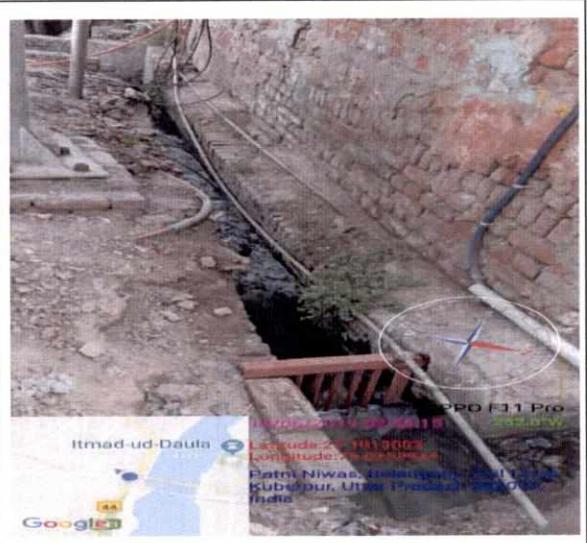
Vidhut Shav Dah Grah, Tajganj

अधिराषा नियन्त्रिता  
नगर निगम, आगरा

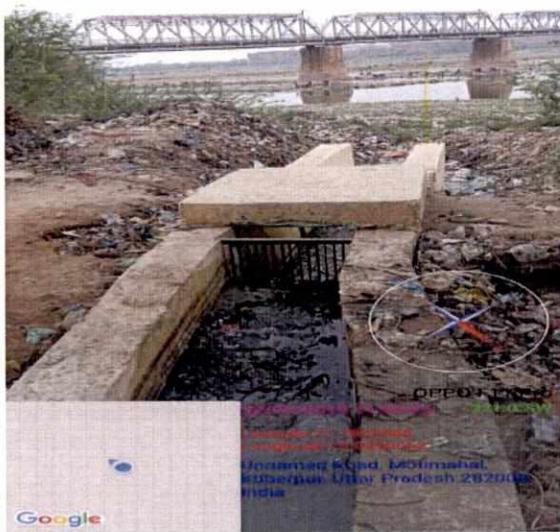
नगर आयुक्त  
नगर निगम



Lohiya Nagar 2



Belanganj Police Chawki



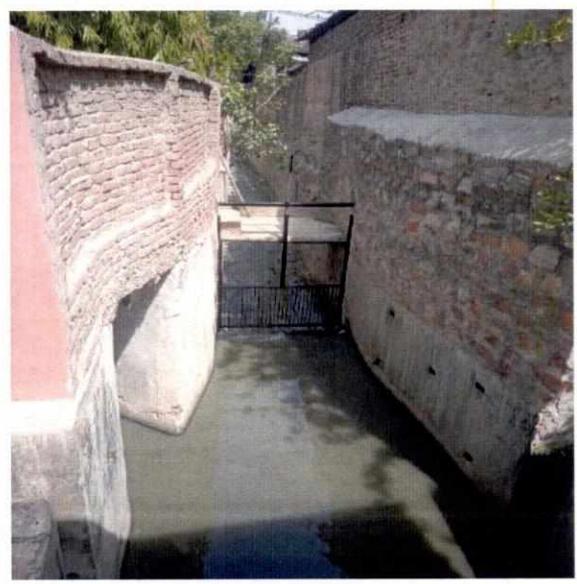
Moti Mahal Brigde



Taj poorvi Gate



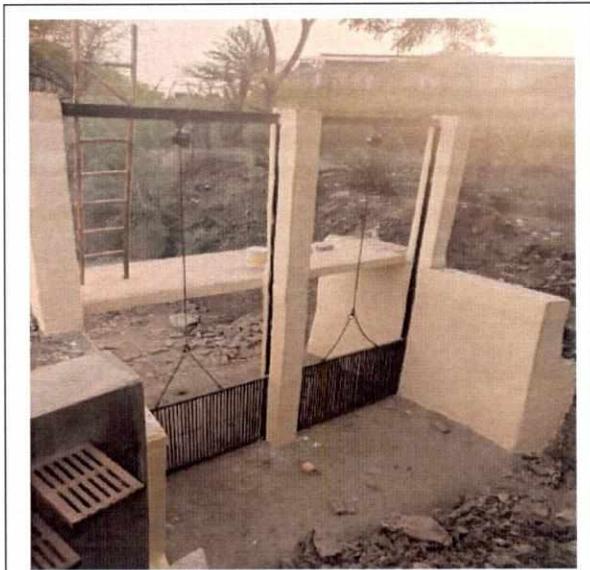
Peelakhar



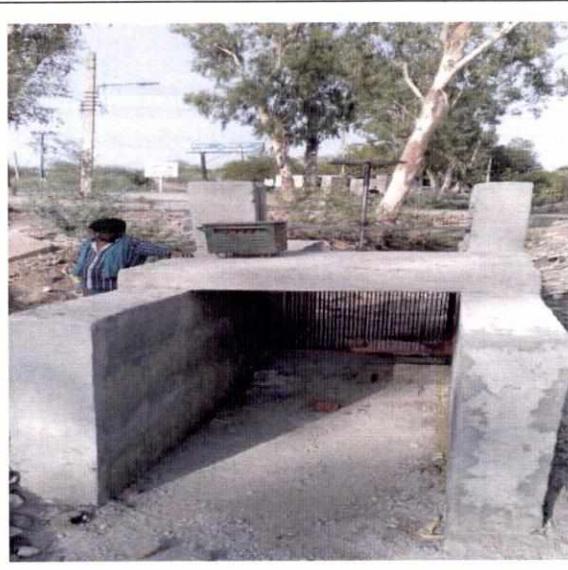
Foundary Nagar

अधिसारी अभियन्ता  
 नगर निगम, अगरा

नगर आयुक्त  
 नगर निगम, अगरा



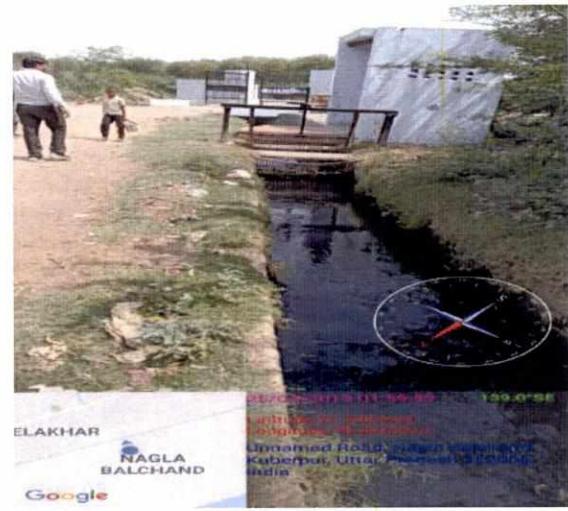
Ispat Udhyog (Foundary Nagar)



Kachhpura



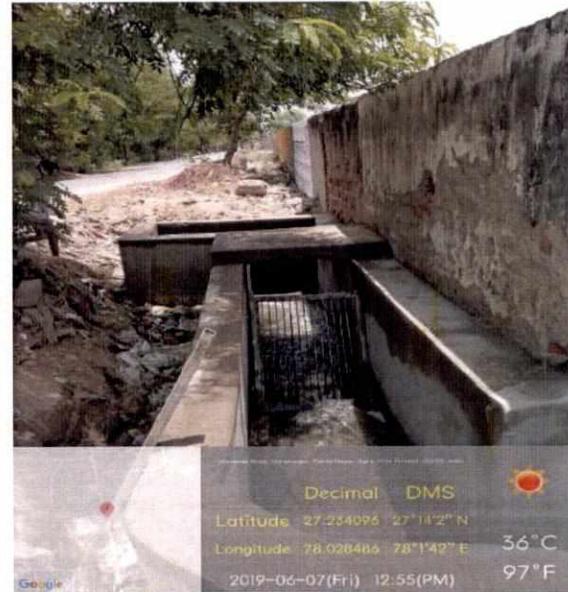
Ispat Udhyog (Foundary Nagar) 2



Peelakhar 2



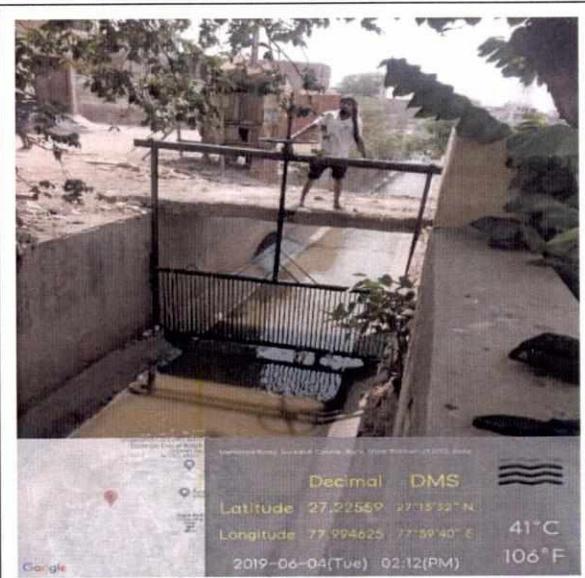
Balkeshwar Mandir



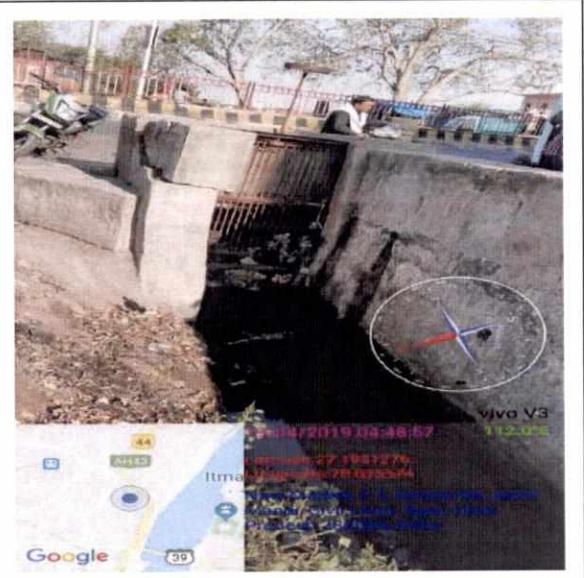
Manoharpur

अधिशायी अभियन्ता  
नगर निगम, आगरा

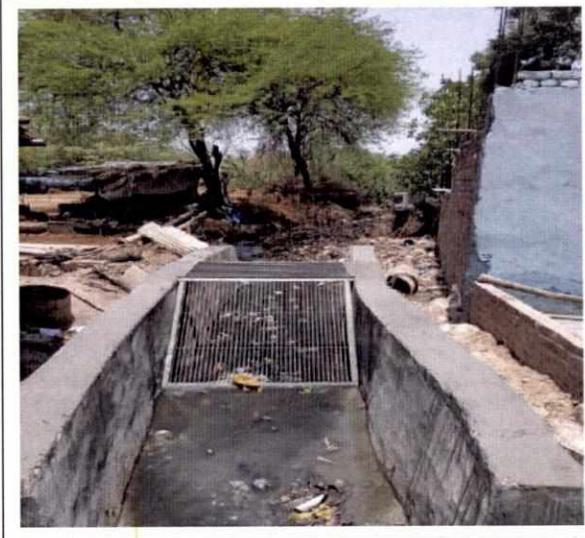
नगर आयुक्त  
नगर निगम, आगरा



Nagla Bhudhi



Paliwal Park (Vedant Mandir)



Kakretha



Kakretha 2



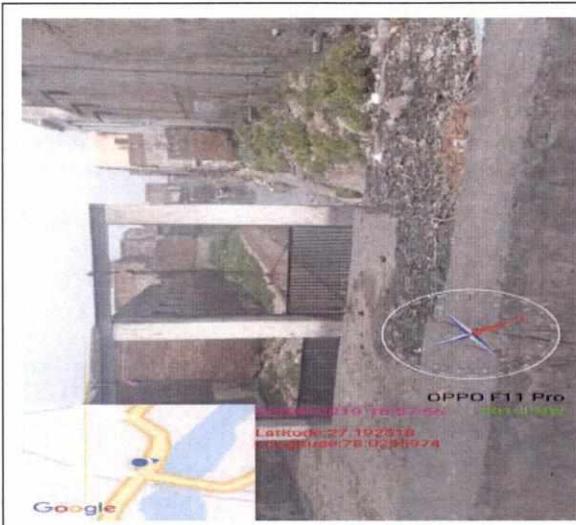
Tajpachimi Gate (Jalal Bhukari)



Mantola

अधिसूचना अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



Bhairon Nala



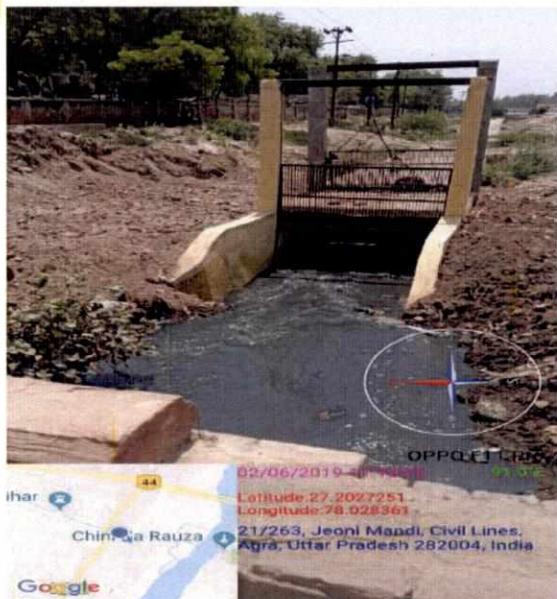
Moti Mahal Maal Godaam



Islam Nagar Tedi Bagiya



Jaswant ki Chhatri 2



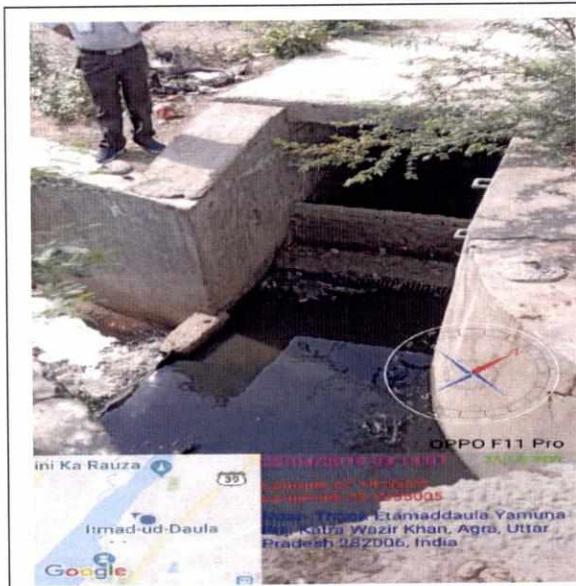
Langde Ki Chawki



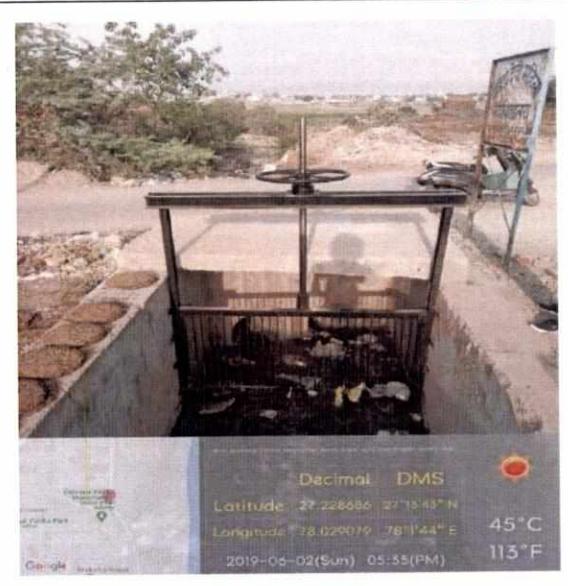
Balkeshwar Shamshan Ghat

अधिशाखा नियन्त्रिता  
नगर निगम, आगरा

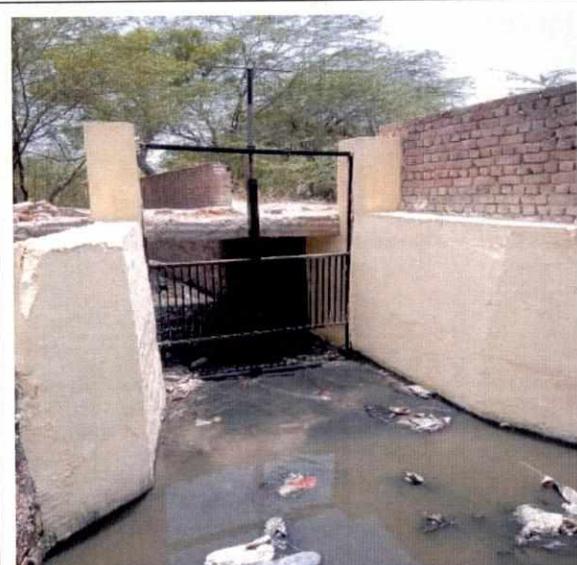
नगर आयुक्त  
नगर निगम, आगरा



Katra Wazir Kha



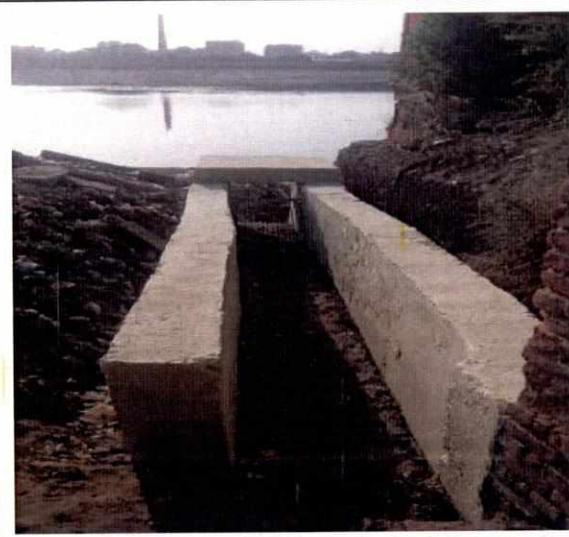
Gudh ka Imli Manoharpur



Gokul Nagar Foundary Nagar



Vidhya Puram Foundary Nagar



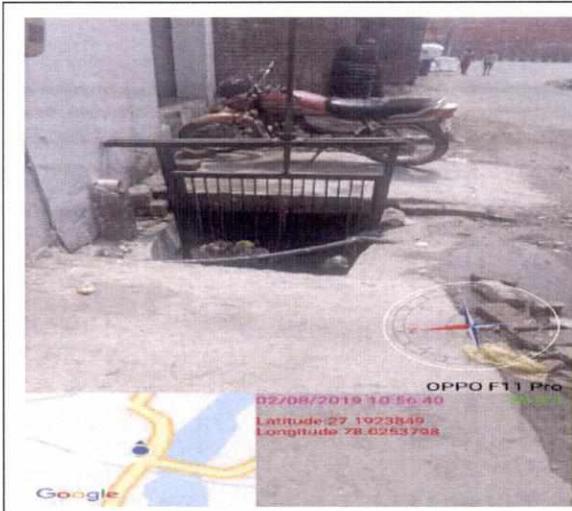
Katra Wazir Kha 2



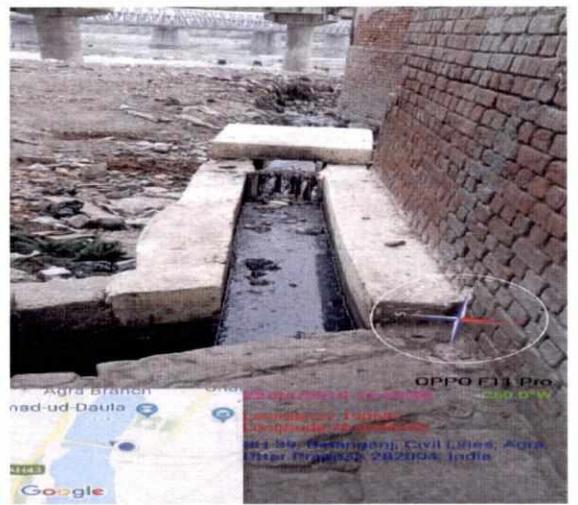
Chhini ka Roza 2

अधिशारी अभियन्ता  
नगर निगम, आगरा

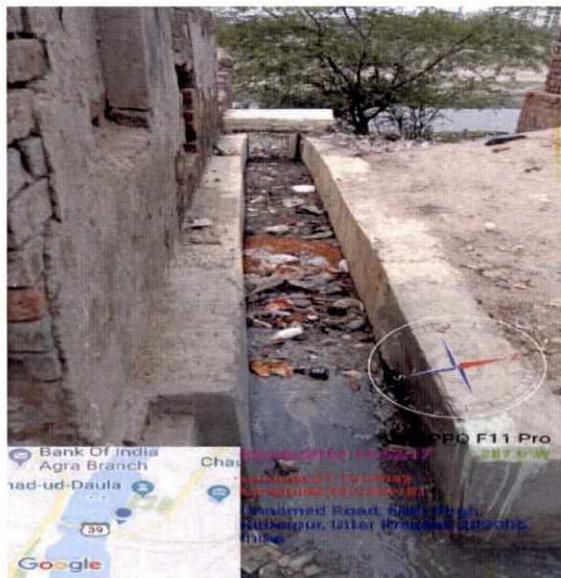
नगर आयुक्त  
नगर निगम, आगरा



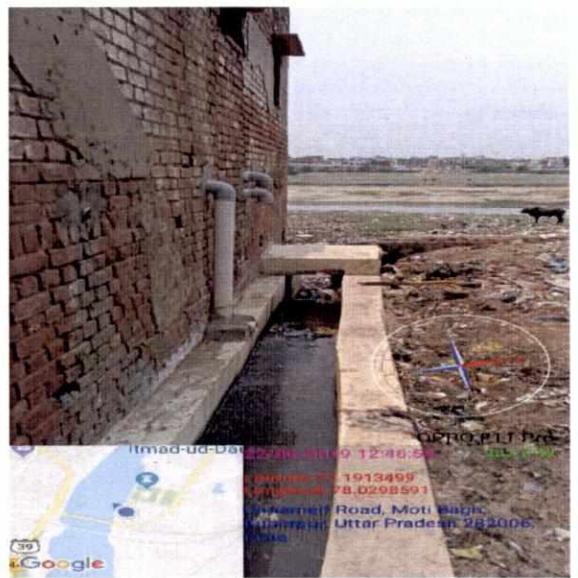
Saksariya Nala



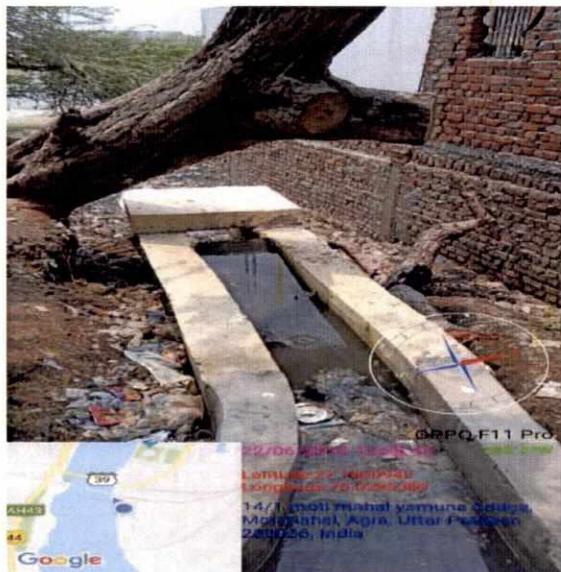
Shyam Lal Vidhya Mandir



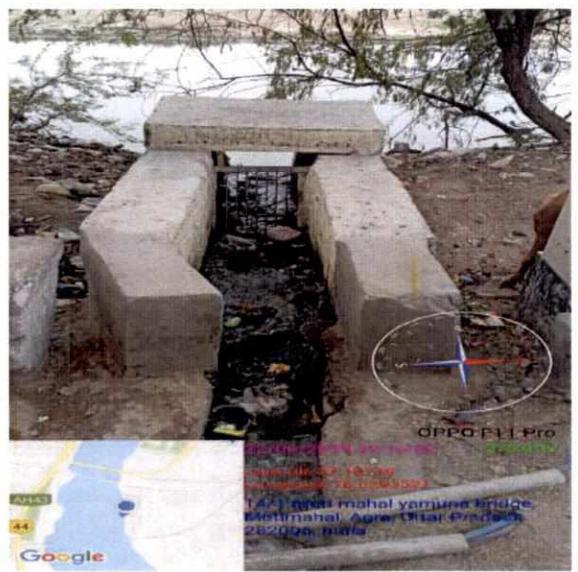
Antram ki bagichi



Moti Mahal 4



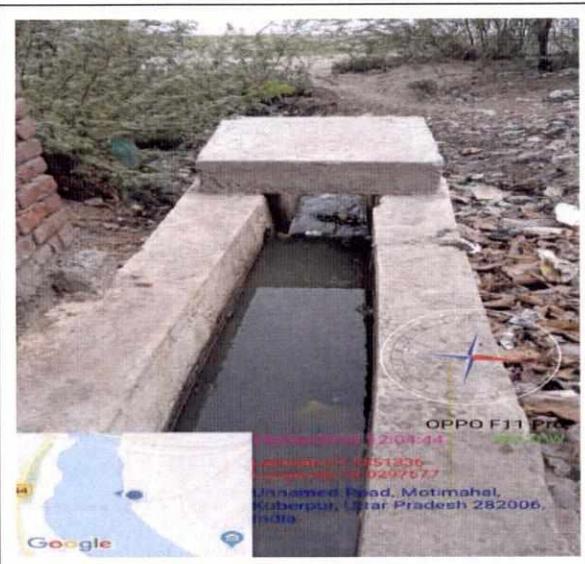
Moti Mahal 5



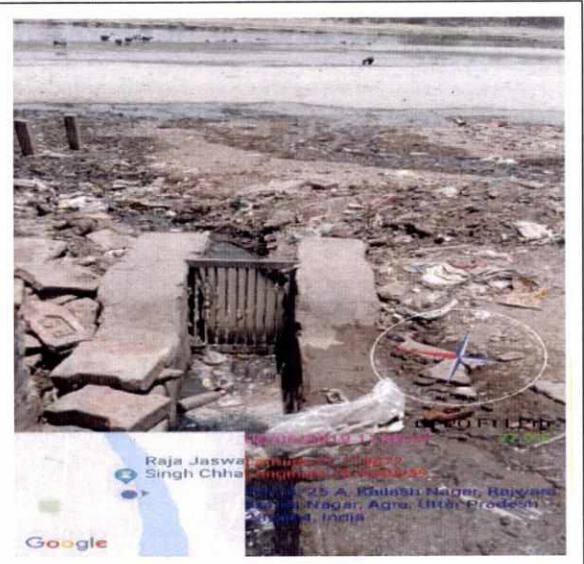
Moti Mahal 6

अधिसूचना अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



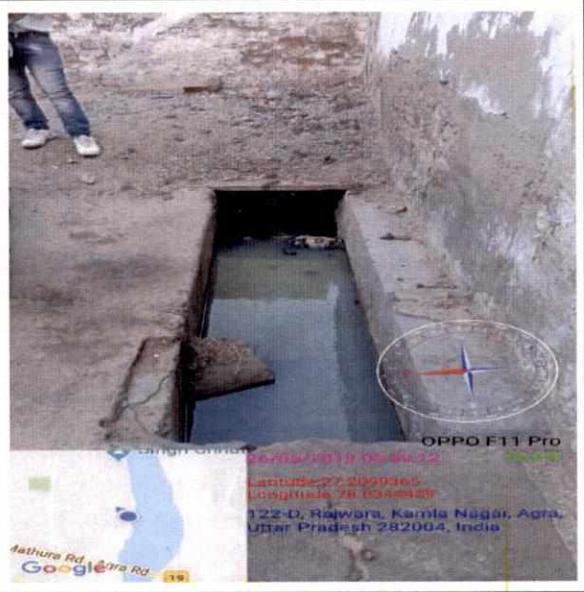
Moti Mahal 1



Jaswant Singh ki Chhatri 3



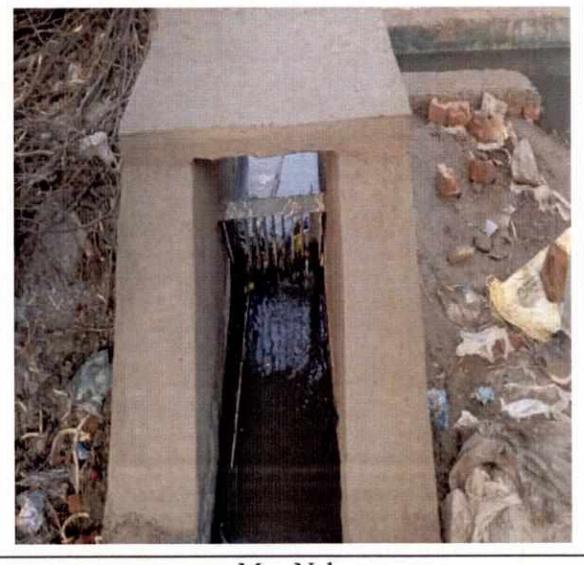
Lohiya Nagar Rathore wali Gali



New Radha Nagar



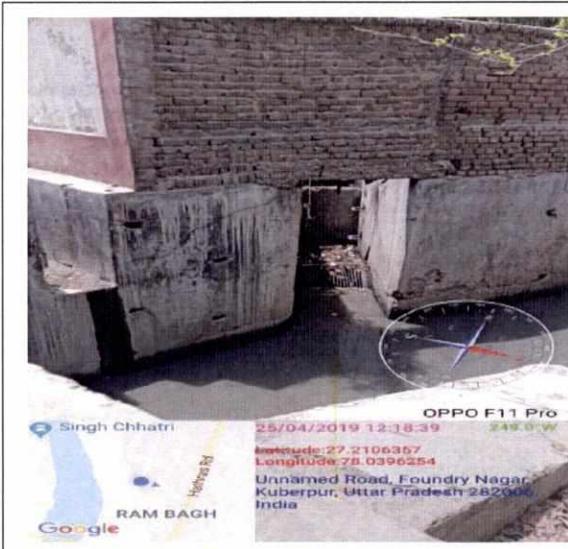
Kakretha Nala 3



Mau Nala

अधिशर्की अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम आगरा



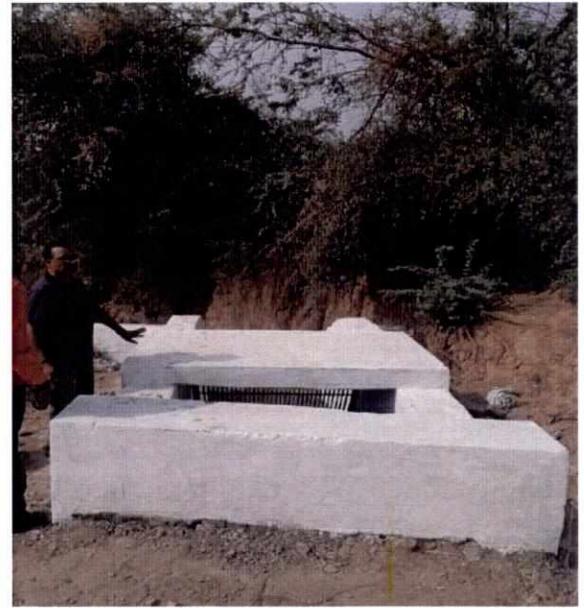
Baipur



Manoharpur 1



Rajwada



Kailash Mandir



Kailash Mandir 2



Gailana

अधिशायिका अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



Poiya Ghat 1



Poiya Ghat 2

  
अधिसाध अमियन्त  
नगर निगम, आगरा

  
नगर आयुक्त  
नगर निगम, आगरा

ANNEXURE - D

802

## आगरा नगर निगम आगरा

अप्रैल 2019 से जून 2019 तक

क्र.	माह	जुर्माना	जब्त की गई पौलीथीन किग्रा में	पौलीथीन चालान	गोबर चालान		गंदगी		खुले में शौच		खुले में पेशाब		अतिक्रमण मलबा		आग जलाने पर की गयी कार्यवाही		बलक जनरेटर	एनजीटी एक्ट 2010	व्यक्तिगत सीवर मशीन पंजीकरण	एफ.आई. आर.
					चालान	जुर्माना	चालान	जुर्माना	चालान	जुर्माना	चालान	जुर्माना	चालान	जुर्माना	चालान	जुर्माना				
1	अप्रैल	77000	0	50	42	0	104	6100	0	0	0	170	2	29000	0	0	9800	0	0	0
2	मई	112200	0	17	40	0	108	10150	0	0	0	50	2	299500	0	41600	5100	0	0	2
3	जून	879100	6377	2	26	0	98	115800	0	0	0	0	0	319800	0	91000	9000	0	0	0
	योग	1068300	6377	69	108	0	310	132050	0	0	0	220	4	648300	0	132600	23900	0	0	2

अधिकारी अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा

Sr. No.		Total Wards	No. of Wards Covered	zone	Agency Name	Status of D2D collection		
						Total Number of HouseHolds	No. of HH covered by D2D collection	Target coverage percentage
1	16	16	TAJ GANJ	ARVA ASSOCIATES	66881	61762	100%	92.35%
2	22	22	HARI PARWAT	OM OMTORS & CONSTRUCTION	81066	77367	100%	95.44%
3	29	29	CHHATA	SPAAK GLOBAL AGRA WASTE MANAGEMENT PVT.LTD	144568	129723	100%	89.73%
4	17	17	LOHA MANDI	S R MAP TECHNOLOGY WASTE MANAGEMENT PVT. LTD.	77111	71626	100%	92.89%
5	16	16	SHAH GANJ	SOCIETY FOR EDUCATION AND WELFARE FOR ALL	61991	55123	100%	88.92%
	<b>100</b>	<b>100</b>			<b>431617</b>	<b>395601</b>	<b>100%</b>	<b>91.66%</b>

अतिरिक्त अप्रिपत्ता  
नगर निगम, अग्रा

नगर निगम, अग्रा  
अतिरिक्त



## AGRA NAGAR NIGAM, AGRA

### SUMMARY OF Door to Door Collection



### Wet Waste Processing Plant 4 TPD

For the processing of wet waste from Bulk waste generators in the first phase plant of 4 MTD capacity will be installed. The Scientific Disposal Plant will be fully automatic based on Netherlands technology of waste to compost which will treat based from hotel, marriage hall, RWA, Group housing Society (Processing fee Rupees 12500.00 per Ton, based collection fee/ Tipping Fee rupees 1000.00 per ton/km) on pay and used basis by M/S Nationwide waste Management Service will provide for development, supply, installation and maintenance by establishing common processing facility and processing the waste. Agra Nagar Nigam will Facilitate to operator to provide 750 Sq. meter, at the rate of rupees 1.00 per Sq meter/year lease rent. Operator has made expenditure for civil Infrastructure including boundary wall, floor, Shed and machinery, which is estimated to be rupees 4.75 Cr, M/S Nationwide Waste Management Service is also supposed to inspire and aware by IEC activity to the Bulk waste Generator regarding the resources which are generated by the segregation of wet and dry waste and by meeting the environmental norms by doing the same. For doing so, the company shall also integrate Door to Door Collection companies Campaigns meetings, Rag pickers by various scheme and Bulk waste generators. Also, Plantation and beautification on all four sides of the plant is under progress.



अध्यक्षी अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा

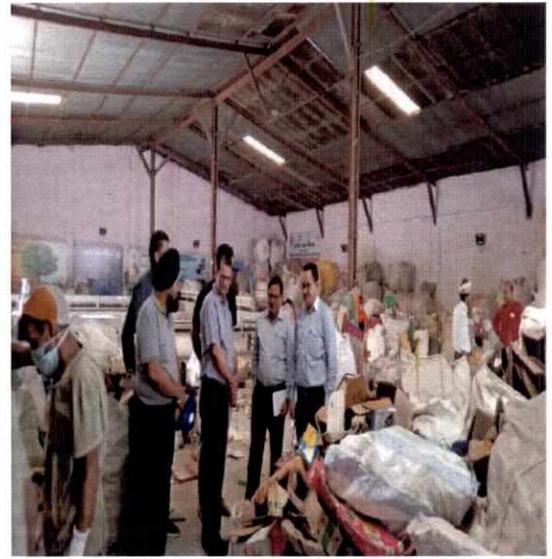
### Material Recovery Facility (MRF) Centre, Tedi Bagiya Plant 120 TPD

DTDC dry waste is being collected in special bags for Dry waste only by Nagar Nigam appointed collection Agencies. The waste is being collected ward wise by these Agencies and is brought to the six specific collection points on daily basis where in its is weighed then by M/S Nationwide Management Services (NWMS). This waste is transferred to Material Recovery facility (MRF) facility through the vehicles modified to handled Dry waste only. At Material Recovery Facility (MRF) waste is segregated manually and mechanically (through belt conveyor) by 60 to 70 workers. The segregated waste is further categorized into 15 to 17 categories. This categorized waste is then bailed and sent to recycling facility at Gajrola and Kashipur, Uttar Pradesh. The Non-recyclables are sent to Waste to Energy Plant at Ghazipur site. As it is mandatory for Bulk Waste Generator in the city to process their Dry Waste. Hence to process their waste as per norms and to meet the compliance, facilities are provided by Agra Nagar Nigam to them on the basis pay & usage (Processing fee rupee 6.00 per Kg. and collection fee Rupee 1.00 per Kg. per Km.) M/S Nationwide Management Services (NWMS) have setup Four Dry Waste Processing facility of total capacity 210 TPD for processing of dry waste generated by the Bulk Waste Generator. Also 120 TPD Material Recovery Facility (MRF) has been setup at Tedi Bagiya site (NH- 93). These processing facilities have been set up in November 2018 and are in operation. It is to bring to your kind attention that the expenditure for 120 TPD Material Recovery Facility (MRF) and 6 Dry Waste Collection Points at various location in the city is borne by M/S Nationwide Management Services which is approx. 3.97 cr. and no expense has been done by Agra Nagar Nigam.



अधिकाधिक अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



अधिसूची अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा

### Transfer Station

Three transfer stations have been set up to avoid the waste on the road in the city, where the transfer stations have been made at the following places to keep the wet and dry garbage separate after doing the door to door collection.

- 1- Tajganj Poorvi gate,
- 2- Tajganj Purani Mandi,
- 3- I.S.B.T.

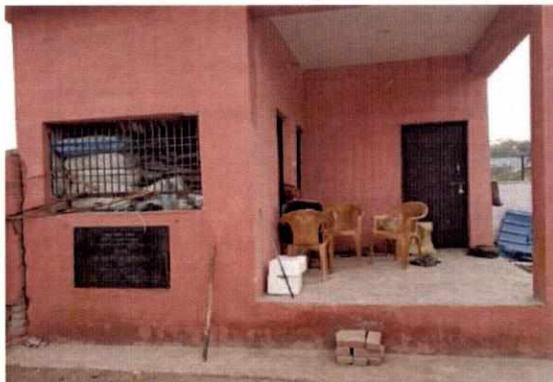


अधिशोषी अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा

### Waste to Compost Plant

- 1- 20 MTD plant is working in the site situated in Kuberpur, with wet waste collected in the city, where the City Compost is being prepared.
- 2- The 2 MTD compost plant making flowers to compost has been prepared in Rajnagar, by which the compost is being prepared daily.
- 3- 2 MTD plant has been prepared in Rajnagar for making compost from wet waste and 1 MTD plant has been set up in Transport Nagar.



अधिसायक अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम



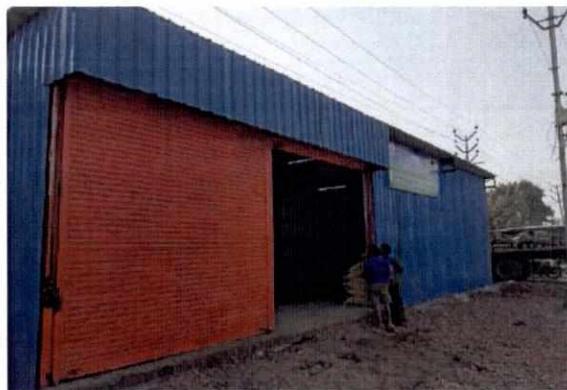
अधिसापेकभियन्ता  
नगर निगम, आगरा

नगरी आयुक्त  
नगर निगम, आगरा



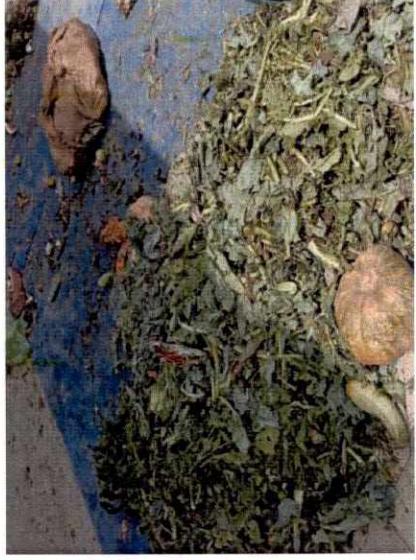
अधिसाषी अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



अधिसाधक श्रमियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम



नगरे आयुक्त  
नगर निगम

अधिशायी कमिश्नर  
नगर निगम, आपरा

आगरा नगर निगम सीमा के अन्दर आर्डे.सी. गतिविधि के फोटोग्राफ



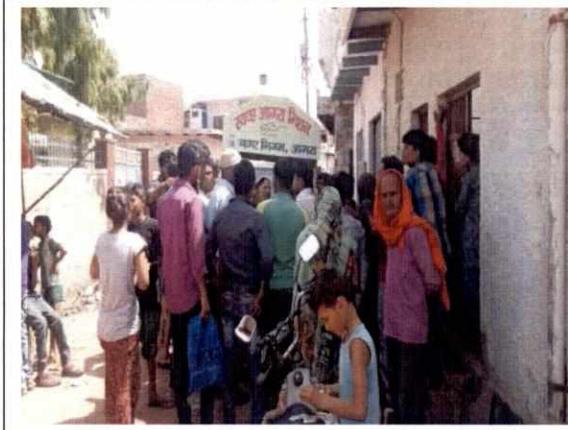
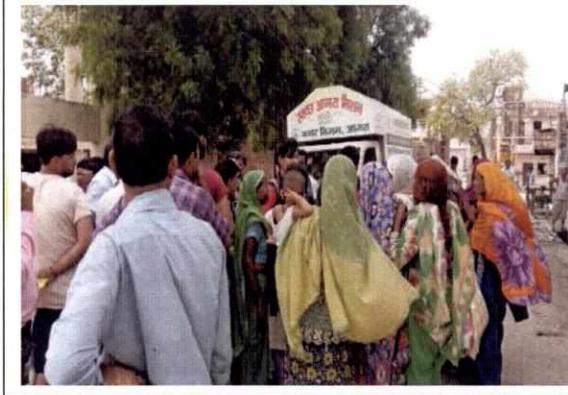
आगरा नगर निगम, आगरा

आगरा नगर निगम, आगरा



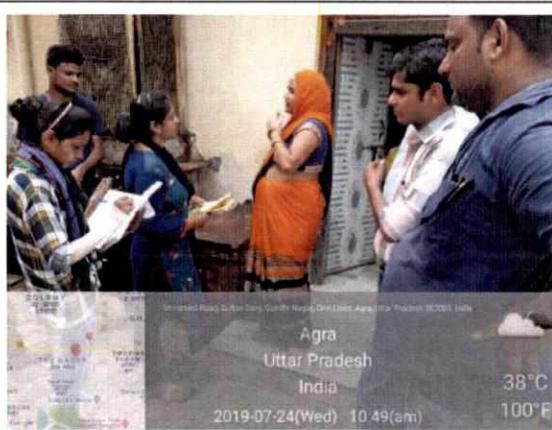
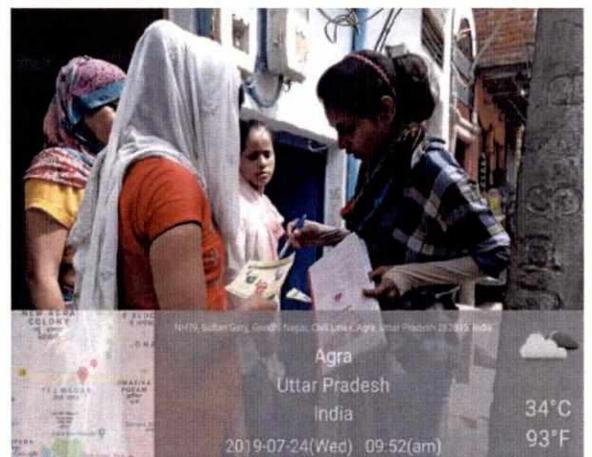
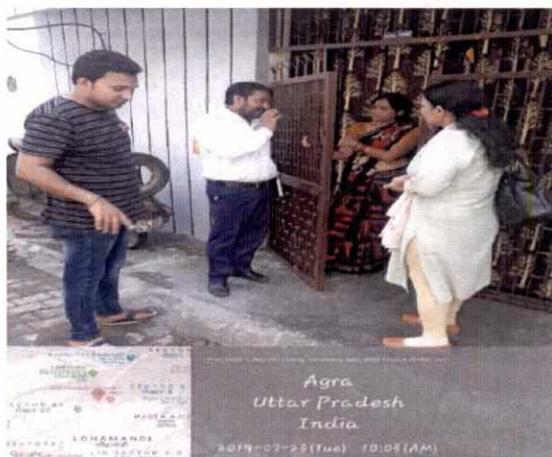
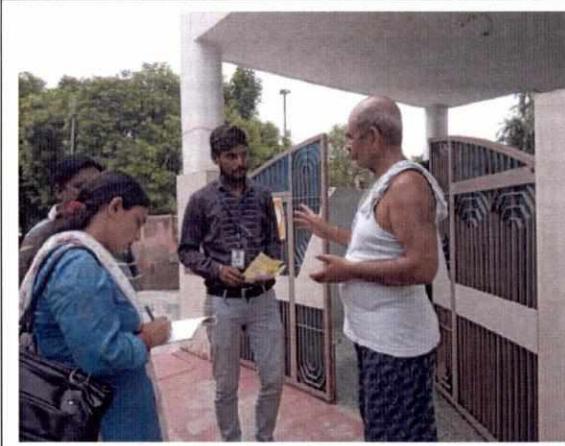
अधिसूची अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



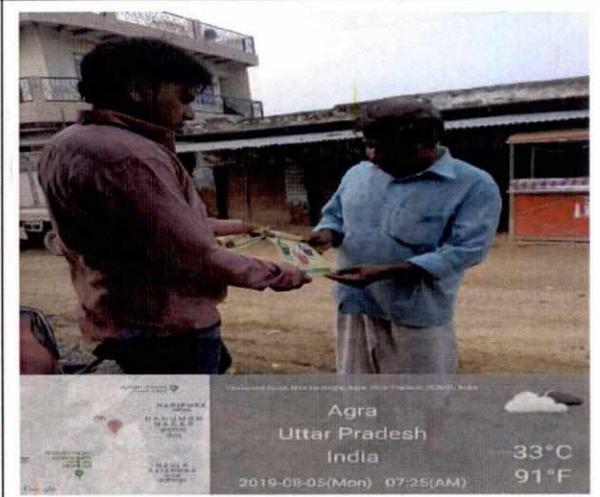
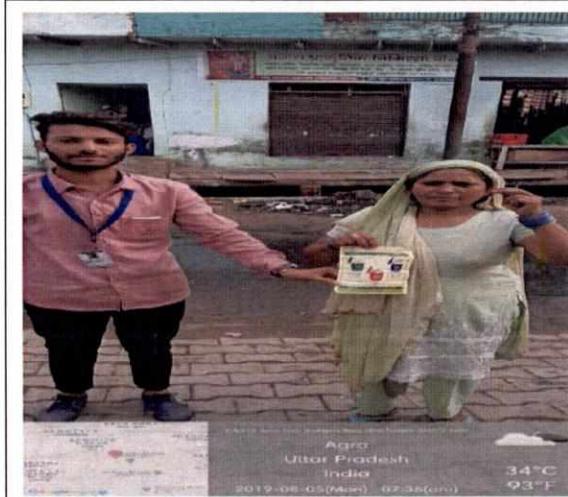
अधिसा~~र~~ अभियन्ता  
नगर निगम, आगरा

नगर~~र~~ आयुक्त  
नगर निगम, आगरा



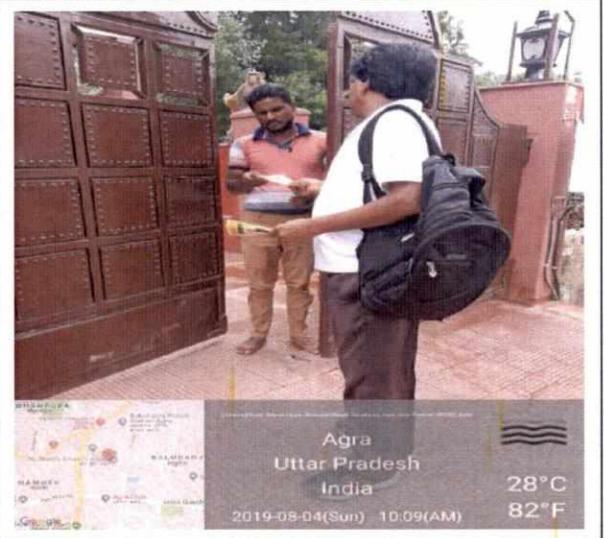
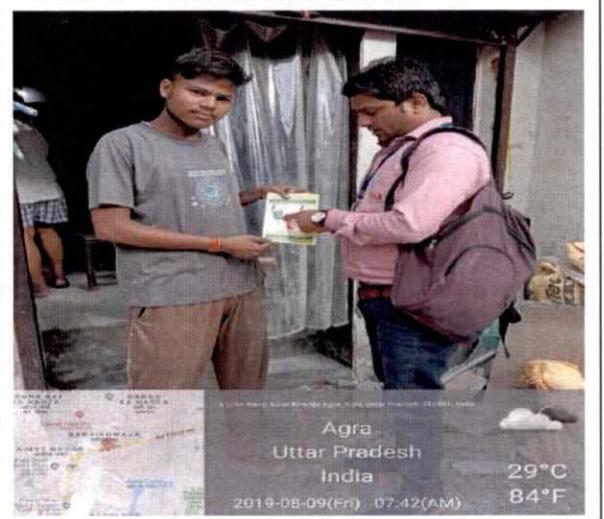
अधिशायी अभियन्ता  
 नगर निगम, आगरा

नगर आयुक्त  
 नगर निगम, आगरा



अधिका अधियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



2  
अधिसाक्षी अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा

गीला एवं सूखा कचरा अलग-अलग रखे जाने के सम्बन्ध में विभिन्न वार्डों में जागरूकता कार्यक्रम



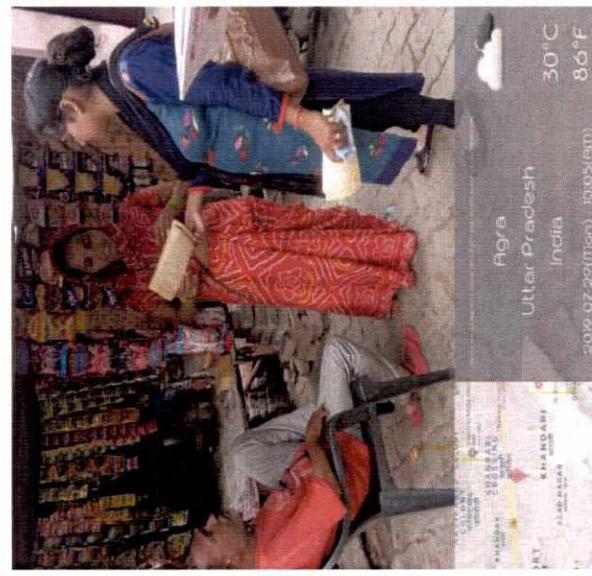
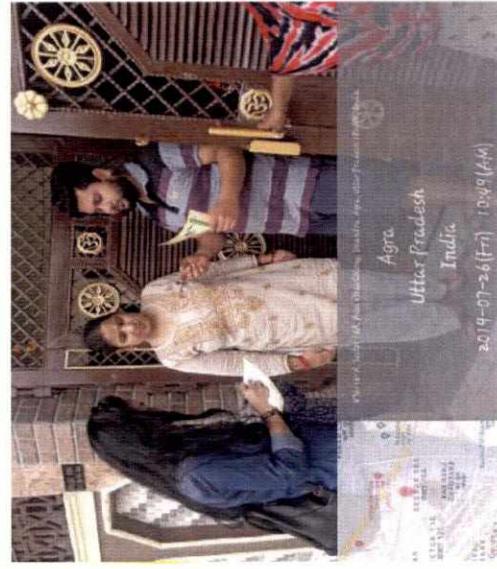
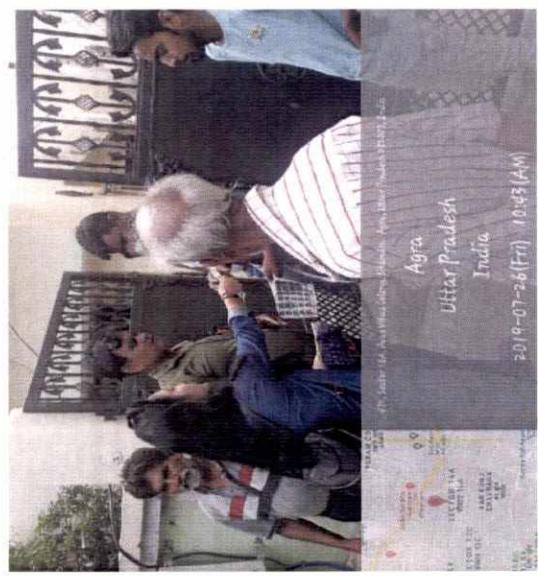
अभिियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम



अधिसारिका मणियन्ता  
नगर निगम, आगरा

नगर आयुक्ता  
नगर निगम, आगरा



अधिकांशी अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



अधिसाधी अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



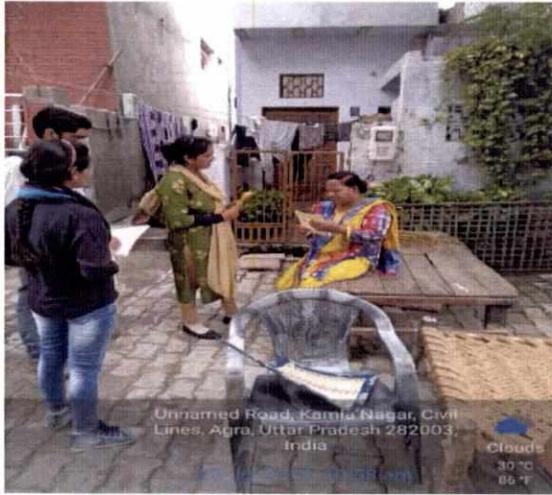
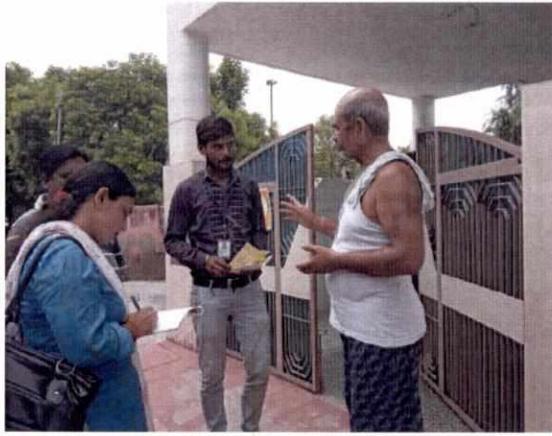
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नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



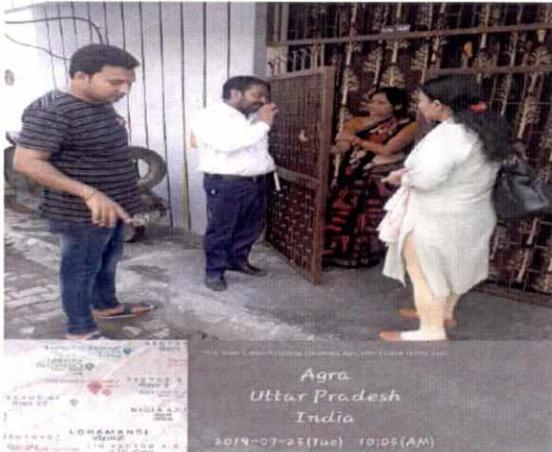
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नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



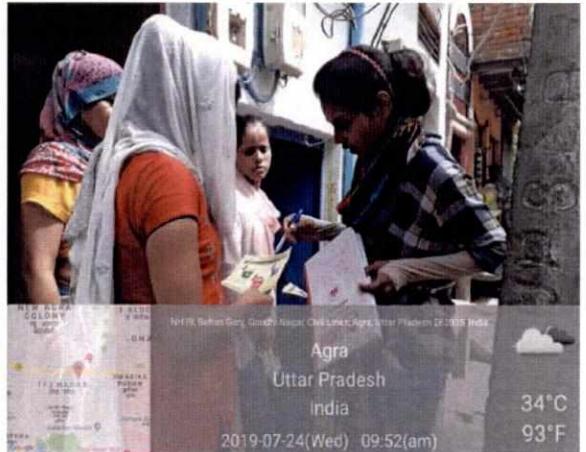
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Clouds  
30°C  
86°F



Agra  
Uttar Pradesh  
India

2019-07-23(Tue) 10:05 (AM)

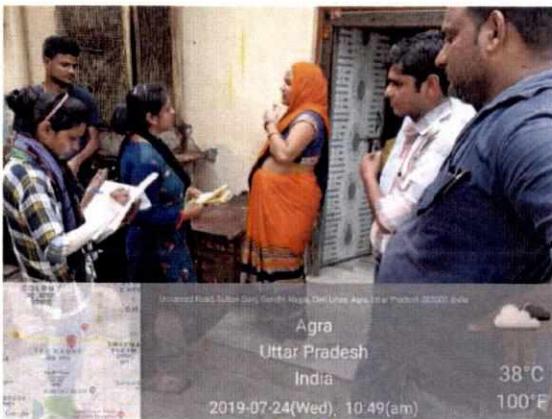


Nr. 18, Subhan Gully, Gandhi Nagar, Civil Lines, Agra, Uttar Pradesh 282005, India

Agra  
Uttar Pradesh  
India

2019-07-24(Wed) 09:52(am)

34°C  
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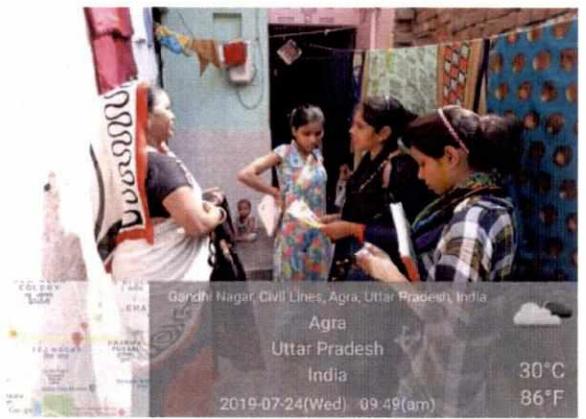


Unnamed Road, Subhan Gully, Gandhi Nagar, Civil Lines, Agra, Uttar Pradesh 282005, India

Agra  
Uttar Pradesh  
India

2019-07-24(Wed) 10:49(am)

38°C  
100°F



Gandhi Nagar, Civil Lines, Agra, Uttar Pradesh, India

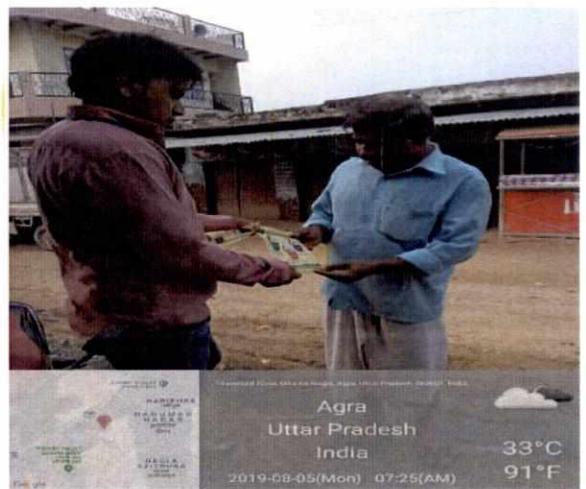
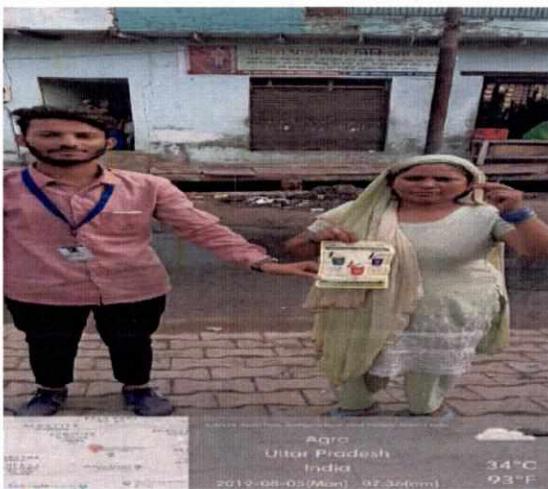
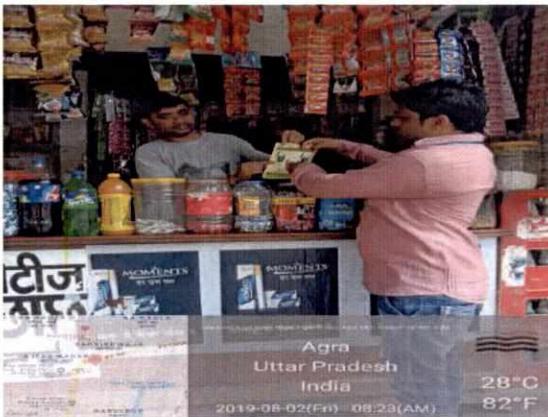
Agra  
Uttar Pradesh  
India

2019-07-24(Wed) 09:49(am)

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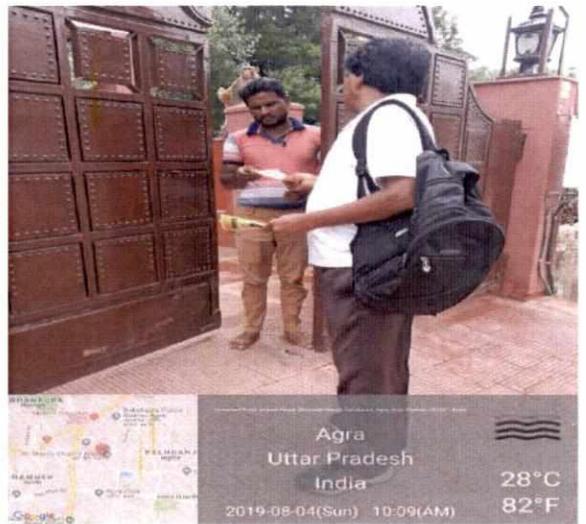
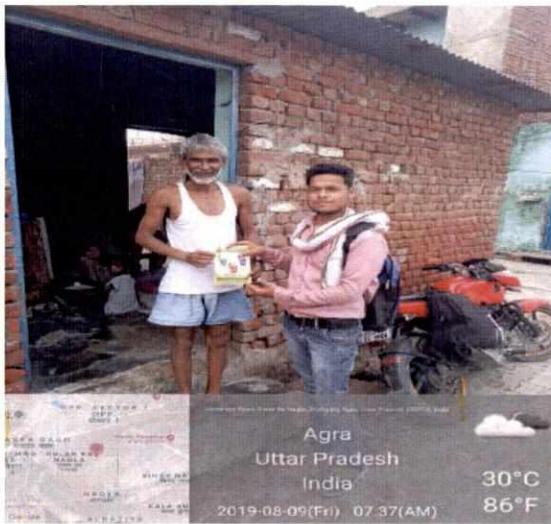
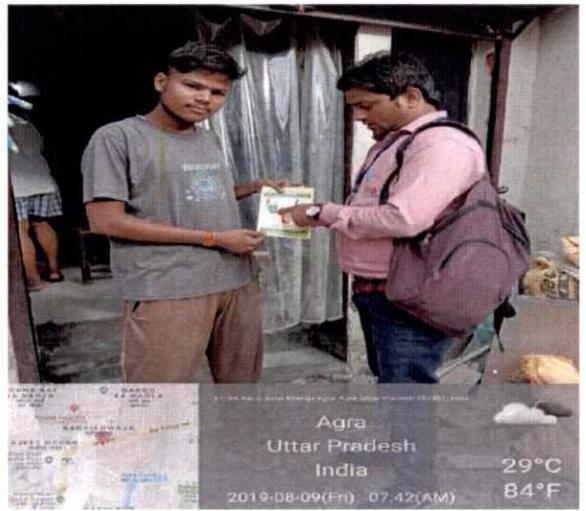
अधिशक्ति अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा



अधिराषा अभियन्ता  
नगर निगम, आगरा

नगर आयुक्ता  
नगर निगम, आगरा



2  
अधिशार्पी अभियन्ता  
नगर निगम, आगरा

नगर आयुक्त  
नगर निगम, आगरा

14वें वित्त आयोग की संस्तुतियों के अन्तर्गत वर्ष 2018-19 हेतु सामान्य बुनियादी अनुदान की द्वितीय किश्त के रूप में प्राप्त धनराशि के सापेक्ष क्रय किये जाने वाले वाहनों/उपकरणों का प्रस्ताव (:

8.28

क्र० सं०	वाहनों/उपकरणों का विवरण	मात्रा	अनुमानित दर (प्रतिनग)	अनुमानित व्यय (रु० लाख में)	औचित्य		
1	सी०एन०जी० चालित बीएस-4 मानक के मिनी फोर व्हीलर चैसिस पर 1.8 घनमी० क्षमता के हाइड्रोलिक टिपर विद बिनकार्ड वाहन मय चैसिस की क्रय ;हरे/नीले रंग केछ मय बीमा एवं आर०टी०ओ० रजिस्ट्रेशन	210 vnn	रु०-6,70,000/-	1407.00	शहर को बिन्स एवं डलाबधर फ्री किये जाने के दृष्टिगत एवं सोलिड वेस्ट मैनेजमेन्ट रुल 2016 की गाइड लाईन्स के अनुसार प्रत्येक वार्ड से डोर-टू-डोर गारवेज कलैक्शन का कार्य कराया जा रहा है। हैण्डकार्ट्स द्वारा घरों से एकत्रित किया गया वेस्ट को जमीन पर न गिराते हुए सीधे इन वाहनों में टिप किया जायेगा। नगर निगम द्वारा हरीपर्वत जोन, लोहामण्डी जोन एवं छत्ता जोन को बिन्स फ्री एवं डलाबधर फ्री बनाये जाने के दृष्टिकोण से उक्त क्षमता के मिनी फोर व्हीलर टिपर विद बिनकार्ड की आवश्यकता है, जिसमें हैण्डकार्ट से कचरा बिनकार्ड में, बिनकार्ड से मिनी फोर व्हीलर टिपर में तथा बिनकार्ड को बिना डिटेच किये कचरों को सीधा कॉम्पेक्टर में, कॉम्पेक्टर से मोबाइल ट्रान्सफर स्टेशन में डाला जाना है। अतः तीनों जोनों के लिए कुल 210 अदद 1.8 घनमी० क्षमता के हाइड्रोलिक टिपर विद बिनकार्ड वाहन की क्रय प्रस्तावित है।	ताजगंज जोन (वार्ड/कक्ष की संख्या-29):- ताजगंज जोन को	
					हरीपर्वत जोन हेतु (वार्ड/कक्ष की संख्या-22)	लोहामण्डी जोन हेतु (वार्ड/कक्ष की संख्या-26)	छत्ता जोन हेतु (वार्ड/कक्ष की संख्या-29)
					70 अदद	60 अदद	80 अदद
2	18 घनमीटर क्षमता के कॉम्पेक्टर मय 25 टन, बीएस-4 चैसिस की क्रय मय बीमा एवं आर०टी०ओ० रजिस्ट्रेशन	46 अदद	रु०-51.00 लाख	2346.00	शहर को बिन्स एवं डलाबधर फ्री किये जाने के दृष्टिगत एवं सोलिड वेस्ट मैनेजमेन्ट रुल 2016 की गाइड लाईन्स के अनुसार मैकेनाइज्ड कूड़ा उठान पर जोर दिया गया है तथा कूड़ा एक बार उठने के बाद पुनः जमीन पर न डले। जिसको दृष्टिगत रखते हुए उक्त कॉम्पेक्टर वाहनों द्वारा वेस्ट को सीधे कॉम्पेक्टर में खाली किया जायेगा। शहर के प्रमुख-प्रमुख वेस्ट उत्पन्न होने वाले क्षेत्रों में पॉइन्ट वाइज एक-एक कॉम्पेक्टर खड़ा कराया जायेगा। मिनी टिपर्स पॉइन्ट वाइज खड़े हुए आर०सी० कॉम्पेक्टर में वेस्ट को एकत्रित करेंगे, जिसके उपरान्त वेस्ट कम्पोस्ट होकर कॉम्पेक्टर के माध्यम से सीधा ट्रैन्चिंग ग्राउण्ड पर पहुंचेगा। अतः हरीपर्वत जोन के लिए 07 अदद 18 घनमीटर क्षमता के कॉम्पेक्टर मय 25 टन, बीएस-4 चैसिस की क्रय प्रस्तावित है।	ताजगंज जोन (वार्ड/कक्ष की संख्या-29):- ताजगंज जोन को	
					हरीपर्वत जोन हेतु	लोहामण्डी जोन हेतु	छत्ता जोन हेतु

अभिशाक्त अभियन्ता  
नगर निगम, आगरा

नगर कोषधर  
नगर निगम, आगरा

					(वार्ड/कक्ष की संख्या-22)	(वार्ड/कक्ष की संख्या-26)	(वार्ड/कक्ष की संख्या-29)
					14 अदद	16 अदद	16 अदद
3	पैडल ट्राई साइकिल विद 04 अदद 60 लीटर क्षमता के प्लास्टिक के बिनस की आपूर्ति (हरे/नीले रंग के)	1500 अदद	रु0-22,000/-	330.00	शहर को बिनस एवं डलाबघर फ्री किये जाने के दृष्टिगत एवं सोलिड वेस्ट मैनेजमेन्ट रूल 2016 की गाइड लाईन्स के अनुसार प्रत्येक वार्ड से डोर-टू-डोर गारवेज कलैक्शन का कार्य कराया जा रहा है। शहर की आन्तरिक गलियों से कूड़े/टोस अपशिष्ट पदार्थों को एकत्रित कर टिपर्स बिनकार्ट वाहन तक पहुंचाने के कार्य हेतु 1500 अदद पैडल ट्राई साइकिल क्रय किया जाना प्रस्तावित है।		
4	सोलिड वेस्ट मैनेजमेन्ट के अन्तर्गत कार्यरत 6 टायर टिपर ट्रकों पर हाइड्रोलिक रूप से बन्द शीर्ष दरवाजों की फिटिंग का कार्य	18 अदद	रु0-5.31 लाख	95.58	मा0 एन0जी0टी0 एवं सोलिड वेस्ट मैनेजमेन्ट रूल 2016 की गाइड लाईन्स के अनुसार कूड़े के टिपर ट्रकों से कूड़ा-करकट जमीन पर नहीं गिरना चाहिए और न ही हवा में उड़ने चाहिए। इस हेतु निगम के पूर्व में कार्यरत टिपर वाहनों को पूर्ण रूप से ढकने हेतु इन वाहनों को ऊपर से हाइड्रोलिक रूप से बन्द शीर्ष दरवाजों की आवश्यकता है। इस हेतु हाइड्रोलिक रूप से बन्द शीर्ष दरवाजों की फिटिंग का कार्य प्रस्तावित है।		
5	सोलिड वेस्ट मैनेजमेन्ट के अन्तर्गत कार्यरत 10 टायर टिपर ट्रकों पर हाइड्रोलिक रूप से बन्द शीर्ष दरवाजों की फिटिंग का कार्य	31 अदद	रु0-6.50 लाख	201.50			
6	15 लीटर क्षमता के प्लास्टिक डस्टबिन की आपूर्ति (हरे/नीले/लाल रंग के)	852000 अदद	रु0-160/-	1363.20	नगर निगम सीमा में लगभग 2,84,000 हाउस होल्ड है। मा0 एन0जी0टी0 एवं सोलिड वेस्ट मैनेजमेन्ट रूल 2016 की गाइड लाईन्स के अनुसार प्रत्येक वार्ड से डोर-टू-डोर गारवेज कलैक्शन का कार्य कराया जा रहा है। जिसको दृष्टिगत रखते हुए प्रत्येक घर को 03-03 अदद प्लास्टिक डस्टबिन (हरे/नीले/लाल रंग के) दिया जाना है। अतः 8,52,000 अदद 15 लीटर क्षमता के प्लास्टिक डस्टबिन (हरे/नीले/लाल रंग के) की क्रय प्रस्तावित है। इसकी प्रतिपूर्ति प्रत्येक घर से गृहकर के साथ-साथ किया जाना प्रस्तावित है।		
	कुल योग			5743.28			

1- सी0एन0जी0/पेट्रोल चालित बीएस-4 मानक के मिनी फोर व्हीलर चैसिस पर 1.8 घनमी0 क्षमता के हाइड्रोलिक टिपर विद बिनकार्ट वाहन मय चैसिस की क्रय (हरे एवं नीले रंग के)



2- 18 घनमीटर क्षमता के कॉम्पेक्टर मय 25 टन, बीएस-4 चैसिस की क्रय (हाइड्रोलिक सपोर्ट सिस्टम फॉर अन्डरग्राउन्ड बिनस)



3- पृथक ट्रॉई साइकिल विद्य 04 अक्षर 60 लीटर क्षमता के प्लास्टिक के बिनस की आपूर्ति (हर/नीले रंग के)



4- सोलिड वेस्ट मैनेजमेन्ट के अन्तर्गत कार्यरत् 6 टायर टिपर ट्रकों पर हाइड्रोलिक रूप से बन्द शीर्ष दरवाजों की फिटिंग का कार्य

5- सोलिड वेस्ट मैनेजमेन्ट के अन्तर्गत कार्यरत् 10 टायर टिपर ट्रकों पर हाइड्रोलिक रूप से बन्द शीर्ष दरवाजों की फिटिंग का कार्य



6- 15 लीटर क्षमता के प्लास्टिक डस्टबिन की आपूर्ति  
(हरे/नीले/लाल रंग के)



मार्ग जिनकी सफाई यांत्रिक मशीन के द्वारा नगर निगम के द्वारा (

ANNEXURE - 'I'

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क्र० सं०	मार्ग का नाम	मार्ग का प्रारम्भ होने का नाम	मार्ग के अन्त होने का नाम	सिंगल रोड		डबल रोड (डिवाइडर को छोड़ कर)		कुल दूरी (किमी०)
				चौड़ाई (मीटर)	लम्बाई (किमी०)	चौड़ाई (मीटर)	लम्बाई (किमी०)	
1	2	3	4	5	6	7	8	9
1	एम०जी० रोड	भगवान टॉकीज से	प्रतापपुरा चौराह तक	10.5	5.7	21.0	5.7	11.4
2	प्रतापपुरा चौराहे से हावर्ड पार्क प्लाजा होटल तक	प्रतापपुरा चौराहे से	हावर्ड पार्क प्लाजा होटल तक	9.0	3.2	18.0	3.2	6.4
3	लाल किला के मुख्य द्वार से यमुना किनारा होते हुए वाटर वर्क्स तक	लाल किला के मुख्य द्वार से	वाटर वर्क्स तक	13.5	3.5	26.0	3.5	7.0
4	होटल अमर से राजपुर चुंगी चौराहे तक	होटल अमर से	राजपुर चुंगी चौराहे तक	10.5	1.6	19.0	1.6	3.2
5	एत्माद्वीला से नुनिहाई होते हुए बजरंग पेट्रोल पम्प, फिरोजाबाद रोड तक	एत्माद्वीला से	बजरंग पेट्रोल पम्प	14.5	5.0	29.0	5.0	10.0
6	टी०डी०आई० मॉल से पार्श्वनाथ पंचवटी तक (होटल डबल ट्री वाई हिल्टन)	टी०डी०आई० मॉल से	पार्श्वनाथ पंचवटी तक	12.0	1.5	25.0	1.5	3.0
7	आम्बेडकर पुल से एत्माद्वीला होते हुए रामबाग फ्लाई ऑवर तक	आम्बेडकर पुल से	रामबाग फ्लाई ऑवर तक	7.0	2.0	14.0	2.0	4.0
8	होटल ट्राईडेन्ट से कलाकृति तक	होटल ट्राईडेन्ट से	कलाकृति तक	15.0	1.0	29.5	1.0	2.0
9	गोविन्द नगर से शिवाजी नगर होते हुए भौगीपुरा चौराहे तक	गोविन्द नगर से	भौगीपुरा चौराहे तक	7.5	0.9	15.0	0.9	1.8
10	शंकरगढ़ पुलिया से पृथ्वीनाथ फाटक तक	शंकरगढ़ पुलिया से	पृथ्वीनाथ फाटक तक	7.0	1.0	14.0	1.0	2.0
11	प्रतापपुरा चौराह से मधुनगर ग्वालियर रोड सेवला तक	प्रतापपुरा चौराह से	सेवला तक	9.0	2.5	18.0	2.5	5.0
12	प्रतापपुरा चौराहे से हावर्ड पार्क प्लाजा होटल तक	प्रतापपुरा चौराहे से	हावर्ड पार्क प्लाजा होटल तक	9.0	3.2	18.0	3.2	6.4
13	लाल किला के मुख्य द्वार से यमुना किनारा होते हुए वाटर वर्क्स तक	लाल किला के मुख्य द्वार से	वाटर वर्क्स तक	13.5	3.5	26.0	3.5	7.0
14	होटल अमर से राजपुर चुंगी चौराहे तक	होटल अमर से	राजपुर चुंगी चौराहे तक	10.5	1.6	19.0	1.6	3.2
15	एत्माद्वीला से नुनिहाई होते हुए बजरंग पेट्रोल पम्प, फिरोजाबाद रोड तक	एत्माद्वीला से	बजरंग पेट्रोल पम्प	14.5	5.0	29.0	5.0	10.0
16	सिकन्दरा चौराहे से बोदला मास्ति स्टेट चौराहे तक	सिकन्दरा चौराहे से	बोदला मास्ति स्टेट चौराहे तक	9.0	4.2	18.0	4.2	8.4
क्र० सं०	मार्ग का नाम	मार्ग का प्रारम्भ होने का नाम	मार्ग के अन्त होने का नाम	सिंगल रोड		डबल रोड (डिवाइडर को छोड़ कर)		कुल दूरी (किमी०)
				चौड़ाई (मीटर)	लम्बाई (किमी०)	चौड़ाई (मीटर)	लम्बाई (किमी०)	
1	2	3	4	5	6	7	8	9
17	मास्ति स्टेट बोदला चौराहे से बिचपुरी तक	मास्ति स्टेट बोदला चौराहे	बिचपुरी तक	7.0	5.0	14.0	5.0	10.0

अधिकारी अभियन्ता  
नगर निगम, अमरा

नगर निगम, अमरा

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18	माखुति स्टेट से एम0जी0 रोड-2 होते हुए कोटी मीना बाजार तक	माखुति स्टेट से	कोटी मीना बाजार तक	8.5	3.2	16.0	3.2	6.4
19	कोटी मीना बाजार से आई0डी0एच0 होते हुए पचकुईयाँ चौराहे तक	कोटी मीना बाजार से	पचकुईयाँ चौराहे तक	7.5	1.5	15.0	1.5	3.0
20	हरीपर्वत चौराहे से मानसिक चिकित्सालय होते हुए गुरु के ताल तक	हरीपर्वत चौराहे से	गुरु के ताल तक	7.5	4.2	15.0	4.2	8.4
21	सूरसदन से सैन्ट पीटर्स होते हुए हरीपर्वत चौराहे तक	सूरसदन से	सैन्ट पीटर्स होते हुए हरीपर्वत चौराहे तक	8.0	1.6	15.0	1.6	3.2
22	होटल भावना क्लार्क से करकुंज होते हुए कारगिल पेट्रोल पम्प तक एवं आवास विकास के मुख्य मार्ग	होटल भावना क्लार्क से	करकुंज होते हुए कारगिल पेट्रोल पम्प तक	5.0	2.5	10.0	2.5	5.0
23	खन्दारी चौराहे से मऊ रोड होते हुए मंगलम स्टेट से 100 फुटा रोड तक	खन्दारी चौराहे से	मंगलम स्टेट 100 फुटा रोड तक	7.0	2.5	14.0	2.5	5.0
24	खन्दारी चौराहे से होम साईंस संस्थान होते हुए दीवानी चौराह एवं मन्जू मैडिकल से चर्च रोड एवं भरतपुर हाऊस तक, आर0बी0एस0 चौराहे से स्पीड कलर लैव तक	खन्दारी चौराहे से	स्पीड कलर लैव तक	7.0	3.8	14.0	3.8	7.6
25	हॉली पब्लिक स्कूल से भावना स्टेट एवं स्पेस टावर तक, सिकन्दरा	हॉली पब्लिक स्कूल से	स्पेस टावर तक	4.5	0.9	9.0	0.9	1.8

यदि मार्ग की सफाई यन्त्र द्वारा ठेकेदार के माध्यम से करायी जा रही हो तो उसका विवरण

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	कम्पनी का नाम	व्यक्ति का नाम	ई-मेल	फोन नम्बर	मशीन के कन्टेनर की क्षमता (लीटर)	मशीन द्वारा कुल किलो मीटर प्रतिदिन सफाई हो रही है।
मशीन नं0-1 (निगम की मशीन)	M/S Paramount Facility Management, Indore (M.P.)	श्री नवीन गुप्ता	paramountpariwar@gmail.com	7879355961	6000 लीटर	औसत 20 से 25
मशीन नं0-2 (निगम की मशीन)	M/S Goly Technomech, Kanpur (U.P.)	श्री निमिश दुवे	golytechnomech@gmail.com	7705804871	640 लीटर	औसत 10 से 15
मशीन नं0-3 (प्राइवेट की मशीन)	M/S Yaduvanshi Infratech Pvt.Ltd., Rohini, Delhi	श्री दिनेश यादव	info@yipinfra.com	9811111578	6000 लीटर	औसत 20 से 25

मार्ग की सफाई हेतु क्रय की गई यान्त्रिक मशीन का विवरण

मशीनों की कुल संख्या		ब्रांड	खरीदने का वर्ष	मशीन के कन्टेनर की क्षमता (लीटर)	मशीन की स्थिति		
					काम करने की स्थिति में	काम नहीं कर रही है।	मरम्मत के लायक नहीं है।
03 अदद	मशीन नं0-1 (निगम की मशीन)	Roots Hako City Master 1250	2009	1000 लीटर	--	खराब	--
	मशीन नं0-2 (निगम की मशीन)	Truck Mounted Mechanical Large Road Sweeping Machine- VT 650	2010	6000 लीटर	कार्यरत्	--	--
	मशीन नं0-3 (निगम की मशीन)	RHINO Power Sweeper RD160 (Roots)	2017-18	640 लीटर	कार्यरत्	--	--

अधिसूचना  
नगर निगम, आगरा

नगर निगम, आगरा

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मार्ग जिनकी सफाई यान्त्रिक मशीन के द्वारा नगर निगम द्वारा करायी जाती है।

क्र० सं०	मार्ग का नाम	जोन का नाम	मार्ग का प्रारम्भ होने का नाम	मार्ग के अन्त होने का नाम	सिग्नल रोड		डबल रोड (डिवाइडर को छोड़ कर)	
					चौड़ाई (मीटर)	लम्बाई (किमी०)	चौड़ाई (मीटर)	लम्बाई (किमी०)
1.	एम्पाइवैला से निहाई होते हुए बजरंग भैरौल पम्प, फिरोजाबाद रोड तक	छाा जोन	एम्पाइवैला से	बजरंग भैरौल पम्प	14.5	5.0	29.0	5.0
2.	आम्बेडकर पुल से एम्पाइवैला होते हुए रामबाम फ्लाई ओवर तक	छाा जोन	आम्बेडकर पुल से	रामबाम फ्लाई ओवर तक	7.0	2.0	14.0	2.0
3.	गोविन्द नगर से शिवलजी नगर होते हुए भौमिपुरी वौराहे तक	लौहामण्डी	गोविन्द नगर से	भौमिपुरी वौराहे तक	7.5	0.9	15.0	0.9
4.	शंकरराव पुलिसा से पृथ्वीनाथ फाटक तक	लौहामण्डी	शंकरराव पुलिसा से	पृथ्वीनाथ फाटक तक	7.0	1.0	14.0	1.0
5.	सिकन्दरा वौराहे से बोदला मास्लि स्टेट वौराहे तक	लौहामण्डी	सिकन्दरा वौराहे से	बोदला मास्लि स्टेट वौराहे तक	9.0	4.2	18.0	4.2
6.	मास्लि स्टेट बोदला वौराहे से बिचपुरी तक	लौहामण्डी	मास्लि स्टेट बोदला वौराहे से	बिचपुरी तक	7.0	5.0	14.0	5.0
7.	मास्लि स्टेट से एम०बी० रोड-2 होते हुए कोटी मीना बाजार तक	लौहामण्डी	मास्लि स्टेट से	कोटी मीना बाजार तक	8.5	3.2	16.0	3.2
8.	कोटी मीना बाजार से आई०डी०एच० होते हुए पचकुईया वौराहे तक	लौहामण्डी	कोटी मीना बाजार से	पचकुईया वौराहे तक	7.5	1.5	15.0	1.5
9.	मास्लि स्टेट से एम०बी० रोड-2 होते हुए कोटी मीना बाजार तक	लौहामण्डी	मास्लि स्टेट से	कोटी मीना बाजार तक	8.5	16.0	3.2	6.4
10.	कोटी मीना बाजार से आई०डी०एच० होते हुए पचकुईया वौराहे तक	लौहामण्डी	कोटी मीना बाजार से	पचकुईया वौराहे तक	7.5	15.0	3.0	18.0

मार्ग जिनकी सफाई यान्त्रिक मशीन के द्वारा सेवा प्रदाता द्वारा करायी जाने हेतु प्रस्तावित

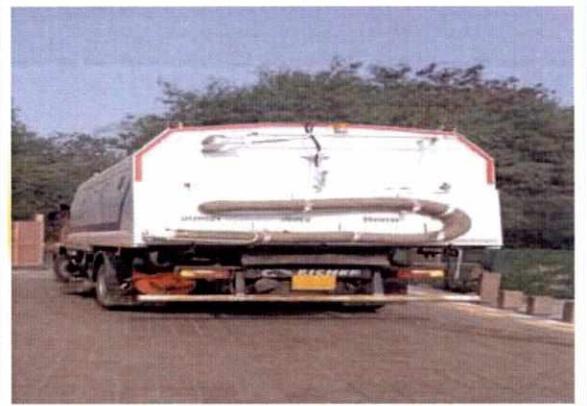
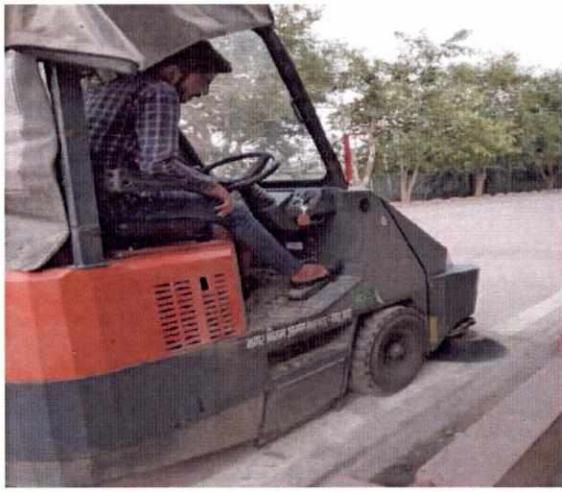
क्र० सं०	मार्ग का नाम	जोन का नाम	मार्ग का प्रारम्भ होने का नाम	मार्ग के अन्त होने का नाम	चौड़ाई सिंगल रोड (मीटर)	चौड़ाई डबल रोड (डिवाइडर को छोड़ कर) (मीटर)	कुल दूरी (किमी०) वन साइड	कुल दूरी (किमी०) दोनों साइड
1	एम०जी० रोड	हरीपर्वत	भगवान टॉकीज से	प्रतापपुरा चौराहे तक	10.5	21.0	5.7	11.4
2	प्रतापपुरा चौराहे से हावर्ड पार्क प्लाजा होटल तक	ताजगंज	प्रतापपुरा चौराहे से	हावर्ड पार्क प्लाजा होटल तक	9.0	18.0	3.2	6.4
3	लाल किला के मुख्य द्वार से यमुना किनारा होते हुए वाटर वर्क्स तक	ताजगंज	लाल किला के मुख्य द्वार से	वाटर वर्क्स तक	13.5	26.0	3.5	7.0
4	होटल अमर से राजपुर चुंगी चौराहे तक	ताजगंज	होटल अमर से	राजपुर चुंगी चौराहे तक	10.5	19.0	1.6	3.2
5	प्रतापपुरा चौराहे से मधुनगर ग्वालियर रोड सेवला तक	ताजगंज	प्रतापपुरा चौराहे से	सेवाला तक	9.0	18.0	2.5	5.0
6	प्रतापपुरा चौराहे से हावर्ड पार्क प्लाजा होटल तक	ताजगंज	प्रतापपुरा चौराहे से	हावर्ड पार्क प्लाजा होटल तक	9.0	18.0	3.2	6.4
7	लाल किला के मुख्य द्वार से यमुना किनारा होते हुए वाटर वर्क्स तक	ताजगंज	लाल किला के मुख्य द्वार से	वाटर वर्क्स तक	13.5	26.0	3.5	7.0
8	होटल अमर से राजपुर चुंगी चौराहे तक	ताजगंज	होटल अमर से	राजपुर चुंगी चौराहे तक	10.5	19.0	1.6	3.2
9	टी०डी०आई० मॉल से पार्श्वनाथ पंचवटी तक (होटल डबल ट्री वाई हिल्टन)	ताजगंज	टी०डी०आई० मॉल से	पार्श्वनाथ पंचवटी तक	12.0	25.0	1.5	3.0
10	होटल ट्राईडेन्ट से कलाकृति तक	ताजगंज	होटल ट्राईडेन्ट से	कलाकृति तक	15.0	29.5	1.0	2.0
11	खन्दारी चौराहे से मऊ रोड होते हुए मंगलम स्टेट से 100 फुटा रोड तक	हरीपर्वत	खन्दारी चौराहे से	मंगलम स्टेट 100 फुटा रोड तक	7.0	14.0	2.5	5.0
12	खन्दारी चौराहे से होम साइंस संस्थान होते हुए दीवानी चौराहे एवं मन्जू मैडिकल से चर्च रोड एवं भरतपुर हाऊस तक, आर०बी०एस० चौराहे से स्पीड कलर लैव तक	हरीपर्वत	खन्दारी चौराहे से	स्पीड कलर लैव तक	7.0	14.0	3.8	7.6
13	हॉली पब्लिक स्कूल से भावना स्टेट एवं स्पेस टावर तक, सिकन्दरा	हरीपर्वत	हॉली पब्लिक स्कूल से	स्पेस टावर तक	4.5	9.0	0.9	1.8
14	हरीपर्वत चौराहे से मानसिक चिकित्सालय होते हुए गुरु के ताल तक	हरीपर्वत	हरीपर्वत चौराहे से	गुरु के ताल तक	7.5	15.0	4.2	8.4
15	सूरसदन से सैन्ट पीटर्स होते हुए हरीपर्वत चौराहे तक	हरीपर्वत	सूरसदन से	सैन्ट पीटर्स होते हुए हरीपर्वत चौराहे तक	8.0	15.0	1.6	3.2
16	होटल भावना क्लार्क से करकुंज होते हुए कारगिल पेट्रोल पम्प तक एवं आवास विकास के मुख्य मार्ग	हरीपर्वत	होटल भावना क्लार्क से	करकुंज होते हुए कारगिल पेट्रोल पम्प तक	5.0	10.0	2.5	5.0

आगरा नगर निगम सीमा के अन्तर्गत मैकेनाइज्ड स्वीपिंग व नाला क्लीनिंग के फोटोग्राफ्स



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नगर आयुक्त  
नगर निगम, आगरा

मा0 राष्ट्रीय हरित प्राधिकरण द्वारा दिये गये निर्देशों {Para-13 of Original Application No. 306/2016 (M.A. No. 562/2016 & M.A. No. 1237/2018) with M.A. No. 380/2017 (Earlier I.A. No. 8/2007) in W.P. (C) No. 426/1992 on the file of the Hon'ble Supreme Court} के क्रम में अनुपालन आख्या।(Annexure i)

बिन्दु संख्या	निर्देश	अनुपालन आख्या
13/3	There is need to improve the collection efficiency to meet their fiscal deficit with IT enabled collection and billing system.	<p>जलकल विभाग, आगरा में वर्तमान में उपभोक्ताओं की मांग एवं वसूली का विवरण कम्प्यूटराईज्ड है। कलेक्शन हेतु ऑनलाईन पेमेन्ट की व्यवस्था (jalkalagra.com) पर उपलब्ध है।</p> <p>जलकल विभाग, आगरा की आय/वसूली की दक्षता में वृद्धि हेतु कार्ययोजना पर कार्य कराये जाने के लिए मैसर्स साईं कन्स्ट्रक्शन कम्पनी, 1468 सेक्टर-5 वसुन्दरा, गाजियाबाद एवं एडिशनल डायरेक्टर, रीजनल सेन्टर फॉर अर्बन एण्ड डेवलपमेंट स्टडीज, मिनिस्ट्री ऑफ हाउसिंग एण्ड अर्बन अफेयर्स, गवर्नमेन्ट ऑफ इण्डिया, लखनऊ यूनिवर्सिटी परिसर, लखनऊ के मध्य हुए एम0ओ0यू0 दिनांक 06-12-2018 के अनुसार निम्नानुसार कार्य कराये जाने है :-</p> <ol style="list-style-type: none"> <li>1. नगर निगम, आगरा की सीमान्तर्गत आने वाली समस्त सम्पत्तियों का बेस मेप तैयार किया जाना।</li> <li>2. समस्त सम्पत्तियों का सर्वे कराकर डेटाबेस तैयार कराया जाना।</li> <li>3. प्रत्येक सम्पत्ति पर भवन संख्या की नेम प्लेट लगाया जाना।</li> <li>4. विभिन्न श्रेणियों की नई सम्पत्तियों को कर की वसूली हेतु चिन्हित किया जाना।</li> <li>5. नगर निगम के सम्पत्तियों के अभिलेखों को विद्युत विभाग के अभिलेखों से मिलान कराया जाना।</li> <li>6. जलकर एवं सीवरकर के अभिलेखों का डिजीटलाईजेशन का कार्य कराया जाना।</li> <li>7. करों एवं जलमूल्य का ऑनलाइन एवं पी0ओ0एस0 मशीन के माध्यम से पेमेन्ट प्राप्त करने की व्यवस्था कराया जाना।</li> </ol> <p>उपरोक्तानुसार अनुबन्धित फर्म द्वारा कार्य प्रारम्भ कर दिया गया है, जिसको दो वर्ष के अन्दर कार्य पूर्ण करा दिया जायेगा। एम0ओ0यू0 की प्रति संलग्न है।</p>

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सचिव प्रबन्धक,  
जलकल विभाग, आगरा

मा0 राष्ट्रीय हरित प्राधिकरण द्वारा दिये गये निर्देशों {Para-13 of Original Application No. 306/2016 (M.A. No. 562/2016 & M.A. No. 1237/2018) with M.A. No. 380/2017 (Earlier I.A. No. 8/2007) in W.P. (C) No. 426/1992 on the file of the Hon'ble Supreme Court} के क्रम में अनुपालन आख्या।

13/4	Losses and leakages in water distribution system be minimized by regular monitoring and corrective measures.	जलापूर्ति पाइप लाइन से होने वाली जल की हानि को रोकने, जलापूर्ति की सुरक्षा एवं लीकेज की मरम्मत कराये जाने के लिए सम्पूर्ण नगर को तीन जोनों में विभक्त किया गया है, जोन्स में अधिषासी अभियन्ता के निर्देशन में क्षेत्रवार अवर अभियन्ता के नेतृत्व में निम्नानुसार 08 टीमों का गठन किया गया है :- जोन-प्रथम, 1. हरीपर्वत-कोतवाली 2. दयालबाग-कमला नगर (न्यू आगरा) 3. छत्ता-ट्रांस यमुना 4. आवास विकास जोन-द्वितीय, 1. लोहामण्डी 2. शाहगंज जोन-तृतीय, 1. रकाबगंज 2. ताजगंज उपरोक्त टीमों द्वारा विगत 03 माह में कराये गये कार्यों का विवरण संलग्न है। जलापूर्ति की गुणवत्ता: (अ) जलकल विभाग, आगरा में जलापूर्ति की गुणवत्ता की टैस्टिंग का कार्य मुख्य रसायनज्ञ द्वारा कराया जाता है। जलकल विभाग, आगरा की प्रयोगशाला में रॉ-वाटर एवं क्लीयर वाटर के निम्नलिखित पैरामीटर्स की टैस्टिंग की जाती है:-																																																						
13/5	Water Safety plan for Agra City water supply be prepared and implemented.	<table border="1"> <thead> <tr> <th>क्र. सं.</th> <th>रॉ-वाटर पैरामीटर्स</th> <th>क्लीयर वाटर पैरामीटर्स</th> </tr> </thead> <tbody> <tr><td>1</td><td>Colour</td><td>Colour</td></tr> <tr><td>2</td><td>T.D.S.</td><td>T.D.S.</td></tr> <tr><td>3</td><td>pH</td><td>pH</td></tr> <tr><td>4</td><td>Dissolved Oxygen</td><td>Dissolved Oxygen</td></tr> <tr><td>5</td><td>Total Hardness as CaCo<sub>3</sub></td><td>Total Hardness as CaCo<sub>3</sub></td></tr> <tr><td>6</td><td>Calcium Hardness</td><td>Calcium Hardness</td></tr> <tr><td>7</td><td>Magnesium Hardness</td><td>Magnesium Hardness</td></tr> <tr><td>8</td><td>Chlorides as Cl</td><td>Chlorides as Cl</td></tr> <tr><td>9</td><td>Calcium as Ca</td><td>Calcium as Ca</td></tr> <tr><td>10</td><td>Magnesium as Mg</td><td>Magnesium as Mg</td></tr> <tr><td>11</td><td>--</td><td>Flourides</td></tr> <tr><td>12</td><td>Total Alkalinity</td><td>Total Alkalinity</td></tr> <tr><td>13</td><td>C.O.D.</td><td>--</td></tr> <tr><td>14</td><td>B.O.D.</td><td>--</td></tr> <tr><td>15</td><td>M.P.N. Index</td><td>M.P.N. Index</td></tr> <tr><td>16</td><td>Alum Dose</td><td>--</td></tr> <tr><td>17</td><td>Chlorine Demand</td><td>--</td></tr> </tbody> </table> <p>(ब) निम्नलिखित वाटर क्वालिटी पैरामीटर्स की टैस्टिंग</p>	क्र. सं.	रॉ-वाटर पैरामीटर्स	क्लीयर वाटर पैरामीटर्स	1	Colour	Colour	2	T.D.S.	T.D.S.	3	pH	pH	4	Dissolved Oxygen	Dissolved Oxygen	5	Total Hardness as CaCo <sub>3</sub>	Total Hardness as CaCo <sub>3</sub>	6	Calcium Hardness	Calcium Hardness	7	Magnesium Hardness	Magnesium Hardness	8	Chlorides as Cl	Chlorides as Cl	9	Calcium as Ca	Calcium as Ca	10	Magnesium as Mg	Magnesium as Mg	11	--	Flourides	12	Total Alkalinity	Total Alkalinity	13	C.O.D.	--	14	B.O.D.	--	15	M.P.N. Index	M.P.N. Index	16	Alum Dose	--	17	Chlorine Demand	--
क्र. सं.	रॉ-वाटर पैरामीटर्स	क्लीयर वाटर पैरामीटर्स																																																						
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अधिशायी अभियन्ता  
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नगर आयुक्त  
नगर निगम, आगरा

		<p>राज्य स्वास्थ्य संस्थान, उ०प्र०, सेक्टर-सी अलीगंज, नेहरू बाल वाटिका के पीछे, लखनऊ से प्रत्येक माह कराई जाती है :-</p> <ol style="list-style-type: none"> <li>1. टरबिडिटी,</li> <li>2. स्वाद,</li> <li>3. फी एवं सेलाईन अमोनिया पी.पी.एम.,</li> <li>4. एल्ब्यूमिनाइड अमोनिया पी.पी.एम.,</li> <li>5. 37 से.ग्रे. पर 3 घण्टे में आक्सीजन एब्जार्ब पी.पी.एम.,</li> <li>6. सालिड्स इन साल्यूषन टोटल पी.पी.एम.,</li> <li>7. सालिड्स इन साल्यूषन फिक्स्ड पी.पी.एम.,</li> <li>8. सालिड्स इन साल्यूषन वोलेषन पी.पी.एम.,</li> <li>9. प्रज्वलन पर रूप,</li> <li>10. टोटल हार्डनेस पी.पी.एम.,</li> <li>11. परमानेन्ट हार्डनेस पी.पी.एम.,</li> <li>12. टेम्परेरी हार्डनेस पी.पी.एम.,</li> <li>13. क्लोराईड्स पी.पी.एम.,</li> <li>14. नाईट्राइड्स पी.पी.एम.,</li> <li>15. नाइट्रेट्स पी.पी.एम.,</li> <li>16. फ्लोरीन एज फ्लोराइड पी.पी.एम.,</li> <li>17. रेजीड्युअल क्लोरीन पी.पी.एम.,</li> <li>18. प्रोजम्पटिव कोलाई फार्म काउन्ट,</li> <li>19. प्रोवेबिल नम्बर कोलोफार्म आर्गेनिज्म संख्या 100 मि०ली०,</li> <li>20. फी रेजीड्युअल क्लोरीन प्रति 10 लाख में,</li> </ol> <p>(स) जलापूर्ति में रेजीड्युअल क्लोरीन की मात्रा के लिए प्रतिदिन नगर के न्यूनतम 20 स्थलों से पानी के सेम्पल लेकर ओ०टी० टैस्ट किया जाता है। उपरोक्तानुसार जलापूर्ति के सेम्पल्स की टैस्टिंग रिपोर्ट्स की प्रमाणित प्रतियां संलग्न है।</p>
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सचिव प्रबन्धक,  
जलकल विभाग, आगरा

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अधिसाषि अभियन्ता  
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## FORMAT FOR INFORMATION WRT WATER SUPPLY OF AGRA CITY

Data reported during 2013	Major Issue Identified	Suggestive Measures	Present Status	Time Frame	Remarks / Any Additional Information
<b>A. WATER SUPPLY</b>					
Water Demand -2006: 320 MLD Water Demand -2011: 359 MLD	<ul style="list-style-type: none"> <li>Short fall of 62.54 MLD</li> <li>551.94 MLD piped water needed by 2021</li> </ul>	Based on the gaps identified, following measures / projects suggested	<b>Present demand</b> 445 MLD (Domestic 326) + Bulk demand (76.97) + Industrial demand (38.84) Floating demand (3.17) <b>Treatment capacity (WTP) - 513 MLD</b> Source of water (345 MLD Ganga Water + 168 MLD Yamuna Water)	December 2024	For meet out the Gap of demand and availability of water supply infrastructure. 2 DPRs amounting Rs. 127.95 cr. and Rs. 71.59 cr. has been sent to GoUP for approval. For balance area (excluding area covered in Smart city & ADA), another PFR of Rs. 1465.50 cr. also has been submitted to Govt. of U.P. vide letter no. 1141/अगरा जन समिति/67 dt. 15.11.2018 by Commissioner, Agra. These DPRs/PFRs will cover the entire uncovered area of Agra city.
Water supply-2006: 258 MLD	<ul style="list-style-type: none"> <li>Water Leaks in pipes and appurtenances</li> <li>Poor Raw water quality</li> <li>Supply durations - 5 hours / day</li> <li>Misuse of community hand pumps</li> </ul>	<ul style="list-style-type: none"> <li>Water Supply renewal works</li> <li>Water supply distribution network</li> <li>Construction of Pumping Stations and Water Work</li> </ul>	<ul style="list-style-type: none"> <li>Renewal of 144 MLD treatment plant recently has been completed and renewal of 225 MLD treatment plant situated at Jeoni Mandi under progress.</li> <li>1280 km. water supply distribution network is available in Agra city. There is a gap of almost 540 km. and almost 350 km. old pipe line required replacement after completion of design life.</li> <li>A separate WTP shall be required for trans Yamuna area of Agra city Existing storage capacity of OHT and CWRs is 120590 kl against requirement of 172800 kl. (Year 2018). So there is a gap of 52210 kl. in the storage capacity.</li> </ul>		

19-10-19  
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जलकल विभाग, नगर  
आगरा

20/02/19

U-MYAP/PmyAP/A-E(Ch)/AO

संख्या-458/2018/2787/जी-5-2018-178घजट/2018



एन वापसना (क्या)  
ताकी संख्या 20  
दिनांक 5/1/19

प्रेषक,  
राधे कृष्ण,  
संयुक्त सचिव,  
उत्तर प्रदेश शासन।  
सेवा में,  
मिशन निदेशक(अमृत),  
नगरीय निकाय निदेशालय,  
30प्र0 लखनऊ।  
नगर विकास अनुभाग-5

लखनऊ: दिनांक 03 जनवरी, 2019

विषय: तीस वर्ष 2017-20 के लिए अमृत (AMRUT-Atal Mission for Rejuvenation and Urban Transformation) के अन्तर्गत आगरा शहर वेस्टर्न जोन सीवरेज योजना से संबंधित प्रयोजना की प्रशासकीय एवं वित्तीय स्वीकृति तथा केन्द्रांश, राज्यांश व सेटेंज की धनराशि अवमुक्त किया जाता।

महोदय,  
उपर्युक्त विषयक अपर मिशन निदेशक (अमृत), नगरीय निकाय निदेशालय, 30प्र0 लखनऊ के पत्र संख्या-एसएनएनयू/1719/413(3)/2018, दिनांक 30 अगस्त, 2018 के क्रम में मुझे यह कहने का निदेश हुआ है कि तीस वर्ष 2017-20 के लिए अमृत (AMRUT) के अन्तर्गत आगरा शहर वेस्टर्न जोन सीवरेज योजना की प्रस्तावित लागत ₹0 35545.43 लाख को प्रायोजना रचना एवं मूल्यांकन प्रभाग द्वारा अनुमोदित लागत ₹0 35356.91 लाख + जीएसटी (नियमानुसार देय) (रुपए तीन सौ तिरपन करोड़ छपत्त लाख इक्यान्तवे हजार मात्र) की प्रशासकीय एवं वित्तीय स्वीकृति व उक्त के सापेक्ष प्रथम किशत (केन्द्रांश+राज्यांश+सेटेंज) की धनराशि अवमुक्त किये जाने पर राज्यपाल महोदय निम्नलिखित शर्तों, प्रतिबन्धों एवं विवरण के अनुसार तहर्ष स्वीकृति प्रदान करते हैं-

FD  
A-E(U)

कु  
प्रबन्ध निदेशक

SE(NUM)

SE(M)

5-1-19

BEAURN  
7/1/19

अमृत निदेशक (अमृत),  
नगरीय निकाय निदेशालय,  
30प्र0 लखनऊ।  
दिनांक 10-1-19

क्र.सं.	अमृत निदेशक (अमृत) के अन्तर्गत आगरा शहर वेस्टर्न जोन सीवरेज योजना की प्रस्तावित लागत (रुपए लाख)	अनुमोदित लागत (रुपए लाख)	जीएसटी (रुपए लाख)	अवमुक्त की जाने वाली धनराशि (रुपए लाख)	केन्द्रांश (रुपए लाख)	राज्यांश (रुपए लाख)	सेटेंज (रुपए लाख)	अवमुक्त की जाने वाली धनराशि (रुपए लाख)	अवमुक्त की जाने वाली धनराशि (रुपए लाख)	अवमुक्त की जाने वाली धनराशि (रुपए लाख)
1	35356.91	35356.91	31464.33	10487.06	11537.97	9439.30	2097.41	2307.59	778.52	5183.52

(रुपए इक्यावन करोड़ तिरासी लाख बावन हजार मात्र)

- अवमुक्त केन्द्रांश एवं राज्यांश की धनराशि का वहन स्टेट मिशन डायरेक्टर (अमृत योजना) के पदनाम से खुले राष्ट्रीकृत बैंक में स्टेट नोडल खाते में जमा की गयी धनराशि से किया जायेगा। आवश्यकतानुसार अटल मिशन फॉर रिजुवनेशन एण्ड अर्बन ट्रांसफार्मेशन के दिशा-निर्देशों के अनुसार व्यय की जायेगी।
- योजना के निर्गत मानकों के अनुसार 75 प्रतिशत की धनराशि का व्यय होने पर द्वितीय एवं इसी प्रकार तृतीय किशत की धनराशि मिशन निदेशक(अमृत) द्वारा वित्त विभाग के कार्यालय जाप संख्या-1/2018/वी-1-375/दत्त-2018-231/2018, दिनांक 30 मार्च, 2018 द्वारा जारी दिशा निर्देशों के अनुसार की जायेगी तथा समय-समय पर वित्त विभाग द्वारा जारी दिशा निर्देशों का अनुपालन सुनिश्चित किया जायेगा।
- अवमुक्त सेटेंज की धनराशि कार्यदायी संस्था को नियमानुसार उपलब्ध करायी जायेगी तथा समय-समय पर त्वीकृत/आवंटित की जा रही धनराशि के सापेक्ष समानुपातिक रूप से भुगतान की जायेगी।

*(Signature)*

R-AMRUT-2018-G.O.LG.

*(Signature)*

अधिसूचना अभियन्ता  
सहकल विभाग, नगर निगम

*(Signature)*  
दिनांक 10/1/19

हैं तथा इनके मेक, माडल एवं स्पेसिफिकेशन के अन्तर से लागत में अन्तर आना स्वाभाविक है। अतः निर्माण के समय इनका क्रय एवं स्थापना सुसंगत वित्तीय नियमों के आधार पर किया जाय।

- (19) प्रायोजनान्तर्गत सीवर स्थापना हेतु ट्रेन्चलेस टेक्नोलॉजी का प्राविधान किया गया है, जिसकी लागत, कोटेशन/बाजार दरों पर प्रस्तावित की गयी है। क्रियान्वयन से पूर्व कार्यदायी संस्था इस हेतु निर्माताओं से प्रतिस्पर्धा के आधार पर दरें प्राप्त की जाये। चूंकि यह प्रोप्राइटी श्रेणी के कार्य हैं एवं इनके शिड्यूल आफ रेट्स उपलब्ध नहीं होते हैं तथा इनके मेक, माडल एवं स्पेसिफिकेशन के अन्तर से लागत में अन्तर आना स्वाभाविक है। अतः निर्माण के समय इनका क्रय एवं स्थापना सुसंगत वित्तीय नियमों के आधार पर किया जाय।
- (20) कार्य एवं लागत के विवरण संलग्न परिशिष्ट में हैं।

2- इस संबंध में वित्त विभाग के कार्यालय ग्राप संख्या-1/2018/बी-1-375/दस-2018-231/2018, दिनांक 30 मार्च, 2018 द्वारा जारी दिशा निर्देशों का अनुपालन सुनिश्चित किया जायेगा।

3- यह आदेश वित्त विभाग के अथाराकीय पंजी संख्या-य.ओ.ई-9-1262/दस-18, दिनांक 03 जनवरी, 2019 द्वारा प्राप्त उनकी सहमति से निर्गत किये जा रहे हैं।  
संतुलनक-यद्योपरि।

भवदीय,



( राधे कृष्ण )  
संयुक्त सचिव।

संख्या-458/2018/2787(1)/ती-5-2018, नदिनांक।

प्रतिनिधि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- महालेखाकार (लेखा एवं हकदारी) प्रथम/द्वितीय, उत्तर प्रदेश प्रयागराज।
- 2- महालेखाकार(लेखा परीक्षा) प्रथम/द्वितीय, उत्तर प्रदेश प्रयागराज।
- 3- सचिव, भारत सरकार, शहरी विकास मंत्रालय, नई दिल्ली।
- 4- निदेशक (अमृत), शहरी विकास मंत्रालय, भारत सरकार, नई दिल्ली।
- 5- मुख्य कोषाधिकारी/कोषाधिकारी, जवाहर भवन कोषागार, लखनऊ।
- 6- मण्डलायुक्त/जिलाधिकारी, आगरा।
- 7- नगर आयुक्त/मेयर नगर निगम, आगरा।
- 8- प्रबन्ध निदेशक, उ०प्र० जल निगम, लखनऊ।
- 9- निदेशक, सूचना एवं जनसम्पर्क विभाग, उ०प्र० लखनऊ।
- 10- अपर निदेशक, क्षेत्रीय नगर एवं पर्यावरण अध्ययन केन्द्र, लखनऊ।
- 11- मुख्य अभियन्ता (नागर), उ०प्र० जल निगम, लखनऊ।
- 12- वित्त (व्यय-नियंत्रण) अनुभाग-9/वित्त (आय-व्ययक) अनुभाग-1/2
- 13- निजी सचिव, माननीय मंत्री नगर विकास विभाग, उ०प्र० शासन।
- 14- गार्ड फाईल/कम्प्यूटर सेल को वेबसाइट पर अपलोड किये जाने हेतु।

आज्ञा से,



( राधे कृष्ण )  
संयुक्त सचिव।

कार्यालय मुख्य अभियन्ता (एन०यू०आर०एम०), उ०प्र० जल निगम, लखनऊ।

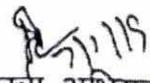
पत्रांक : 39 / 1005(AMRUT) / 035-0303 / 19

दिनांक : 07.01.2019  
R-AMRUT-2018 G.O-IG

उक्त की प्रति मुख्य अभियन्ता (आ०क्षेत्र), उ०प्र० जल निगम, आगरा को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।



अधिकांसी अभियन्ता  
नगर विकास विभाग, आगरा  
2019

  
कृते मुख्य अभियन्ता (नागर)

- (4) अटल मिशन फार रिजुवनेशन एण्ड अर्बन ट्रांसफार्मेशन के अन्तर्गत यथाविधित शर्ता/पतिवन्धों के अधीन प्रस्तुत धनराशि का व्यय उन्हें कार्यों पर किया जायेगा, जिसके लिए स्वीकृति दी जा रही है। स्वीकृत धनराशि किसी अन्य कार्य पर व्यय नहीं की जायेगी। सामग्री/उपकरणों का क्रय वित्तीय नियमों के अनुसार किया जायेगा।
- (5) नियमानुसार समस्त आवश्यक वैधानिक अनापतियां एवं पर्यावरणीय क्लियरेंस सक्षम स्तर से प्राप्त करते हुए निर्माण कार्य प्रारम्भ कराया जाय।
- (6) निर्गत प्रशासकीय एवं वित्तीय स्वीकृति के सापेक्ष निर्माण कार्य तत्काल प्रारम्भ किया जायेगा तथा निर्धारित समय के अन्तर्गत पूर्ण किया जायेगा, जिससे कास्ट ओवर रन, टाइम ओवर रन की स्थिति उत्पन्न न हो। -
- (7) प्रायोजना रचना एवं मूल्यांकन पत्राग द्वारा आगणन का परीक्षण आगणन में प्रस्तावित विशिष्टताएं एवं तदनुसार प्रस्तावित प्रावधानों को यथावत् मानते हुए किया गया है, जिनमें उल्लेखनीय परिवर्तन जैसे-नये कार्य बढ़ाना, कार्यों के आकार/क्षेत्रफल में वृद्धि तथा उच्च विशिष्टता इस्तेमाल करना इत्यादि, व्यय वित्त समिति का पूर्व अनुमोदन प्राप्त किये बिना नहीं किया जायेगा। इसके अतिरिक्त समिति द्वारा अनुमोदित कार्यों की तकनीकी स्वीकृति निर्गत करने से पूर्व विस्तृत डिजाइन/ड्राइंग बनाते समय प्रायोजना लागत में यदि 10 प्रतिशत से अधिक परिवर्तन होता है, तो इस स्थिति में पुनरीक्षित प्रायोजना पर प्रशासकीय विभाग द्वारा 03 माह के अन्दर समिति का पुनः अनुमोदन प्राप्त किया जाना अनिवार्य होगा, अन्यथा बाद में पुनरीक्षित प्रायोजना लागत के प्रस्ताव पर विचार नहीं किया जायेगा।
- (8) प्रायोजनान्तर्गत प्रस्तावित कार्यों की द्विरावृत्ति (डुप्लीकेसी) को रोकने की दृष्टि से यह सुनिश्चित किया जायेगा कि यह कार्य किसी अन्य योजना/कार्यक्रम के अन्तर्गत न तो स्वीकृत है और न ही वर्तमान में किसी अन्य योजना/ कार्यक्रम में आच्छादित किया जाना प्रस्तावित है।
- (9) परियोजना का क्रियान्वयन/अवमुक्त धनराशि का उपभोग भारत सरकार के दिशा-निर्देशों के अनुसार किया जायेगा।
- (10) उक्त परियोजना लागत में सम्मिलित निकाय अंश की धनराशि संबंधित निकाय द्वारा वहन की जायेगी तथा इसकी उपलब्धता प्राथमिकता पर सुनिश्चित की जायेगी, जिससे निकाय अंश के अभाव में परियोजनाओं के क्रियान्वयन पर प्रतिकूल प्रभाव न पड़े एवं टाइम एवं कास्ट ओवर रन की स्थिति उत्पन्न होने की संभावना से बचा जा सके।
- (11) अवमुक्त धनराशि का उपयोगिता प्रमाण-पत्र समयबद्ध रूप से भारत सरकार, राज्य सरकार एवं महानगरपालिका, 30प्र0 इलाहाबाद को उपलब्ध कराया जायेगा।
- (12) परियोजना के सापेक्ष अवमुक्त धनराशि के लेखे का विवरण मिशन निदेशक(अमृत), नगर निकाय, 30प्र0 द्वारा रखा जाय।
- (13) प्रस्तुत कार्य प्रारम्भ करने से पूर्व वित्तीय हस्त-पुस्तिका खण्ड-6 के अध्याय-12 के प्रस्तर-318 में वर्णित व्यवस्था के अनुसार प्रायोजना पर सक्षम स्तर से तकनीकी स्वीकृति प्राप्त होने के पश्चात् ही कार्य प्रारम्भ किया जायेगा।
- (14) स्वीकृत धनराशि का व्यय वित्तीय हस्त-पुस्तिका के सुसंगत प्राविधानों/ समय-समय पर निर्गत शासनादेशों के अनुरूप किया जायेगा।
- (15) पोरफण्टी द्वारा अधिरोपित शर्ता का अनुपालन सुनिश्चित किया जायेगा।
- (16) निष्प्रयोज्य होने वाले उपकरणों/सामग्री से प्राप्त धनराशि राजकोष में जमा करना सुनिश्चित किया जायेगा।
- (17) 1 प्रतिशत लेबर सेस की धनराशि इस शर्त के अधीन होगा कि श्रम विभाग को उक्त धनराशि का भुगतान किया जायेगा।
- (18) प्रायोजनान्तर्गत पम्पस, ए0एम0एफ0 पैनल, डी0जी0 सेट हेतु इन्टेलीजेन्ट एनर्जी मीटर, आटोफेज रीयर्सर, पम्पस हेतु केवलिंग, सिन्क्रोरिटी, एल0टी0 पैनल, पम्पिंग प्लांट हेतु स्टार्ट सीवर लेवल रेगुलेटर, पेशन ट्रांसमीटर आदि के क्रम एवं स्थापना का प्राविधान किया गया है। क्रियान्वयन से पूर्व कार्यदायी संस्था इस हेतु निर्माताओं से प्रतिस्पर्धा के आधार पर दरें प्राप्त की जाये। चूंकि यह प्रोप्राइटी श्रेणी के कार्य हैं एवं इनके शिड्यूल आफ रेड्स उपलब्ध नहीं होते

R-AMRUT-2018-G.O.1.G.

  
 अधिशासी अभियन्ता  
 कालकल विभाग, नगर निगम  
 प्रगरा

OFFICE OF THE GENERAL MANAGER, YAMUNA POLLUTION CONTROL UNIT U.P. JAL NIGAM, AGRA  
Details of Sewage Treatment Plant (STP) in Uttar Pradesh

S. No.	ULB Name	STP Name	Location of plant / distance from city (Kms)	Design Capacity (MLD)	Current Operating Load (MLD)	Year of Commissioning	O&M Agency	STP Technology	Expansion possibility at same site (Y/N)	Number of pumping stations linked to this STP	Is STP used for treatment of Septage (Y/N)
15	Agra	Agra		220.75							
		Dhandhupura	1.00	78.00	70.00	2000-01	Jal Nigam	UASB	Y	7	-
		Peelakhar	0.00	10.00	9.50	2000-01	Jal Nigam	WSP	Y	3	-
		Nagla Burhi	0.00	2.25	3.50	1999-2000	Jal Nigam	WSP	N	1	-
		Jaganpur	1.00	14.00	13.00	2010-11	Jal Nigam	UASB	Y	2	-
		Devri Road	1.00	12.00	7.00	2010-11	Jal Nigam	UASB	Y	1	-
		Bichpuri	2.00	40.00	19.00	2011-12	Jal Nigam	UASB	Y	5	Y
		Dhandhupura	1.00	24.00	19.00	2012-13	Jal Nigam	UASB	N	4	-
		Bichpuri	2.00	36.00	3.00	2018	ADA	SBR	Y	1	-
		Kalindi Vihar	0.00	4.50	2.50	2016	ADA	UASB	N	1	-
		<b>TOTAL</b>			<b>146.50</b>						

*Adair*

अधिसासी अभियन्ता  
जलकल विभाग, नगर निगम  
आगरा

PROJECT MANAGER  
Y.P.C.U.

GENERAL MANAGER  
Y.P.C.U.

Scanned by CamScanner

2/19

## Sewerage Network in Agre

S. No	Sewerage Zones	Programme/Sewer Laying Authority	Sewerage Network (Kms)	
			Existing	Total
1	Northern Zone	YAP-I-UPJN	25.55	108.55
		Under YAP II-UPJN	36.50	
		Under JNNURM-UPJN	46.50	
2	Western Zone	Under YAP II-UPJN	34.90	155.40
		Under JNNURM-UPJN	26.50	
		Under State Sector (Raj Nagar) Sikandra Yojna Avas & Vikas Parishad	05.50	
		Shastripuram-ADA	80.00	
3	South Zone-III	Anjun Nagar Mor to Kharia Mor-ADA	01.40	01.40
4	South Zone-II	Under State Sector (Bhim Nagar)-UPJN	63.00	63.00
6	East Zone	Kalindi Vihar-ADA	38.00	41.23
		Trans Yamuna Colony A.B.C. Avas & Vikas Parishad	03.13	
		Trans Yamuna Phase-II - Avas & Vikas Parishad	02.10	
7	Tap Ganj Zone	TFZ -- UPJN	69.00	131.84
		JNNURM UPJN	62.84	
8	Central Zone	JNNURM UPJN	70.72	70.72
			<b>Grand Total</b>	<b>582.34</b>
			Say	582.34 km

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(B.K. Gupta)  
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**No.: Pr-11013/5/2018 O/o Dir (T-III) NMCG**

**National Mission for Clean Ganga**  
Ministry of Water Resources, River Development & Ganga Rejuvenation  
Government of India

1<sup>st</sup> Floor, MDC National Stadium  
India Gate, New Delhi – 110002

Dated: -24 December, 2018

To,  
The Project Director  
UP State Ganga River Conservation Agency,  
Government of Uttar Pradesh,  
2, Lal Bahadur Shastri Marg,  
Lucknow-226001

**Subject: Administrative Approval and Expenditure Sanction for the project 'Rehabilitation/Renovation of Agra Sewerage scheme (I&D works)' in Uttar Pradesh State under the 'Namami Gange' Programme at an estimated cost of Rs. 857.26 Crores (Eight Hundred Fifty Seven Crores and Twenty Six Lakhs Only) under Hybrid Annuity based PPP mode.**

Sir,

I am directed to convey the Administrative Approval and Expenditure Sanction for the project on 'Rehabilitation/Renovation of Agra sewerage scheme (I&D works)' in U.P. State under Namami Gange Programme at estimated cost of Rs. 857.26 crore (Eight Hundred Fifty Seven Crores and Twenty Six Lakhs Only) under Hybrid Annuity based PPP mode with 100% central funding with the following major project components:

- a) Construction of 3 nos STPs of 100, 35, 31 MLD
- b) Construction of 10 nos decentralized STPs of 9.38 MLD
- c) I&D of drains – 61 nos
- d) Laying of rising main-17.61km
- e) Laying of sewer for tapping -6.12 km
- f) Construction of sumps – 7 nos
- g) Renovation of sewage Pumping Station (SPS)-10 nos
- h) Renovation of sewage treatment plant (STP)-2 nos
- i) Renovation of Interception works – 3 nos
- j) Upgradation of STPs (Chlorination) – 3 nos
- k) Operation & maintenance for 15 years

*Asin*

*[Signature]*

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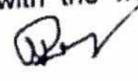
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2. The project will be implemented on hybrid annuity based PPP mode. For implementing the project, the Selected Bidder shall incorporate a Special Purpose Vehicle (SPV) – the Concessionaire under Indian Companies Act 2013. The Concession Agreement shall be entered between UP Jal Nigam, NMCG and the Concessionaire.

3. The summary of project cost is given below and detailed cost break-up is at Annexure-I.

S. No	Description of Work	Estimated Cost in Rs. Crores
Costs to be borne by Central Government		
Rehabilitation/Renovation of Agra-sewerage scheme)		
1	Capital cost	474.56
2	O&M for 15 years	382.70
Total Project Cost		857.26

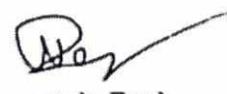
- The capital works costs are on current prices exclusive of the applicable interest payable on the balance capital payment to be made post commissioning as per concessionaire agreement. The O&M and power costs are as per current prices, and actual payments to be made may vary based on indexation, actual sewage treated etc. in accordance with the concession agreement.
- Administrative Approval and Expenditure Sanction for the project is granted subjected to the conditions as per Annexure –II.
- The period of completion of the project is 24 (Twenty Four) months from the date of award of work as per Annexure – III, and 15 years Operation & Maintenance. The works have to be awarded within six months from the date of issue of AA&ES.
- The grantee institution i.e. 'Uttar Pradesh Rajya Ganga Nadi Sanrankshan Abhikaran', the State Programme Management Group (SPMG), is an agency of the State Government constituted with the objective of serving as the dedicated institution for effective implementation of the NGRBA programme activities at the State level, and the State is responsible in the long term for the conservation and health of the State's stretch of the river Ganga.
- NMCG shall appoint a Project Engineer (Owner's Engineer) for supervision and certification of project progress during construction and operation period. Fees Charges for availing the services of the Project Engineer shall be paid from the Project Preparation & Supervision charges payable to UPJN.
- The 'Uttar Pradesh Jal Nigam' is the executing agency for the project to take up I / D and STP Works pertaining to pollution abatement of the River Yamuna in the identified areas of Agra, Uttar Pradesh along river Yamuna on hybrid annuity based PPP model.
- The compliance with the observations of TPA & NMCG will be ensured by UPJN. Further, UPJN may ensure that there are no overlaps with the works being



  
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- 3) PS to Director General, Executive Director (Finance), Executive Director (Technical), Executive Director (Admin), NMCG, N. Delhi
- 4) NMCG Officials / Sanction Folder /Guard File/Computer Cell, MIS/ NMCG.



(Nityananda Ray)  
Deputy Secretary, SMD



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प्रशासन विभाग, नगर निगम  
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Summary of cost of the project proposal of "Rehabilitation/Renovation of Agra sewerage scheme (I&D Works)" in Uttar Pradesh under Namami Gange Programme

S. NO.	Items	Quantity	Total Cost (Rs. In Lakh)	Remarks
1	2	3	4	5
A	Items on which centage is admissible			
1	Interception of drains			
	Rehabilitation of old interception works	3 nos.	75.00	
	Interception of new drains	61 nos.	1716.02	
	Sub Total interceptions		1791.02	
2	Intercepting Sewers			
	By open trench method	4.69 km	816.36	
	By trenchless method,	1800 mm, 600 m	800.00	
	Sub Total Sewers	4.69 km	1616.36	
3	Sewage Pumping Stations (SPS)			
	Rehabilitation of existing SPS, 2035/2050	10 nos.	3500.00	
	New SPS, 2035/2050	7 nos.	4874.60	
	Sub Total SPS		8374.60	
4	Rising mains, mm/m	17.61 km	2210.32	
5	Sewage Treatment Plants			
	Decentralized STPs	9.38 Mld, 10 nos.	2000.00	
	New Centralized STPs		0.00	
	Augmentation of capacity of existing STPs	166 MLD, 3 nos	20000.00	
	Upgradation of existing STPs	4 nos	858.60	
	Online monitoring / Local Control Station (LCS) / Master Control Station (MCS) of STPs and SPS	7 nos	542.66	
	SCADA at IPS		0.00	
	Sub Total STPs		23401.26	
	Misc. works		218.81	
6	Special T&P		352.40	

*Aditya*

*Ray*

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S. NO.	Items	Quantity	Total Cost (Rs. In Lakh)	Remarks
	<b>Sub Total (A) Basic Capital Cost</b>		<b>37964.77</b>	
<b>B</b>	<b>Centage</b>		<b>1518.59</b>	
	Cost of project preparation @ 4% as per NGRBA guidelines (maximum)		1518.59	
	Cost of project supervision @ 4% as per NGRBA guidelines (maximum)		1518.59	
	Cost of project supervision @ 4.5% to be borne by State Govt.		0.00	1708.41 To be paid by State Govt.
	<b>Sub Total B</b>		<b>3037.18</b>	<b>1708.41</b>
<b>C</b>	<b>GST @ 12%</b>		<b>4555.77</b>	<b>On A*</b>
<b>D</b>	<b>Items on which no centage is admissible</b>			
	O&M cost for 1 <sup>st</sup> 15 years (Excluding electricity & Fuel)		17033.00	*
	GST on O&M @12%		0.00	*
	Power connection		759.33	
	GST on power connection @18%		0.00	*
	Land acquisition		0.00	
	Environmental Sanitation and Management Plan (ESAMP)		379.65	
	Communication & Public Outreach		189.82	
	Governance and Accountability Plan (GAPP)		189.82	
	Labour cess		379.65	
	<b>Sub Total D</b>		<b>18931.27</b>	
<b>E</b>	<b>Electricity &amp; Fuel charges during 15 years' O&amp;M</b>		<b>21237.00</b>	*
	<b>Total Cost of project A+B+C+D+E</b>		<b>85726.00</b>	

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Conditions on Administrative Approval and Expenditure Sanction for the project on "Rehabilitation/Renovation of Agra sewerage-scheme (I&D Works)" at Agra in Uttar Pradesh under Namami Gange Programme

1.0 General Conditions:

- i. 'Uttar Pradesh Ganga Nadi Sanrakshan Abhikaran', the State Programme Management Group (SPMG), which is a registered society, shall be responsible for overall planning, management and effective implementation of the project at state level.
- ii. The Uttar Pradesh Jal Nigam (UPJN) shall be the Executing Agency (EA) for the project to be implemented under Hybrid Annuity based PPP mode. As per provisions laid down in the NGRBA programme framework, under the guidance of the SPMG, and overall monitoring of the National Mission for clean Ganga (NMCG), UPJN shall work in close coordination and consultation with the concerned ULB for successful implementation of the project.
- iii. The project will be executed in Hybrid Annuity based PPP model and needs to be suitably aligned with the 'Strategic Sanitation Plan'/ 'City Sanitation Plan'/ 'Master Plan' for Agra city. Also, synergy shall be ensured with other Central/State sponsored programme like JnNURM, UIDSSMT etc. in the city of Agra to avoid any overlap / duplication.
- iv. The cost towards 15 years Operation and Maintenance (O & M) has been included in the project cost. However, Operation and Maintenance (O & M) of the project for the period beyond 15 years will be responsibility of the State Government/ Urban Local Body. Sustainable revenue generation from beneficiaries, re-use of treated effluent and waste to energy etc. shall be encouraged.
- v. The project is to be implemented within 24 months excluding bidding period.
- vi. State Government/ Executing Agency shall follow the applicable procurement procedures.
- vii. The project shall meet treated water quality standard as per applicable standards.
- viii. The installation of trash arresting rack and its regular O&M at the mouth of meeting point of all drains with river Yamuna and adequate provision for handling septage in the STP facility will be part of this project.
- ix. UPJN will submit a revised DPR before bidding, based compliance to observations of TPA, NMCG and EC recommendations.
- x. The land for the STP, MPS and any other project requirement will need to be provided by the State Government of Uttar Pradesh.
- xi. State Government/ Executing Agency shall comply with all the observations of TPA/ NMCG before bidding and during implementation wherever possible.



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- xii. State Government/ Executing Agency shall generate wastewater flow data (drain), wastewater characteristics and river water quality monitoring through actual monitoring and analysis at regular intervals (at-least monthly basis).
- xiii. No untreated municipal wastewater should be allowed to fall in the Yamuna River in Agra district. Further State need to explore the alternatives for the recycling of treated waste water in local settings to reduce fresh water demand.
- xiv. The activities proposed under the project shall conform to all Environmental Legislations, any judicial orders in force at the site of work and the NGRBA programme framework.
- xv. UPJN shall ensure that the concessionaire shall commence detailed design & implementation of the works should be based on extensive survey. Proper investigation, should be carried out before execution to achieve economy in the proposal as well as to avoid any shortfall in the design as per CPHEEO manual.
- xvi. Standard procedure as indicated in the CPHEEO manual on Sewerage & Sewage Treatment and codes of practice of BIS will be strictly followed.
- xvii. The Executing Agency would take "Consent to Establish" and "Consent to Operate for STPs from the State Pollution Control Board.
- xviii. Progress of implementation of the project shall be closely monitored by the State Government of Uttar Pradesh /SPMG so as to ensure that the project is completed within the stipulated period of time.
- xix. All components of the project shall be completed within specified time limits and the resources and outputs and outcomes are to be ensured as envisaged in the approved project. Completion Report shall be submitted to NMCG on completion of the project.
- xx. Any additional component relevant for project or any component require modification or deletion, may be added or modified or deleted as the case may be, only with the prior approval of the Competent Authority.
- xxi. Staffs that may be employed for preparation, execution or operation of the project by the EA are not to be treated as employees of the SPMG/ NMCG. The deployment of such staff at the time of completion or termination of the project will not be the concern or responsibility of the SPMG/ NMCG.
- xxii. Optimal utilization of the assets relating to the project and created under Ganga Action Plan or any other Central/ State Plan shall also be ensured by the SPMG/ EA/ ULB.
- xxiii. All data, records, documents and material related to the project shall be stored properly and catalogued by the SPMG/ EA for reference and retrieval including regular uploading/ disclosure/ updating of such data on website.
- xxiv. The State/ SPMG/ EA shall ensure that all provisions of the RTI Act 2005 are adhered to as far as information pertaining to the project is concerned.
- xxv. The State/ SPMG/ ULB shall ensure that public is informed in the State/ city of Agra regarding implementation of the project and soliciting their co-operation and views as applicable.
- xxvi. For the provisions made under IEC activities, the EA/SPMG shall make suitable arrangements with Nagar Nigam, Agra for executing the 'Communication and

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- Public Outreach' programme under its supervision towards sensitization of people for abatement of pollution and conservation of river Yamuna.
- xxvii. Conditions/ commitments indicated in this Approval, Executive Committee Memorandum, Minutes and other documents including those to be fulfilled before finalizing the bid document(s) shall be strictly adhered to in the project implementation and management. The SPMG will ensure fulfillment of such conditions before finalizing the bid(s) by the EA. Copies of EC Memorandum, Minutes, appraisal reports, observations and other related documents are already circulated
- xxviii. 'Nagar Nigam, Agra' i.e. 'Municipal Corporation of Agra' shall be the Urban Local body (ULB) responsible for ensuring commitment to ownership, commitment to reforms for sustainable O & M, and community involvement

**2.0 The release of funds is subject to the following terms and conditions:-**

**2.1 Annual Plan and Procurement Plan:**

- i. The Annual Plan and yearly Procurement Plan shall be prepared by the month of November every year for the next financial year as per the provisions made in the NGRBA Programme framework and submitted by the EA / SPMG to the NMCG for necessary approval and budget allocations.
- ii. The EA / SPMG shall furnish to the NMCG annually a report of its work within three months from the closing of the respective financial year.

**2.2 Financial Aspects:**

- i. The EA / SPMG/ ULB shall take all necessary legal and executive measures to ensure adequate resources available for operation & maintenance of the assets created under the Project to fulfill its mandate.
- ii. The EA / SPMG is not permitted to seek or utilize funds for the same purpose from any other organization (Government, semi-Government, autonomous or private) without prior approval of the competent authority.
- iii. The sanctioned amount should be spent exclusively thereon as per the scope of the project and within the stipulated time. For carrying forward any work(s)/ activities beyond the specified time limit prior approval of the NMCG should be obtained.
- iv. It is the responsibility of the SPMG/ EA/ ULB to ensure that the assets are exclusively used for the purpose for which the grant is sanctioned and to maintain the assets and their records properly.
- v. All the assets acquired/created out of the grants shall not be disposed of, encumbered, or utilized for any purpose other than that for which sanctioned without prior approval of the Government.

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### 2.3 Audit:

- i. The Comptroller & Auditor General of India (the External Auditor) at his discretion shall have the right of access to the project related documents and books of accounts (if applicable) of the SPMG/ EA for the purpose of Audit.
- ii. The project related documents and books of accounts (if applicable) of the grantee, relating to this grant, shall be open to Audit by the Internal Auditor of the EA / SPMG and the External Auditor.
- iii. The overall auditing arrangements to cover both periodical internal and annual external audit of project shall be ensured as per the 'Financial Management Manual (FMM)' of the NGRBA Programme framework.

### 2.4 Flow of Funds:

- i. In accordance with the concession agreement, under Hybrid Annuity based PPP mode, 40% of the project capital cost after adjustment for change in price indices, will be paid in installments as and when the Construction milestones are achieved as per the construction plan submitted by the concessionaire. Balance 60% of the capital cost with applicable interest on balance outstanding as per concession agreement will be paid over the Concession Period of 15 years along with, power charges and Operation & Maintenance (O & M) charges. The concessionaire is entitled to receive quarterly payments of Annuity, Power charges and O & M charges during the concession period. While power charges are treated as pass-through (reimbursable on actual basis), the O & M charges shall be adjusted for variation in price indices as per concession agreement.
- ii. Funds for the project implementation will be released by GOI/NMCG in suitable installments and in accordance with the provisions of Concession Agreement through an Escrow Account opened by NMCG for the purpose. NMCG, Project Executing Agency (UPJN), the Concessionaire and the Escrow Bank shall enter into an Escrow Agreement as per the provisions of Concession Agreement. Deposits and withdrawals from the Escrow account shall be in accordance with the provisions of the Escrow Agreement and the Concession Agreement only.
- iii. NMCG will deposit and maintain in the Escrow Account, a Minimum Escrow Balance as per the provisions of the Concession Agreement.
- iv. During the construction period, the Project Executing Agency shall issue certificate of payment to the Escrow Bank on achievement of construction milestones by the Concessionaire in accordance with the provisions of Concession Agreement.
- v. During O & M period the Payment Certificate shall be issued by the Project Executing Agency to the Escrow Bank on achievement of Key Performance Indicators as per the provisions of the Concession Agreement.
- vi. Escrow Bank will release payments to the Concessionaire upon the receipt of the Payment certificate issued by the project Executing Agency.
- vii. The project Executing Agency / SPMG shall furnish to NMCG, a monthly report showing progress of work and payment made thereupon along with a copy of the Payment Certificate issued to the Escrow Bank during construction and O & M period.




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- viii. On completion of construction the project Executing Agency/SPMG shall submit a detailed report on the Completion Cost, total payments made during construction and balance Completion Cost reckoned to be paid as Annuity during the O & M period.

**2.5 Submission of Monthly and Quarterly Physical Progress Report (MPPR / QPPR):**

- i. The Monthly physical Progress Reports (MPPRs) shall be submitted by the 5<sup>th</sup> day of every month regularly by the EA to the SPMG and by the 10<sup>th</sup> day of every month regularly by the SPMG to the NMCG. The Quarterly Physical Progress Reports (QPPRs) shall be submitted to the State Ganga/Yamuna Council and NMCG within 30 days from the end of each quarter.
- ii. The MPPRs in standard format, to be developed by the EA in consultation with SPMG, shall be signed by at least two designated officers of the EA, one of whom will be Chief Project Coordinator, UPJN and also by at least two designated officers of the SPMG, one of whom will be the Programme / Project Director.
- iii. The signing officers will indicate her/ his name and designation in full in capital letters and affix official seal under the signature. While MPPR submitted by fax will be acceptable for commencement of processing the case, ink-signed MPPR must follow by Post.
- iv. Consistency between physical progress and expenditure shall be maintained and reasons for substantial variations i.e., more than 10% shall be appropriately explained against each item.

**2.6 Submission of Accounting and Financial Reports (AFR) by the EA:**

- i. The EA shall furnish monthly 'Accounting and Financial reports (AFRs)' by the 10<sup>th</sup> day of every month with all relevant documents and materials as per the 'Financial Management Manual (FMM)' of the NGRBA programme framework after commencement of the project to the SPMG and by the 20<sup>th</sup> day of every month regularly by the SPMG to the NMCG.
- ii. The 'Accounting and Financial Report (AFR)' in standard format, to be developed by the EA in consultation with SPMG shall be signed and stamped by the Head of the Accounts Department and Head of the Organization, UPJN.
- iii. The name and designation of the officers signing the AFR shall be clearly mentioned in full and in capital letters. While AFR submitted by fax will be acceptable for commencement of processing the case, ink-signed AFR must follow by Post.
- iv. As part of the AFR, the EA shall submit the followings to the SPMG/NMCG:
- v. Invoices of suppliers/ contractors against which online payment instructions issued by the EA in the previous month.
- vi. A list of invoices received and not paid during the previous month.
- vii. A list of contracts signed during the previous month.

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### 2.7 Submission of Utilization Certificates (UCs):

- i. The quarterly Utilization Certificates (UCs) in the prescribed format (GFR 19A & 19B) shall be furnished by the EA to the SPMG / NMCG in respect of grant-in-aid received during the various quarters within 30 days from the end of quarter, duly signed and stamped by the Head of the Organization, Head of the Accounts Department and field level functionary at executive engineer level / Principal Investigator, as applicable.

### 2.8 Inspection and Monitoring:

- i. The 'Uttar Pradesh State Ganga Council' shall ensure close monitoring and evaluation of progress of the project, and also monitor implementation performance of the EA.
- ii. The EA/ SPMG shall ensure appointment of agency (ies) for third party inspection (TPI) evaluation of the project strictly as per letter No. A-12012/2/2010-NRCD-II dated 16<sup>th</sup> September, 2010. The EA shall submit copies of the TPI Reports along with their responses/comments to the NMCG. Releases of funds will be subject to compliance of TPI reports.
- iii. City level Citizen's Monitoring Committees (CMC) shall be constituted in the Agra city to serve as a transparency mechanism on flow of project / Programme related information to citizens and key stakeholders and to garner their feedback on project / Programme processes, as described in the NGRBA Programme framework. Social audit will be conducted by the CMC as per the provisions of the NGRBA Programme framework.
- iv. NMCG may depute any person to visit the EA/SPMG for the purpose of monitoring its work and accounts of EA / SPMG. Full co-operation shall be provided by the EA to the persons deputed for inspection.
- v. Time and cost overrun leading to delay in implementation of projects is viewed with serious concern by the Central Government and as per instructions contained in Cabinet Secretary's D.O. letter No. 261/1/10/2000-Cabinet, dated June 4, 2001 read with Planning Commission's D.O. letter No. O-14015/2/98-PAMD, dated 19.08.1998 (kindly visit NGRBA website/ 'Project Monitoring' for details), mandatory review of the project must be carried out from time to time so as to assess the expenditure trend and time schedule of the project and appropriate action against those responsible for delay shall be taken, in accordance with the instructions.
- vi. The Director General, NMCG may monitor overall progress of project periodically from time to time.

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## Annexure - III (Implementation Schedule)

S.No.	Task Name	2019				2020				2021	
		Q1	Q2	Q3	Q4	Q1	Q2	Q3	Q4	Q1	Q2
1	Issue of IFB for Selection of Contractor										
2	Pre-bid meeting, Issue of Querries Reply/ Addendum/ Corrigendum, Opening of Bid										
3	Evaluation of Bid, Submission of Bid to NMCG/WB, Compliance of the observation of NMCG/WB on Bid Evaluation Report										
4	Award of Contract to successful Bidder										
5	Mobilization by Contractor										
6	Survey by the contractor										
7	Submission of Designs, Drawings, datasheets & their approval										
8	Construction of primary units										
9	Construction of Secondary units										
10	Chlorination Tank, Sludge Sump, Dosing Tank										
11	Erection of E&M items										
12	Building Items of STP										
13	Renovation/Rehabilitation of existing SPS										
14	Construction of new SPS										
15	Installation of E/M equipments in SPS										
16	Laying of rising main										
17	Construction/rehabilitation of nala tapping arrangements										
18	Laying of Gravity main										
19	HT/LT Power connection for SPS/STP										
20	Commissioning & Trial Run										

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*[Signature]*

**Annexure – III (Implementation Schedule)**  
Agra Sewerage (I & D works)

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S.No.	Task Name	2019				2020				2021	
		Q1	Q2	Q3	Q4	Q1	Q2	Q3	Q4	Q1	Q2
1	Issue of IFB for Selection of Contractor	█	█								
2	Pre-bid meeting, Issue of Queries Reply/ Addendum/ Corrigendum, Opening of Bid	█	█								
3	Evaluation of Bid, Submission of Bid to NMCG/WB, Compliance of the observation of NMCG/WB on Bid Evaluation Report	█	█								
4	Award of Contract to successful Bidder	█	█								
5	Mobilization by Contractor	█	█								
6	Survey by the contractor	█	█								
7	Submission of Designs, Drawings, datasheets & their approval	█	█								
8	Construction of primary units			█	█						
9	Construction of Secondary units					█	█	█	█		
10	Chlorination Tank, Sludge Sump, Doging Tank								█	█	
11	Erection of E&M items								█	█	
12	Building Items of STP			█	█	█	█	█	█	█	
13	Renovation/Rehabilitation of existing SPS			█	█	█	█	█	█	█	
14	Construction of new SPS			█	█	█	█	█	█	█	
15	Installation of E/M equipments in SPS								█	█	
16	Laying of rising main					█	█	█	█	█	
17	Construction/rehabilitation of nala tapping arrangements					█	█	█	█	█	
18	Laying of Gravity main								█	█	
19	HT/LT Power connection for SPS/STP										█
20	Commissioning & Trial Run										█

*[Handwritten Signature]*

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(VIII) as per item no. 2 (iii)

(IX) It was informed by the in-charge CPCB, Agra that standard regarding Glass Industries have been revised by MoEF&CC, Govt of India vide notification dated 22.03.2018. It should be ensured that enterprises are complying with the standard fixed in this regard.

(Action-UPPCB)

(x) The issue of expansion of Mathura Refinery is under consideration of MoEF&CC, Govt. of India.

(Action-MoEF&CC)

Agenda Item no. 3

Doing away of Ad-hoc Moratorium in TTZ regarding-

Air Quality in the periphery of Taj Mahal is required to be improved. Municipal Corporation should take desired action to improve air quality around Taj Mahal under Smart City plan. Effective steps will be required to be taken for mitigation of dust in the atmosphere during construction work in accordance with the notification issued by MoEF&CC, Govt. of India. The action plan forwarded by UPPCB should be implemented effectively. Main roads of the city should be properly cleaned/swept. During the construction of roads water sprinkling must be done and route where there is excessive dust water sprinkling should be carried out. Industries/Units established prior to 08.09.2016 demanding gas supply based on their coal based capacity may be granted permission by TTZ Authority. It was further submitted that the ad-hoc moratorium should be limited to expansion and establishment of air polluting industries. There may be no objection to grant permission to industries which are non air polluting in nature at the same time permission should not be granted to the industries which fall under air polluting category. There are some units which generate sewage discharge and scientific advice is necessary for adverse effects therefrom. On this basis ad-hoc moratorium can be lifted from certain specific industries based on scientific evidences, CPCB should identify the industries which have been classified in ambient air list within 15 days. It was informed by the Chairman, CPCB that an expert committee will examine the industries which do not impact air pollution; so that ad-hoc moratorium could be lifted from such industries. The said committee should submit its report within one and half month. It was

  
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866

suggested by the Chairman, CPCB to carry out study around Taj Mahal during two seasons i.e. summer and winter.

(Action-UPPCB/CPCB/TTZ Authority)

Agenda Item No. 4

Establishing of 15 MW Waste to Energy Plant-

It was informed by Municipal Commissioner, Agra that waste to energy plant under solid waste management is proposed to be established in Agra. PPA has been done with UP Power Corporation Ltd. to sale them 15 MW electricity generated from 750 MT waste in the city. In the meeting held on TTZ Authority, permission/clearance to the plant in question has been granted with the condition to obtain approval from the MoEF&CC, Govt. of India in this regard. It was directed that only guidelines will be issued by MoEF&CC and according to which no objection may be issued by TTZ Authority.

(Action- MoEF&CC/TTZ Authority)

Agenda Item No. 5 & 6

Granting permission to M/s Leela Hotel and Resort Ltd. for Hotel and M/s Nyati Health & Care Pvt. Ltd. for hospital- These issues were not discussed by the committee.

Agenda Item No. 7

As per item no. 2 (iii)

Agenda Item No. 8

Allocation of funds for TTZ Pollution (Prevention and Control) Authority for staff and infrastructure-

It was informed in the meeting that for staff and infrastructure in TTZ Authority, Department of Environment, U. P. Govt. have been requested to consent 40 percent of the calculated amount as state contribution, but so far no consent has been provided by the State administration in this regard, which is creating hindrance in its smooth functioning. There is no staff in TTZ Authority. For the successful functioning of TTZ Authority, services of specialist, scientist etc. are necessary. It was directed that service of specialist/scientist be made available by CPCB for the next 6 months.

  
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	<p>which help in abatement of pollution. May be resolved quickly. Thereafter these treatment plants like waste to Energy Plant and similar facilities associated with release or air emissions may be considered in down-wind directions of the city based on wind-rose diagrams.</p>
16.5.4	<p>Deployment of trained manpower and capacity building or existing staff may be undertaken so that all projects can be executed at the earliest.</p> <p>The work is likely to be implemented through U.P. Jal Nigam, which is a specialized agency for water &amp; sewerage works. A team of well trained &amp; experienced staff is available with U.P. Jal Nigam which is responsible to execute the project with in time limit.</p>

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वाराणसी

Be  
20/2/19  
Project Manager

(VIII) as per item no. 2 (iii)

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(Action-UPPCB)

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(Action-MoEF&CC)

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(Action- UPPCB/CPCB/TTZ Authority)

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ITEM NO.802

COURT NO.2

SECTION PIL-W

870

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. Nos.172361, 172378 and 172379 of 2019 in Writ Petition(s)  
(Civil) No.13381/1984

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 19-07-2019 These applications were mentioned today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE  
HON'BLE MR. JUSTICE B.R. GAVAI

Counsel for the parties

Mr. Sanjay Upadhyay, Adv. (mentioned by)  
Ms. Mayuri Raghuvanshi, AOR  
Mr. Salik Shafique, Adv.

Mr. Vijay Panjwani, AOR

UPON hearing the counsel the court made the following  
O R D E R

As prayed for, list these applications on 31.07.2019 before  
the appropriate Bench.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR

  
अधिकारी अभियन्ता  
महानगर विभाग, नगर निगम  
आगरा

Validity unknown  
Digitally signed by  
SANJAY KUMAR  
Date: 2019.07.19  
16:30:56 +05'30  
Reason:

ITEM NO.1

COURT NO.3  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION PIL-W

Writ Petition (C) No.13381/1984

M.C. MEHTA

VERSUS

Petitioner(s)

UNION OF INDIA &amp; ORS.

Respondent(s)

(IN RE: TAJ TRAPEZIUM ZONE

(1) IA NO. 69657/2018 (APPLN. ARISING OUT OF NOTE SUBMITTED IN COURT BY PETITIONER-IN-PERSON)

(2) IA NO. 470/2008 (APPLNS. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

(3) IA NO. 478/2008 (APPLN. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

(4) IA NO. 479/2008 (APPLN. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

(5) IA NO. 480/2008 (APPLN. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

(6) IA NO. 481/2008 (APPLNS. FOR DIRECTIONS FILED BY PETITIONER-IN-PERSON)

"ONLY" IN W.P. (C) NO.13381/1984 ARE LISTED TODAY.

Date : 13-02-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE DEEPAK GUPTA

Counsel for the parties

Mr. ANS Nadkarni, ASG  
Ms. Suhasini Sen, Adv.  
Mr. D.L. Chidananda, Adv.  
Mr. G.S. Makker, AOR

Mr. A.D.N. Rao, Adv.

Mr. Ajit Kumar Sinha, Sr. Adv.  
Mr. Ashwarya Sinha, AOR

Mr. ANS Nadkarni, Adv.  
Ms. Ruchi Kohli, Adv.  
Mr. R. Bala, Adv.  
Ms. Srishti Mishra, Adv.  
Mr. Raj Bahadur, Adv.  
Ms. Anil Katiyar, AOR

Mr. M.K. Maroria, AOR

Mr. Kamendra Mishra, AOR

Signature valid  
X  
Date  
Place

  
अधिसूची अभियन्ता  
जलकल विभाग, नगर निगम  
अमरावती

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Mr. Sanjay Parikh, AOR  
Mr. Sudhir Kulshreshtha, AOR  
Mr. Vijay Panjwani, AOR  
Mr. Manoj Swarup, AOR  
Mr. Annam D. N. Rao, AOR  
Mrs. Suchitra Atul Chitale, AOR  
Mr. Shiv Prakash Pandey, AOR  
Mr. Ajay K. Agrawal, AOR  
Mr. Rajiv Tyagi, AOR  
Mr. Prashant Kumar, AOR  
Dr. (Mrs. ) Vipin Gupta, AOR  
Mr. Nikhil Goel, AOR  
Mr. Vishwajit Singh, AOR  
Mr. Abhimanyu Mahajan, Adv.  
Mr. E. C. Agrawala, AOR  
Ms. Anubha Goel, Adv.  
M/S. Lawyer S Knit & Co, AOR  
Mr. Tushar Mehti, Sr. Adv. SG  
Mr. Raghvendra Singh AG,  
Ms. Aishwarya Bhati, AAG  
Mr. Rajiv Kumar Dubey, Adv.  
Mr. Ashutosh Kumar Sharma, Adv.  
Mr. Kamendra Mishra, AOR  
Mr. Gurmeet Singh Makker, AOR  
Mr. Ankur Prakash, AOR  
Dr. Monika Gussain, AOR  
Ms. Manpreet Kaur Bhalla, Adv.  
Mr. C. Solomon, Adv.  
Ms. Aparna Bhat, Adv.  
Ms. Joshita Pai, Adv.  
Mrs. Rachna Gupta, AOR

  
हृदयकारी अभियन्ता  
सलकल विभाग, नगर निगम  
अहमदाबाद

I.A. No.160194/2018 in WP(C) No.13381/1984

The applicant filed this application for impleadment in the writ petition being WP(C) No.13381/1984 and seeking specific direction/modification of this Court's order dated 22.3.2018 for construction and air traffic etc., at New Civil Enclave, Agra Airport on the advice of Ministry of Environment and Forest (MoEF).

At this stage we cannot permit the same because nobody has examined the impact of constructing New Civil Enclave at the Agra Airport on the Taj Mahal. Let this aspect be examined by the MoEF as well as the Central Pollution Control Board and the report may be submitted within four weeks.

List the instant application after four weeks.

I.A. Nos.575-576, 577, 46594-46595, 51269/2017 & 19749, 97081, 136682, 153409, 170514, 181267/2018 in WP(C) No.13381 of 1984

On being mentioned by Mr. S. Wasim A. Qadri, learned counsel appearing for the applicant(s), list these interlocutory applications after four weeks.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

*Alia*  
अधिशारी अभियन्ता  
उलकल विभाग, नगर नगम  
आगरा

(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR